• of Undertakings) But, 1970

THE BUDGET (WEST BENGAL),

THE MINISTER OF SUPPLY AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR): Sir, I lay on the Table a statement or the estimated receipts and expenditure of the State of West Bengal lor the year 1970-71.

I. STATUTORY RESOLUTION SEE KING DISAPPROVAL OF THE BANKING COMPANIES (ACQUISI TION AND TRANSFER OF UNDER TAKINGS) ORDINANCE, 1970

II. THE BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL, 1970—contd.

THE VICE-CHAIRMAN (SHRI D. THENGARI): Mr. Gurupadaswamy.

SHRI M. S. GURUPADASWAMY (Mysore): Mr. Vice-Chairman, Sir, my friend, Mr. Govinda Menon...

श्री राजनारायण : गोविन्द मेनन, बैठिए ।

श्री पी० गोजिन्द मेनन : अभी आऊंगा ।

श्री राजनारायण : सुनिए, यहां आने नहीं देंगे । पालियामेंट एटीकेट सीखिए । जो मंत्री मूब करता है वह चला गया जब विरोधी दल का एक नेता बोलने के लिए खड़ा हुआ । एक संसदीय सभ्यता होनी चाहिए ।

SHRI LOKANATH MISRA: Normally, Sir, the etiquette in the House is that no speaker, having spoken, should go out and the etiquette is that he should sit through in his seat and hear the Member who is speaking next. If the Minister, who pilots the Bill, does not conform to this etiquette, he should be taught. Of course, he himself said that he belongs to the other House and that he does not belong to this House. ' He does not know the norms of this House and he should be taught the norms of this House, before he is allowed to enter the House. As soon as he comes back I hope you will admonish him for having gone out immediately. (Interruption) You do not know the norms of this House. He does not understand things. I never use ugly words in the House.

{Interruptions}

श्री राजनारायण : यह ठाक गहा ह । २००० बड़ा (रएक्शन क्या हो सकता है । गुलाम मत बनो ।

SHRI LOKANATH MISRA: When the norms of the House are being discussed, I hope that at least the hon. Members who are sitting on the other side should know what are the norms of this House. If one fellow does not understand it, that does not mean that the entire ruling party does not understand it. I hope there are still sane Members in the ruling party who understand these norms. As I indicated to you, the practice in this House as well as in the other House is that no Member, having spoken, should walk cut and walk out in a dignified way. If he has something to do outside, he should take you permission and go out. Now, this particular Minister, who has piloted this Bill, has definitely flouted the norms of this House and, therefore, you will kindly admonish him as soon as he returns.

THE VICE-CHAIRMAN (SHRI D. THENGARI): Mr. Gurupadaswamy.

THE MINISTER OF SUPPLY AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR): May I point out that it is not proper? I would plead with the hon. Member that he has just gone out for ten minutes and he would certainly follow the debate very attentively. I am taking down notes of whatever take place.

SHRI LOKANATH MISRA: That is not the point.

श्री राजनारायण : पता नहीं ये डिपुटी स्थित शि कैसे करते रहें । हम सामान्य नियम की बात कर रहे हैं । हम लोग दिन-दिन भर बैठे हैं । हमने बताया कि उत्तर प्रदेश में 12 बजे रात घड़ी बन्द कर दी गई; क्यों कि प्रस्ताव हो गया था कि उस दिन ही उसे पास करना था, दिन बदल रहा था इसिलए घड़ी रोक दी गई। जो मंत्री बिल को मूब करता है, उस मंत्री को पूरे समय तक बराबर बैठे रहना चाहिए। उनको भूख लगती है, के० के० शाह को लगी चले गए, हम लोग बैठे हैं।

सभा के नेता (श्री के० के० शाह) : आपकी इजाजत लेकर गया, क्यों चिल्लाते

श्री राजनारायण : इतनी सभ्यता तो बरतनी चाहिए, लेकिन गोविन्द मेनन चले गए ऐसे ऐसे ...

SHRI KRISHAN KANT (Hara-yana): You have staged a good drama.

श्री राजनारायण : कोई संसदीय तमीज होनी चाहिए।

SHRI KRISHAN KANT: Shri Raj-narain has played a good imitator actor.

SHRI M. S. GURUPADASWAMY: Mr. Vice-Chairman, Sir, I do not want to comment on the behaviour of my friend, Shri Govinda Menon. He has betrayed ty his action what he is. When I look at the measure and its past, I feel that a good cause has been lost by mis-management. A measure which would have attracted the support of many sections of this House and the other House was subjected to criticism merely because the Government did not show that maturity and wisdom which was necessary in drafting it. Shri Govinda Menon has brought this child to us again in the wake of a miscarriage. We have this child with us because there was the miscarriage of another child hastily conceived by the Prime Minister. What is the background to this measure? I do not want to traverse the same thing over again and again, but it is very relevant to ask ourselves whether this child, has been brought before us in the normal course. Let anybody in this House answer this question. Is it not a fact that this measure has been brought before this House and the other House by the Prime Minister with a view to covering up her political infidelity? People who have gone through the various events in the last few months would be convinced of the fact that the Prime Minister wanted an alibi, an alibi to cover up her political omissions and commissions. Many people have no quarrel with the measure. The Prime Minister dragged her feet for long. The nationalisation of banking and general insurance was accepted by many of us, but that was not implemented. No Bill was brought for a very long time and then it was brought forward in a

hurry only with a view to justifying her political misdeeds. It is past history. As a result of her hastiness we are confronted with the task of debating it over and over again.

It is also claimed by her and her colleagues that the nationaliation or taking over of fourteen banks is a revolutionary measure.. My friend, Shri Govinda Menon, has been taking too much time to justify that some good things are coming. Only people who have no good case make long arguments. Long speeches always betray weakness rather than strength. The Education Commission Report of Mr. Kothari and his friends started with this sentence, if I remember correctly. Mr. Kothari says he is writing a long report because he has no time to make it short. Likewise my friend, Shri Govinda Menon, took such a long time and advanced many arguments to say that even within the limited time and despite the judgment of the Supreme Court, some good things have been done. I have no quarrel with those good things which have been done by the banks which have been nationalised, but let me point out that many good things, that he has been talking about, have been part of the acceleration process in the economy which we have achieved since some time past. He had talked of the vulnerable sections, the submarginal cultivators and the poor artisans in the urban and rural areas. Let me point out to him that these things have been done in the past or so are being done even now. May be he may say that the process has been accelerated because of the nationalisation of 14 banks. That is incorrect. I would like him to take the figures of the other banks which have not been nationalised. There are 65 or 67 banks left over still including the 14 or 15 foreign banks. During this period I would like him to see their figures and compare those figures with the figures that he has given. I £m sure he will find that even those banks which have not been nationalised had some good things to do. But we have also to remember that when we take the entire banking sector, only 40 per cent of the total money supply is going to the banks for the last fifteen years as deposits, and the total bank credit, including the 14 banks, is only servicing 10 per cent of the total output of the country, in the economy. I am not making a criticism but I am only pointing out (hat bank credit occupies

such an insignificant position in the total economy of the country. It has been servicing mostly the urban sector, both industry and trade, for long, and even here it has been servicing about 50 per cent of the requirements of the organised industry and trade.. With the limited resources they have it is unthinkable to create within the short time available to us an impact in the large sector which is not covered by the banks so far. If he is under the impression that the nationalised banking sector would create a revolution in the economy, I am one who will not share that view with him because of the fact that two banks which are already nationalised have not been doing very well. They have not been at least serving the social objectives of our economy. Take the case of the Reserve Bank and take the case of the State Bank. What is the picture there? The Reserve Bank has got all the instruments and power and authority to regulate the mobilisation of resources and also utilisation of resources. They have the power to prevent the misuse of funds or misapplication of funds for wrongful purposes. The State Bank when it was started after the nationalisation Bill was passed was expected to fulfil the role of subserving the social purposes of the economy. What do we find? Both the Reserve Bank and the State Bank have been acting in a manner which is subserving the interests of big capitalist classes, the monopoly interests. I would tell you how. The Reserve Bank has got an Agricultural Credit Cell, and it also takes up the financing of industry. Apart from criticising why there should be an agricultural credit cell in the Reserve Bank, which is to function only as the Central Bank of the country, I ask whether it has succeeded in regulating the credit on right lines.

Sir, if we take the proportion of the bank credit available in the country and compare this with the total income produced, we shall see a great disparity. Bank credit and currency over a period of time have increased under the auspices of the Reserve Bank which is a nationalised concern, but much of it has gone to the private monopolists. Besides, this amount of credit and currency which have not been properly and efficiently utilised have produced an inflationary situation in the economy. My charge is that the Reserve Bank has failed in achieving the social objective and the State Bank also has failed

m achieving the social objective, and we do not see effective utilisation of the resources mobilised. Today we see a very unfortunate situation in our economy, too much of currency and credit and too little production. The proportion of money available, credit available in the market is larger compared to the total gross national product. So, my point is that we should not be very complacent or overenthusia-stic about what we do. Here are two nationalised banking institutions witfe us and they have not been able to achieve the social objectives for which they were mainly started...

Sir, there is also a certain amount of confusion in the minds of some of our friends about nationalisation. I think the Prime Minister has been saying that nationalisation is socialism, and she has created an impression by her various statements that....

SHRI A. G. KULKARNI (Maharashtra): Firstly, I think he said that 10 per cent of the credit only is available for the agricultural sector and some 50 per cent of the credit is available for the industry and trade.

SHRI M. S. GURUPADASWAMY: I said the total bank credit is used for nearly 10 per cent of the total output in the economy. To produce that 10 per cent of the output this bank credit is available.

SHRI A. G. KULKARNI : Now you say that the total credit is surplus to production.

SHRI M. S. GURUPADASWAMY: I say that there is a disparity between the total currency and credit available in the country and the gross product, there is no link between the total credit and currency available and the total national income or the gross national product we are producing. The banking structure cannot control the entire monetary situation in the country because 65 or 67 per cent of the notes we release to the market is not managed by the banks. Besides, there is a vast demonetised sector which is not under the control of the banks. Therefor there is much currency in the market and the total mobilisation of the commercial banks in the form of deposits, as I said earlier, for the last 15 or 16 years, amounts to only 40

per cent of the money supply. 3 P.M. Therefore, the banks do not reflect the real monetary situation. This is the point.

SHRI A. G. KULKARNI: On a point of clarification. As per the Reserve Bank of India Bulletin or the economic indices available there is credit squeeze; no credit is available. And you are talking -that credit is superfluous.

SHRI M. S. GURUPADASWAMY: 1 do not understand the difficulty of my friend.

. SHRI A. D. MANI: (Madhya Pradesh): May I make a submission, Sir. I would like to bring to the notice of the hon'ble Member that after the banks were nationalised there has been widespread credit squeeze and even overdrafts which were traditionally enjoyed by many persons have been restricted and they have been asked to liquidate those overdrafts. If this is nationalisation, how is it going to benefit the economy? This is the point which Mr. Gurupadaswamy may like to deal with.

SHRI M. S. GURUPADASWAMY:

I appreciate the point made by my hon'ble friend, Mr. Kulkarni. There are sectors where there is not adequate supply of credit. That should not be mistaken with the total situation. We are confronted with a situation where the total currency and credit is not linked up with "the gross product we are producing.. Certain sectors are not getting the benefit of either credit or currency because of wrong priorities and wrong policies that they have been pursuing. The overall situation is, there is excessive credit. We are confronted with inflationary situation which the Reserve Bank of India has not been able to control, which the Reserve Bank helps through its wrong policies and priorities. Take the case of the agricultural sector itself. Only lately we have woken up to find that the agricultural sector should have got priority in our scheme of planning. But even here what do we see? We have not been able to take into consideration the entire quantum of credit needed for agricultural development. The agricultural sector is starving, but in the organised industrial sector or trade you find excessive money operating; otherwise this situation of abnormality in price rise and inflation would not have been there. So there is no reason why there should be such an inflationary effect on the economy. My point is, Sir, even the nationalised sector, which has been therefore long, has failed.

Secondly, I want to say when we are nationalising certain banks here, why should we go in a piecemeal manner? If there is a case for nationalising these 14 banks, there is equally good case Tor nationalising other banks also. At least Shri Menon, my friend, does not want to nationalise the entire banking sector at one stroke. If he wants to consolidate first and then nationalise later on, at least he must take over the foreign banks which has been demanded in the other House as also in this House by many Members. Many arguments have been advanced. I fail to understand the argument in hot tak-hg over the foreign banks. The only irgument that I have heard from the Minister is that they are foreign and so they are not to be taken over; they are foreign banks which have dealings with the various countries of the world which may affect our interest ultimately. He has not proved how it affects our interest. I do not think the foreign banks will fail to give us any help or assistance or any foreign private interests would refuse to come to our country and start industries here merely because foreign banks are nationalised. Let him take over these banks, I beg of him. If he takes over these banks he will not lose any benefits. On the contrary, all the manipulations and the malpractices which' are normally prevalent in the private foreign banking sector can be avoided. And when these banks are taken over, the foreigners will not get affected; their interest will not be jeopardised merely because they come under the public sector. The Government honours all commitments of these banks. Thereforfe, I do not see any reason why foreign banks have been left like this. If he does not want to nationalise the other banks which are quite many, at least foreign banks should come under the purview of this Bill

Sir, I forgot to make a point when Mr. Kulkarni intervened. There seems to be a confusion about the means and ends. Shrimati Indira Gandhi seems to be saying that nationalisation is socialism itself.

SHRI A. P. JAIN: She did not say that.

SHRI M. S. GURUPADASWAMY:

That is the impression created in my mind. She feels that nationalisation is socialism itself. We have nationalised the railways in the past, the L.I.C., the

of Undertaknigs) Bill, 1970

Airways. With all that nationalisation we have not achieved socialism. Nationalisation is only a means of achieving social goals, economic goals, and is not itself socialism. If we are nationalising 14 banks we are only doing it so that the social objectives of our economy may be realised. To me, Sir, there seems to be a mixing up of ends and means.

Sir, this measure has been brought because the Supreme Court has struck down the earlier Act. It has struck down the Act on two grounds. My friend has already said that there was doubt about the compensation that was provided in the original Bill. Secondly, there was discrimination against the banks which were to be nationalised. I hope and trust that this measure; is not going to be struck down by the Supreme Court again, that there will not be another miscarriage. I feel, Sir, if we had taken a little more time earlier and referred the Bill to a Select Committee and taken proper care, we would not have witnessed this scene of again coming here for getting this" amending Bill passed and getting our approval.

In the end I would only say that in spite of the various political motivations involved in the story of nationalisation of these 14 banks I will support this measure. But let me say again that the motive for the nationalisation of these banks is not principle but political expediency. Even then I support this measure. I hope and trust that the nationalised banking sector will prove an asset and not a liability, and will be used as an instrument for bringing about social change and economic transformation in our society. I also hope and trust that the nationalised banking sector will emerge as the leader of the world of credit, a leader of other banks, and thus give a lead to other banks in bringing about justice to the millions which is being talked about. Let the millions be benefited by these banks. Let not a few people be the beneficiaries, which was the story of the past..

SHRI A. P. JAIN: Mr. Vice-Chairman, there has been abundant support for the objective of this Bill, namely to control the heights of our economy and to meet the needs of development of our economy in conformity with the national policy. That national policy has been defined in the Directive Principles of the Constitution. This Bill has been brought to provide credit facilities to the poorer sections of the people, in particular to the agriculturist, to the small entrepreneur, to the artisan, to the self-employed person and to the retail trader. The hon. Members who have preceded me have supported these objectives. They consider them to be correct. But there has been a two-fold criticism. They consider them to be correct. Shri Gurupada-swamy said that these old schemes and such advances were already being made. Shri Bhandari said that the advances had not been sufficient. I am not going to quarrel with those objections. I do not say that these are entirely new schemes. I do not say that the achievements of the nationalised banking companies during the last 7 or 8 months are spectacular or they have conferred full benefit. Yet, they have done some good. The Law Minister has given us a surfeit of figures, an abundance of figures, which shows that something has been done and more is expected to be done. Why more success could not be achieved during the last 8 months is due to the fact that there was an element of uncertainty. There was pending in the Supreme Court a writ petition questioning the validity of the law, and there was also an injunction which prohibited the Government from issuing new instructions— I do not say instructions on the basis of the policy contained in the socialisation of banks Act but new instructions. That had a hampering effect. Yet, the law has held out hopes. And when it was struck down on the 10th February, it created further uncertainty. Mr. Bhandari asked: Why was the Ordinance necessary? I say, Sir, there was an absolute necessity and an urgent necessity for issuing the Ordinance, for the country could not be left in the lurch. Ordinance was a positive proof of the intention of the Government to re-enact the law. agree with the point raised by the Law Minister that when a law is brought in the form of a Bill, if anybody wants the Ordinance to go, it is enough to defeat the Bill. But our Constitution permits this Resolution and I can have no quarrel. None the less, I think it stands to reason that Mr. Bhandari should withdraw his motion.

Now, Sir, the two grounds on which the Banking Nationalisation Act has been struck down by the Supreme Court are (1) that it prohibited the nationalised banks from carrying on the

[Shri A. P. Jain] business of banking and (2) that the scheme of compensation contained in the Act was defective. Now, to my mind certain questions arise in regard to this. A question was put by my hon. friend, Mr. Banka Behary Das as to what is the position of the existing banks vis-a-vis the new banks and whether and how they could carry on banking business. The Law Minister said that there was no prohibition. Yet, I would like to refer to certain provisions of this Bill and would expect that the Law Minister will give clarifications in his reply. Now, clause 4 of the Bill says:

'On the commencement of this Act, the undertaking of every existing bank shall be transferred to and shall vest in, the corresponding new bank.'

And clause 5 says:

"The undertaking of each existing bank shall be deemed to include all assets, rights ..."

I would not read further.. Now, what are these rights? Is the licence granted by the Reserve Bank to a banking company a right? Or does this right relate only to property? This is a matter that requires clarification. Now, if this right includes the licence granted by the Reserve Bank, how is the existing bank to carry on the business of banking? I think, Sir, the scheme has not been clearly worked out. The proper course was to have wound up the existing banking companies. To keep the existing banks alive and to create a parallel bank almost with the same name, with one little difference-if it was "The Punjab National Bank Limited", it is now "Punjab National Bank" -will be creating confusion. In fact, the scheme of this law does not contemplate that these existing banks would carry on any further business. May be the directors of some of the existing banks shall try to create trouble for the shareholders. They may start a business in which they may succeed or they may not succeed. If I invest money in the shares of a bank, I have the choice to do it or not to do it. The objectives are defined in the memorandum of association. The puropse for which the company has been founded are defined in the memorandum of association. But here a Situation is created when the objectives of an existing bank have been completely altered.

Conditions have been created which practically destroyed the existence of an existing bank. Yet, the shareholders are put in a position where they can helplessly be made a victim of the whims of the board of directors. I hope the Law Minister will make that point clear as to what precautions he has taken to protect the position of the shareholders in the changed circumstances of the existing bank when all its assets have been taken over, when all its rights and property have been taken over, when its goodwill has been taken over, and that is left is the sheer name. What care has he taken of the shareholders? That is one point that I would like the Law Minister to answer.

Now, Sir, I come to the second question, i.e. compensation. I agree with the verdict of the Supreme Court because they have clearly shown that the scheme of compensation was defective. It omitted certain types of properties from the assessment of compensation. It also laid down certain arbitrary rules for assessing the value of certain type of property.. Anyway, now Government have made amends and provided lump sum compensation for each of the existing banking companies. The Law Minister was good enough to explain grounds on which the compensation has been assessed. Briefly these grounds are profit,, future expectations of profit, paid-up share capital, and net surplus including secret reserves.

Now, Sir, I should have expected a little more courtesy from the Law Minister. AH Bills when introduced are accompanied by certain memoranda. The basis for working out compensation, I expected, should have been given in one of the memoranda. It is impossible for us sitting in this House, where we get the figures, to find out how these principles have been applied in practice. If a memorandum had been given to us, we would have been in a position to see how far the lumpsum conforms to the principles of compensation. Yet, I accept what he says that compensation has been worked out by the Reserve Bank of India, and the Finance Ministry and conforms to principles. But in future I expect that in similar cases a memorandum explaining how compensation has been worked out would be attached to the Bill.

I wish to raise another question. There is precedent of the nationalisation of the İmperial Bank of India. At

that time a very simple device was adopted, namely, the pirice of the share was worked out on the basis of the average prices quoted on the stock exchange over a certain period, and it is easy to work out the average. All the shares were acquired on the basis of their average market value. This method was adopted then. It would have been a much simpler thing that a multiple of the average price of the share should have been treated as compensation.

Now, another point has been raised by at least two Members in the Opposition, Mr. Bhandari and Mr. Giuupada-swamy, about foreign banks. That has two aspects: one is legality, and the other political feasibility. Mr. Bhandari said that the present Bill is liable to be struck down for the reason that it is discriminating between bank and bank. There are a number of foreign banks with deposits of more than Rs. 50 crores which fall in the same category as the Indian banks with a deposit of Rs. 50 crores or more. The point was that this will amount to hostile discrimination. I will quote some observations made by the Supreme Court in this very case, that, is, when the Banking Companies Act, 1969, was struck down. The Supreme Court said:

"The courts recognise in the legislature some degree of elasticity in the matter of making a classification between persons, objects and transactions provided the classification is based on some intelligent ground, the courts will not strike down the classification because in view of the courts it should have proceeded on some ground or should have incli'ded in the class selected for specif treatment some other persons, e.c. e'c."

This recogni es fie right of the legislature to del; mirc the class or classes for enacimert. further, the judgment, lays down "The legislature is free to restrict ihe operation to all cases it may possibr" rerch, and may make s classification feinded 'on practical grounds of convenience." Now, H is abundantly e'ear that it is open to the legislature to enact a law confining itself only to fourteen banks and/or it may possibly reach, and may make a there is no difficulty. The Supreme Court has itself hid down in this very judgment that it is open to the Government to? elect the class of banks and to nationalise them, particularly as 7—18 R. S./70

these 14 banks have a homogeneity, a similarity on account of their size, dealings and other reasons. Now, politically, it is for the Government to decide to what extent they want to go. These banks deal in 83 per cent of the deposits of all the banks, Indian and foreign, in this country. If the Government feels that by getting control of the 83 per cent of the bank deposits, it can achieve the objective of helping the small man and of development, where is the point in saying, "No, you must acquire 90 per cent or you must acquire cent per cent"? There is no point in it. It was a political judgment for the Government as to what extent they should go. And I think they have gone to the extent that was necssary. When Mr. Guruoada-swamy is in power, it will be open to him not only to nationalise the existin." banks, but also the future banks. So, there is little about that so far as the nationalisation of the fourteen banks living out the foreign banks with deposits of more than Rs. 50 crores or so, is concerned, it does not offend any provisions of law nor is there any danger of its being struck down. Of course, there is nothing to debar Government from nationalising other banks. The Law Minister said in the other House that when conditions require he could acquire them also. Bu\ is it necessary that every bank should be nationalised? Is it necessary that everything should be done today? It will be done later depending upon the circumstances. And nobody is going to block that position.

Now, the last word. There has been some uncharitable criticism o' the judfrment of the Supreme Court. There was abundant support for this Bi'l, almost a unanimous support, and naturally many people were upset whei th~ Banking; Nationalisation Act was struck drvwn. But as experienced parlirmen-tarians and as people on whom the Constitution and ' the nation imposed ¹ responsibilities, must be'~ave dis passionately and with composure. The Indian Constitution is based upon the principle of division of functions. Tho Parliament has been given the r>ower to make laws. The Supreme Cou't ha' been g'ven the power to judge the vali dity of that law according to the Constitution. If the Sup-eme Court find^c that a eertain law is defective, it b thei-dury that, they should strike dowi th~ law, and if the legislature has left legal lacuna, we must" amend it. But we

the masses.

Almost overnight her thinking has changed and we all know the circumstances under which it has changed. It was purely a political move to discredit some members of the then Government and to give credit to some other members for bringing about a revolutionary step. It has nothing to do with economics or the welfare of the people. I am afraid, Sir, that the measure that has now been brought forward will not prove to be of any benefit to

[Shri A. P. Jain.] have no right to question the validity of the judgment. It is open to Parliament to enact another law to undo the effects of the judgment. But any light-hearted criticism of courts will undermine one of the important democratic institutions set up by the Constitution. While the Supreme Court must interpret the law in its true spirit, the Legislature should gracefully accept the verdict of the Supreme Court.

Sir, with these words, I thank you.

SHRI M. K. MOHTA (Rajasthan): Mr. Vice-Chairman, I rise to support the Resolution by Shri Bhandari. In the matter of promulgation of an ordinance, Sir, the responsibility of justifying its promulgation lies squarely on the shoulders of the Government. I am sorry to say that neither at the time of the promulgation of the Ordinance nor during the speech in the House earlier this afternoon by the hon. Minister any just case has been made out why this matter should have been brought about in the shape of an ordinance and not in the shape of a regular Bill. In the case of the earlier banking ordinance also- the drafting was defective and even the drafting of the subsequent Bill was very defective, with the result that it was struck down by the Supreme Court. In the present case even though Parliament was to meet very shortly thereafter, recourse was taken to Ordinance and no justification was given about the emergency which required such an ordinance to be promulgated.

Sir, the reasons behind this measure are hardly economic. As has been shown by events, the real reasons behind this step are entirely political in nature. Even the note that was submitted by the Prime Minister to the AICC in Bangalore only said that she was thinking on the lines of nationalising 5 or 6 top banks. And there was an alternative given, saying directions may be issued to the effect that the resources of the banking sector may be employed to a greater extent for the public sector. This thinking of the Prime Minister up to that moment was quite clear. She was not for wholesale nationalisation of as many as 14 banks; all she wanted was that some more resources should be made available for the public sector. In hep note to the AICC this mind of the Prime Minister was quite clearly indicated.

Sir, a lot of talk has taken place in this hon. House and outside regarding the evils of monopoly and yet the very Government which decries monopoly brings about monopolies in a big way. We have the example of the LIC which is a big monopoly; there is another example of the Unit Trust which is another big monopoly and now the nationalisation of the banking sector is going to be the worst monopoly of all. If monopoly is bad, if monopoly is undesirable in the private secor, how can it become desirable in the public sector? On the other hand perhaps State monopoly is worse, if anything, than monopoly in the private sector, because monopoly in the private sector can still be controlled by the Government. But when monopoly is in the hands of the State, there is nobody to check the State which is in power. The power that it can wield through such monopolies can be used to the detriment of the people as a whole.

With respect to this proposal of nationalisation, it was stated that the banking sector was not doing its bit, was not furthering the social objectives before the nation. Unfortunately only :Mo'tn-mongering was resorted to and no solid case was made out against the banking sector. It would perhaps be well to go through some of the allegations against the banking sector and to examine them in some detail and see whether there is any truth in the allegations. One of the common misconceptions was or perhaps still is that the banking sector was being used for the benefit of a few top businessmen or their associates. The facts do not bear this out. The facts as have been made available by the Indian Banks Association are that advances by 15 banks to concerns in which the Directors of the banks were interested amounted to merely 3.41 per cent. Now this figure does not prove that the banking resources as a whole were

being utilised only for the benefit of the Directors of the banks.

Another charge that was made against the banking sector was that it was not providing adequate credit to agriculture. In this connection 1 would like to submit that it was not for the banks to formulate policies; the banks were there only to execute the policies formulated by the authorities and the policymaking authorities were the Government of India and the Reserve Bank of India. The policy at that time was that agricultural credit would be the sole province of the co-operative sector. It is orr record that the commercial banking sector was not expected to play any part in agricultural credit. But when the cooperative sector dismally failed in this sphere, then there was a frantic search for somebody to be blamed or made a scapegoat, and the banking sector came in very handy. The banking sector started to be blamed about something which it was not at all expected to

The third charge made against the banking sector was that it was operating to the benefit of a handful of share-holders and to the detriment of the public at large. Now what are the facts? The facts are that in respect of the 15 largest banks Rs. 108 crores were paid out as interest to depositors, Rs. "81 crores were paid out as wages and bonus to workmen, Rs. 18 crores were paid out as taxes and Rs. 6 crores were paid out as dividends. Looking to the size of the banking sector, the amount that was distributed as dividend cannot be termed as unduly large and there is absolutely no justification in the allegation that (he banking sector was managed in such a way that it was only working for the benefit of the shareholders aid to the detriment of the public.

Still another charge made against the banking sector was that the advances made by the big banks were only to large concerns and the smaller concern? were neglected. The facts are that 89 per cent, of the borrowers were small. Eighty-nine pe~ cent, of the borrowers were within the loan range of up to Rs. 50,003 each, and only 170 concerns took loa is above Rs. one crore from these banks. What I am trying to say is that the banks in the private sector before nationalisation were also giving due in\nortance to the small man, to the small businessman, and the

small businessman was not entirely neglected, as has been made out. Of course there were concerns who were in need of very large finance and were therefore given large finance by the banking sector. This of course would be the pattern everywhere. If you go into the lending details of the LIC or the lending details of the I.F.C., you will find that there would be some concerns who need very large amounts of money. Bigness, by itself, cannot be equated with badness. After all, in this country we need big businesses. We need small businesses. We need big enterprises and we also need small enterprises. Just to say that a few big enterprises were financed by banks does not necessarily mean that the lending operations were being conducted to the detriment of the society as a whole.

Now, Sir, still another allegation levelled at the banking sector was in respect of small industries. The facts are that fhe 8 biggest banks sanctioned Rs. 110 crores to small industries as compared to Rs. 93 crores sanctioned by 8 State banks. Even before nationalisation of these 14 banks there were a number of banks in the public sector, Statecontrolled and State-managed, and the share of those State-controlled and State-managed banks was by no means small. The share of deposits of those State-controlled banks was something like one-third of the total deposits in the whole banking sector. With this control over one-third of the funds, if they were able to sanction only Rs. 93 crores to the small industries, as against which the 8 biggest banks were able to sanction Rs. 110 crores, how can it be said t'aat, whereas the Statecontrolled brnks were working in the interests of (he society, the other banks were not? The plain fact is that opportunities for lending to small industrialists were rather limited. Many of the small industries did not really qualify for finance from either the State-controlled banks or the nrivate banks. Therefore, the lending by both these types of banks was rather on the low side.

Sir, concepts change. Thinking changes. When thinking changes and concepts chanac, naturally, it can become possible for anyone, any concern, to give more emphasis, a greatepriority to - a particular sector. But there is absolutely no truth in the proposition that this can be done only at the hands of the State

[Shri M. K. Mohta.]

This can as well, or perhaps even better, be done by even the private bankers. What I am trying to say, Sir, is that this is*a classic example of a lie being given to the public at large, and the German concept of "if the lie is big enough, the public will swallow it." And the lie is big enough in this case, the lie being that the banks were operating to the detriment of the society. Unfortunately, since the full facts were no? known, or were not realised by the public, the lie was swallowed. The effect of all this was that these banks, who built up their banking business by great sacrifice, by great effort, are now being nationalised by the State without any rhyme or reason.

Another point that I would like to make is this, Six. Granting for a moment just for the sake of discussion that the operations of the banks in the private sector were not being conducted in a good way, let us say, what was the remedy? Is the real remedy simply handing them over to the public sector? If somebody is ill and he needs a doctor, would you take him to another person who is even more ill, who is afflicted with a greater sickess? And what is the record of the public sector in managing any kind of commercial enterprise?

SHRI JOACHIM ALVA (Nominated): How many raids were there on the Punjab National Bank and on the United Commercial Bank?

SHRI M. K. MOHTA: Only the c'ier day it was discussed in the House that one firm under public sector management sold goods worth one crore of rupees and lost nine crores of rupees on that sale. So the hon. Minister was very t?ken aback at this and he protested very vehemently and said, "Not at all. The loss was not nine crores of rupees but about seven crores of rupees", as if that justifies the loss. The record of the public sector as a 'c is that on an investment of Rs. 3500 crores they lose Rs. 35 crores e'ery year. This is the record of management of the public sector. So, whether we look at- it from the angle the capacity of the public sector to manage financial or business enterprises, or from the angle of monopoly, which the State is creating one after another, it is quite clear that, this measure is not in the interests of the society as

a whole. When there are different banks in the private sector, the depositor or the borrower can go from one bank to another, from one giving good service to another if it is giving even better service. But when all these banks are nationalised to such an extent that over 80 per cent, of the deposits are controlled by the State only, what naturally would follow would be bureaucra-tisation and regimentation and there would be absolutely no scope for the private citizen to hope for better efficiency or better service from any of these units.

Coming now to the question of compensation, of course the compensation that has now been fixed is somewhat more generous than before although the hon. Minister took pains to explain to the House that the compensation was not really more generous and even the previous arrangement might have given the same amount of money or more or less the same amount of money to the shareholders of the nationalised institutions. What he has not been pleased to explain to the House was the principle behind this compensation. He read out a Statement which left the House in as much dark was as before. What was necessary was to lay before the House the entire details of the principles involved, the entire detailed calculations, and let the House judge whether the compensation fixed in the measure is really just or not. It is true that the courts cannot question the adequacy of the compensation in such a measure, but it would be not quite moral for the Government to take shelter behind that provision and then announce a compensation which may not be just. Therefore I request the Minister through you, Sir, to lay before the House full details of the calculations by which this compensation has been arrived at.

I would only like to make one or two remarks regarding this compensation, namely, the value of the lands and buildings taken at book value does not represent the true value of properties held by these banks It is common knowledge that the proves which were owned by the banks, particularly in urban areas, have appre-d in value to a very great degree but were held in the books at much lower than the market value. The second point is that interest has been allowed on the compensation at only four per cent when the prevailing rate

of interest in the market is no less than ten per cent. Even for call money it is 8 per cent today. So to allow tour per cent on compensation which will be paid over a period of three years is pitifully small and does not do justice to the shareholders.

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Then there is absolutely no provision in the Bill regarding the safety of the depositors' money. It can very well be argued on behalf of the Government that there is the Deposits Insurance Scheme which applied to deposits of Rs. 1000 to Rs. 1500 at one stage and probably it is now Rs. 5,000 and perhaps the Government is considering to increase it to Rs. 10,000 but that does not really tackle the issue. The point is that the public at large is understandably rather fearful about the way their money is going to be utilised by the nationalised banks. The record of the cooperative banks and the land mortgage banks does not hold out much hope of efficient use of the resources provided by the depositors. The overdue rate of the co-operative sector is as high as 32 per cent of the loans made by them. The depositors can therefore be excused if they demand that the entire deposits—not to the extent of Rs. 5,000 or Rs. 10,000 onlybe guaranteed by the Government of India in unequivocal terms.

In conclusion, Sir, I would like to state that not much thought has been given to this very important measure and it has been brought forward, in great haste. I would humbly suggest that the Government should drop this measure even at this stage and appoint a Commission of experts to go into this question very thoroughly and study the fiscal and monetary circumstances of the country, the needs of the future and the needs of the economy as a whole and then come to any conclusion.

SHRI P. CHETIA (Assam): Sir, I rise to support the Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1970, as adopted by the Lok Sabha. In this connection I would like to say that nationalisation of the fourteen major banks was one of the important landmarks in the history of the Congress administration in the country.. It was one of the great measures in achieving the cherished objective of social justice on the basic principle that "ownership and control of the material resources of the community are so distributed as to subserve the common good." But unfortunately the legislation relating to so important a matter as the nationalisation of the fourteen major private banks has been struck down by the Supreme Court on grounds of vital law points. This is a sad commentary not only on the Government but it has also cast a reflection on Parliament as well. In this connection I would like to quote the reasons invalidating the Act enumerated in an editorial of a noted English Daily. The Indian Express:

"The Banking Act has been struck down firstly on the ground that it has made hostile discrimination against the fourteen banks which were taken over. The Act was discriminatory because it did not bring within its scope other Indian and foreign banks, because it also allowed newly formed private banks to engage in banking business. Then again, the Supreme Court held that the Act falls far short of the constitutional guarantee of compensation. In the valuation of the undertakings acquired by Government the compensation scheme in the Act excluded important assets and adopted compensation scheme principles which were 'irrelevant' or 'not recognised'. In other words the compensation for taking over these banks were found to be thoroughly inadequate by the Supreme Court. All these faults crept in the Act because we passed the Act in hot haste although the aim of passing the Act was very laudable as it was done in national

To meet these legal lacunae especially in the matter of compensation the present Bill has been brought by the Government and 1 think every section of this House would lend its support in passing this legislation in the interests of social justice and the country.

It has been suggested in many quartersand especially by Mr. Gurupada-swamy—that Government should also nationalise the foreign banks functioning in this country. It has also been suggested in some quarters that the other Indian banks with deposits below Rs. 50 crores should also be nationalised. Since I am not in agreement with this view I would like to urge the Government not lo venture in embarking on such a course both on grounds of political expediency and heavy economic burden to the State. In the mat-

[Shri P. Chetia] ter of nationalising foreign banks there will be adverse repercussions in foreign countries, countries on which we depend for aid, countries from which we want to attract investment of private capital for our industrial development. Needless to say that such a course would be detrimental to the national interest of the country. As for the case of the smaller Indian banks, "they are so numerous that the administrative handicaps of a take-over would outweigh any real economic gain". Therefore it would not be advisable on the part of the Government to take recourse to such a measure even in future unless, of course, there are very compelling circumstances.

There is another important aspect about which I would like to draw the attention of the Investments Government... of these nationalised banks should be rationalised on par with deposits and on regional basis. But unfortunately there had been maladjustment in credit facilities in different regions on par with deposits. In this connection I would like to cite some examples of this maladjustment. From the statistical tables relating to banks of India for the year 1967 compiled and published by the Reserve Bank of India I quote the following figures.

Year-1967

These States are industrially backward States. But take the case of the industrially advanced States:

| per capita bank deposits | | | per capita bank credits | |
|-----------------------------|--|--|----------------------------|-----|
| | | | Rs. | Rs. |
| Assam | | | 27.1 | 6.6 |
| Orissa | | | 11.3 | 5.9 |

| per ca | pita | per | capita | bank |
|----------|--------|------|--------|------|
| deposits | > bank | cred | its | |

| | | Rs. | Rs. |
|-------------|----|-------|--------|
| Maharashtra | 1 | 208.8 | 190.6 |
| Tamil Nadu | 1. | 65.4 | 74 - 5 |
| West Bengal | | 137.5 | 149.4 |

These figures show how industrially advanced States are getting benefits against their counterparts of industrially advanced States in the matter of investment and the policy hitherto pursued by the banks.

Then again I want to quote the figures relating to percentage to total bank deposits and percentage to total bank credits for the same year 1967:

| | percer tota d | | ınk | percentage to total bank credits |
|--------|---------------------|-----|-----------------------------|--|
| - | | - | Rs. | Rs. |
| Assan | il v | 240 | $\mathbf{I}\cdot\mathbf{O}$ | 0.3 |
| Orissa | | Sec | 0.6 | 0.4 |

This was the case in respect of industrially backward States. But what about the industrially advanced States. Their figures are as follows:

| , | tota | ntage to I bank posits | percentage to total bank credits | |
|------------|------|------------------------------|--|--|
| | | Rs. | Rs. | |
| Maharashtr | a . | 24-7 | 32.4 | |
| Tamil Nad | 0 | 6.2 | 10-2 | |
| West Benga | 1. | 14-5 | 22.5 | |

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These figures clearly indicate the fact that money got as deposits from the industrially backward States is invested as credits in the industrially advanced States. In view of the above position, I would like to urge on the Government to look into this important aspect of the matter and advise the National Credit Council to remove these regional imbalances in respect of investment in the interests of social justice and equity.

A word about the peasants and agriculturists. Our agriculturists and farmers constitute about 70 per cent of the total population of more than 500 millions of the country. Out of the total national income of Rs. 241.6 billions for the year 1966-67, the contribution "from the agricultural sector was 46 per cent. Apart from creating

cottage industries and solving the acute unemployment problem both among the educated youngmen and the common people, the अयंब्यवस्था के लिये बहुत दूरगामी परिणामों problem of the small but viable farmers should also be effectively tackled by the nationalised वाला निर्णय माना जाना चाहिये । अच्छ banks. When the Imperial Bank was परिणाम हो तो देश के भाष्य के लिये अच्छा nationalised, Shri A. C. Guha, the then Minister of State for Finance, declared in the Lok Sabha होगा। लेकिन अगर उनसे परिणाम अच्छे न on the 25th April, 1955:-

Banking Companies

"No Government can be indifferent except at its own peril to the requirements and the उठाया उससे देश को हानि हुई है। necessities of the peasants. Peasants after all are the repository of social forces. They can shake and shape and world.

amended Bill will be "to create our rural life, to vitalise and strengthen our peasantry and rejuve- बेकी को लेने का निर्णय किया । प्रधान मंत्री nate the rural areas", as declared by Shri A. C. ने जैसे उसकी सफाई दी, श्री मोरारजी देसाई Guha in 1955. With these words I conclude.

डा॰ भाई सहाबीर (दिल्ली) : उपाध्यक्ष महोदय, बैकों को लेने का फैसला जिस दिन सरकार ने किया, तब से आज तक एक आंख-(मचीनी का खेल हमारे देश में खेला जा रहा है। जिस तरीके से सरकार ने आहिनेन्स के द्वारा पहले बैंकों को अपने अधिकार में लिया और उस आडिनेन्स को स्टे करने के बाद रिट पेटीशन सामने आने के पहले सरकार ने जल्द एक कानन बना कर और जिससे सुप्रीम कोर्ट आर्डिनेन्स के बारे में कोई राय न देने की स्थिति में रह जाय, यह जिस तरीके से किया था और उसके बाद जब कानून को ही सुप्रीम कोर्ट ने अवैध घोषित किया, तो फिर से आर्डिनेन्स जिस ढंग से लाया गया, यह सब, अगर ज्यादा न कहा जाये. तो किसी भी सरकार के लिये गोमनीय नहीं । सरकार को चाहिये था कि एक महत्व के विषय पर विचार करने के पहले, जो जो उसके भले बुरे पहलू हों, सब सामने रखे जाते और उसके पश्चात् निर्णय करके पालियामेन्ट के सामने एक सुनिश्चित, सुविचारित प्रस्ताव लेकर सरकार आती । वैसा कुछ न करते हए, राजनैतिक कारणों से-वित्व राजनैतिक भी कहना नहीं चाहिये, मैं समझता हूं, कांग्रेस के अंदर के जो झगड़े थे, उन कारणों से

facilities for investment in the small-scale and विवस होकर ऐसा निर्णय किया गया-वह हों, तो कहना पड़ेगा विना सोचे समझे जो क़दम

मुझे पता है और यहां के किसी माननीय सदस्य से यह छिता नहीं है कि सरकार ने किन-I only hope and trust that the purpose of this किन कारणों से, किन-किन परिस्थितियों में को मंत्रिमंडल से हटाने के लिये बैकों को सरकार के हाथ में लेना जरूरी समझा - गया, उसके वाद हमें और भी वैसे ही उदाहरण मिलते हैं कि चीनी की मिलों को लेने की बात इस वास्ते की क्योंकि चन्द्रभानु गुप्त को हटाने की जरूरत महसूस की गई । पता नहीं इसके पीछे कीन है, लेकिन अगर लोगों को यह लगे कि गुजरात के अंदर तेल की मिलों को हाथ में लेने की कीशिश इसलिये की जायेगी या यह चर्चा इसलिए कर दी गई है कि हितेन्द्र देसाई को हटाया जा सके और उनके पैरा को कमज़ोर किया जाये। मझे ऐसा लगता है, कोई समय आगे चल कर आ सकता है कि कहीं अगर डी॰ एम॰ के॰ और केन्द्र सरकार के बीच में जो अभी भाई-चारा है, जो मैती है, वह यदि भिथिल हुई, तो दक्षिण के अंदर फिल्म व्यवसाय है, उसको भी सरकार अपने हाथ में लेने के जिये तैयार हो जायेंगी ताकि डी० एम० के० की सरकार को कमजोर किया जा सके । इस संभावना को इनकार नहीं किया जा सकता। क्या हम अपने देश के अंदर अर्थ व्यवस्था को राजनीति का खिलवाड बना कर रखना चाहते हैं या कि देश की आर्थिक विकास की व्यवस्था के भले और बुरे सब पहलुओं की समझ कर देश के लिये ऐसी कुछ निर्धारित नीति बनाते हैं, सिद्धांत बनाते हैं, जिनके आधार पर देश की सरकार निर्णय करे । अभी तक दिखायी यह देता है कि ऐसा कुछ हो नहीं रहा है । च हिये यह कि

डा० भाई महावीर

ऐसी कोई संस्था हो, सत्ता हो, जो सारे प्रश्न का निष्पक्ष विचार कर सके, उसके अंदर अर्थ शास्त्र के जानने वाले हों, विशेषज्ञ हों जो उसके भले बरे पहलओं को बता सकने वाले लोग हों, ऐसे लोग हों जो आवजित्व व्हच ले सकते हों, जिनका कोई पर्सनल इनुवाल्वमेंट नहीं है, जो किसी कारण से व्यक्तिर्गत रूप में न उसके भले में न बुरे में आते नहीं--ऐसे लोगों की राय के अनुसार इस तरह के महत्वपूर्ण विषय पर सरकार कोई फैसला करे। यह एक हमेशा के लिये नीति होनी चाहिये । मैं समझता हं कि सरकार जब भी स्वस्थ मन से सोचने का विचार करेगी, उसको यह आव-प्रवकता जंनेगी। सरकार ने वैकों को लेने का फैसला किया, अर्डिनेन्स निकाला-वह स्टे हुआ-फिर कानून बना, वह कानून रद्द हुआ और आज फिर वही लाया जा रहा है, यह मानो एक आंख मिचौनी की जा रही है । इसके बीच में और जो हानि हुई है वह यह है कि जब सर्वोच्च न्यायालय ने, सुप्रीम कोर्ट ने यह फैसला दिया कि सरकार ने जी कानन बनाया वह किन्हीं कारणों से अपेध है, तो हमारी सरकार के कुछ मंत्रियों ने ऐसे कुछ बचन बोले, ऐसे कुछ उदगार प्रगट किये कि जिससे-उन्होंने तो कहा कि सर्वोच्च न्यायालय ने अपनी गरिमा को घटाया-मैं समझता हं कि सर्वोच्च न्याया-लय की गरिमा घटाने के बजाय उन मंत्रियों ने अपने मंत्री पद की गरिमा को अवस्य कलं-कित किया है। सुप्रीम कोर्ट के निर्णय के बारे में मतभेद रखते हुए भी णिष्ठता के साथ, बातचीत, करने की कुशलता के साथ, शाली-नता को न छोडते हुए, उसका उल्लेख (कया जा सकता था, जो कि दुर्भाग्य से किया नहीं गया ।

[MR. DEPUTY CHAIRMAN in the Chair]
मुझे मालूम है, सुप्रीम कोर्ट ने जो यह कहा कि
डिसकिमिनेशन है, पक्षपात है, विभेद किया
गया है और इस कारण से अब जो यह परि-वर्तन करके, संशोधन ला कर नया बिल सामने
प्रस्तत किया गया है, इसमें पुराने बैंकों के लिये

of Undertaking) Bill, 1970 जो (इसकि मिनेशन का चार्ज है, उसको समाप्त करने के लिये बैंकिंग कम्पनीज के रूप में कार्य करने की इजाजत दी जा रही है, तो मैं यह पूछना चाहता हं कि यदि ये बैंक फिर से बैंकिंग कम्पनीज के रूप में कार्य करने के लिये फैसला करें, तो क्या रिजर्व बैंक उनको एडवान्स देगा या रिजर्व बैंक के द्वारा जो चीज इस कानन ने सुप्रीम कोर्ट के कहने के मृत बिक मानी है. इजाजत दी है, उसको सुप्रीम कार्ट अपने किसी एम्जीवयं डिव निर्णय या पालिसी डिसीजन के कारण वापस ले लेगा और अगर ऐसे वह वायस ले लेगा, तो क्या यह सरकार की भावना या सरकार की जो मन की इच्छा है, उसके अनकल होगा या कि सरकार ने सचमच सुप्रीम कोर्ट के निर्णय को, उसकी भावना को स्वीकार करके यह तय किया है कि यदि ये कंपनियां वैक के रूप में कार्य करना चाहें तो उनको छट मिलनी चाहिये । मैं यह जानना चाहता हं अगर यह चीज हो गई तो क्या इसमें खुतरा नहीं है । मैं खतरा इसिनये बहता हं, क्योंकि आज ये बैंक सरकार के पास चले गये, हमने इसका विरोध किया था, तो यह सोच कर विरोध नहीं किया कि हम सरकार के हाथ में किसी भी क्षेत्र के जाने को बुरा समझते हैं हमेशा के लिये, लेकिन हम यह समझते हैं कि सरकार अपने हायों में कोई भी चीज ले उसके लिये कोई आधार होना चाहिये, कारण होने चाहियें। एक जिसका कहते हैं केस प्रेजेन्ट करना चाहिये था, यह बताया जाना चाहिये था कि क्यों सर-कार यह निर्णय कर रही है। ऐसा क्यों नहीं किया गया। राजनैतिक हेत्ओं से इसका निर्णय हुआ, इसलिये हमने इसका विरोध किया। परन्तु जब सरकार ने जाज ये बैंक अपने हाथ में ले लिये तो हम चाहते हैं सरकार इस चनौती को स्वीकार करके इन बैंकों को सफलतापूर्वक चला कर दिखाये । और जब हम यह कहते हैं कि यह खतरा है, तो इस संदर्भ में कहते हैं कि वह कंपनियां, वह बैंक आगे सफलतापूर्वक चलें, उसी तरह से जैसे आज तक उन्होंने लोगों का विश्वास अजित किया, जिस विश्वास के ऊपर आज बड़े-बड़े बैंक खड़े हुए हैं । मैं जानत

हं, एक बैंक ऐसा था जो उस समय खड़ा हआ जब हम आजादी की लड़ाई लड़ रहे थे। मैं पंजाब नेशनल बैंक के इतिहास को जानता हं जब वह जन्मा था, जब वह खड़ा हुआ था, तो उसे किसी बड़े धनपति या किसी कुबेर का आशीर्वाद प्राप्त नहीं था। स्वर्गीय लाला लाजपतराय जो राजनीति के अन्दर एक देश भक्त थे, उन्होंने इसका एक साकार रूप बना कर खड़ा किया और वे ही इस बैंक की नींव रखने वालों में से थे । उन्होंने इस बैंक को बनाने में अपना योगदान दिया और इस तरह से यह बैंक खड़ा हआ। तो मैं यह कहना चाहता हं कि इन बैंकों ने कुछ कष्ट भी उठाये, तकलीफें भी सही, पसीना भी बहाया और स्वदेशी भावना के सम-र्थन के साथ उन्होंने एक विशाल आकार खड़ा किया । आज सरकार उनको अपने हाथ में लेती है, तो सरकार यह भी देखे कि जिन कंप-नियों को छुट दी गई है, अगर वे अपनी योग्यता और कुशलता से जो डिपोजिटर हैं, जो साधा-रण लोग हैं, अगर उनके पैसे को अपनी क्षोर आकृष्ट करने लगेंगे, तो जो रुपया सरकार का बैंकों के पास है तो वह रूपया निजी कंप-नियों के हाथ में चला जायेगा । सरकार को इस खतरे से थोडा सतर्क और जागरूक होना चाहिये । इसके लिए इलाज क्या है, तरीका क्या है इस खतरे से बचने के लिए । स्वामा-विक रूप से अगर सरकार इन बैकों की कार्य-क्षमता, निपणता और एफिशिएन्सी को बढ़ा सकती है, तो बहत अच्छी बात होगी । उसे कम से कम इनकी एफिशिएन्सी को घटने देना नहीं चाहिये, उसे कायम रखा जाना चाहिये, जिससे बैंक में जाने वालों को यह पता न लगे कि वे किसी अफसर के सामने पेश हुए हैं, पैसा जमा करने वाला व्यक्ति कोई मांगने के लिए वहां नहीं जाता है, पैसा जिसका जमा बैंक में होता है, वह भिखारी नहीं होता है। अगर इस तरह से आदिमयों को वहां पर आफिसरी ठाट बाट के दर्शन होंगे, वहां पर लोग मेज के कपर पैर फैलाये होंगे, अफसरशाही की भावना होगी, दूसरों के साथ हमदर्दी करने की भावना नहीं होगी तथा दूसरे के कव्टों को दूर करने

की भावना तर्मनक भी नहीं होगी, तो मैं समझता हूं कि सरकार भले ही इन बैंकों को ले ले, लेकिन लोगों को इस तरह से बैंकों को सरकारी आधी नता पर लेने में विश्वास नहीं होगा । लोगों का जो विश्वास है, वह कानन के द्वारा बदला नहीं जा सकता है । आप बैंकों को ले सकते हैं, लेकिन आप इस तरह का कानून नहीं बना सकते हैं कि कल से किसी भी व्यक्ति को, सामान्य नागरिक को सरकारी बैंकों पर विश्वास करना पडेगा और जो विश्वास नहीं करेगा उसका चालान किया जायेगा तथा उसको सजा दी जायेगी।

किसी भी कान्त की मर्यादा होती है और आप लोगों से यह नहीं कह सकते हैं कि यह गरीबी दूर करने की बात थी । कोई यह सोच सकता है कि गरीबी दूर करने के साथ क्विट पावर्टी स्लोगन जैसी बात होगी । आपने यह घोषणा कर दी कि क्विट पावर्टी इसके जरिये होगी, तो इतने कहने पर वह भागती नज़र आयेगी । मैं कभी कभी हैरान हो जाता हं कि सरकारी नेता जो इतने राजनीति के मंजे हुए खिलाड़ी हैं, नया व सचम्च दिल के अन्दर सोचते हैं कि इस तरह के स्लोगन्स से पावर्टी चली जायेगी । अगर ऐसा कानून बना दिया जायेगा, तो देश के अन्दर गरीबी नहीं रहेगी और जो गरीब होगा उसको सजा दी जायेगी। क्या आप समझते हैं कि कानून बना देने से ही देश में कोई गरीव नहीं रह सकता है और सब लोग अमीर हो जायेंगे। आप इस तरह से इसको एक बच्चों का खेल समझते हैं और इसी भावना से सवालों को तय करते हैं। मैं समझता हं कि वैंकों के बारे में सरकार को यह समझ कर चलना पड़ेगा कि हम जो कुछ कर रहे हैं, उससे लोगों में हमारे ऊपर विश्वास प्राप्त होगा । हम इस सफाई से, इस तरह से सर्विसेज में, इस तरह से बैंकों की जो कार्य-क्षमता है, उसको ऊंचा रख सकेंगे तब ही उसमें हम लाभ पा सकेंगे तथा देश की अर्थ व्यवस्था को लाभ पहुंचा सकेंगे।

जब मैं बिल की बात करता हूं तो मुझे लगता है कि सरकार को शायद कभी कभी बुरा लगता

of Undertaking) Bill, 1970

डा० भाई महाबार

है। हमारे उस तरक बैठे हए मंत्री जब कभी हम पिलक सैक्टर की कोई कमी बतलाते हैं, तत्र वे समझते हैं कि हम पब्लिक सैक्टर के विरोधी हैं और इसी वास्ते हमें पब्लिक सैक्टर में दोष ही दोष नजर आते हैं। मैं मंत्री जी से यह जानना चाहता हं कि वे बतलायें कि अगर एक कंपनी एक करोड़ की बिकी करके 8 या 9 करोड़ रुपये का घाटा उठाये इतना करोड रुपया इन्वेस्ट करने के बाद, तो क्या यह उचित है ? यह बात केवल पब्लिक सैक्टर के अन्दर हो सकती है। कभी-कभी प्रधान मंत्री जी कहती हैं कि क्या निजी सैक्टर या प्राइवेट सैक्टर में इस तरह की धांधली नहीं है । अगर प्राइवेट सैक्टर के अन्दर इस तरह की गडवडी होगी, अगर उस व्यक्ति में इस तरह की एफिशिएन्सी रहेगी तो उसे अपना दिवालियापन दिखलाई देगा और वह हिमालय की किसी गुफा में किसी योगी के साथ साधना करता हुआ नजर आयेगा । उस व्यक्ति को ब्यापारिक क्षेत्र में, उद्योग के क्षेत्र में कोई बने नहीं रहने देगा और उसके प्रतिस्पर्धी में जो लोग होंगे, वे उसको समाप्त कर देंगे । लेकिन पिंडलक सैक्टर में जितन। भी घाटा हो, जितना भी जाया हो पैसे का, उसके बारे में किसी की कोई चिन्ता नहीं है।

आज देखने में यह आता है कि फुडग्रेन्स के गोदामों के अन्दर जो अस भरा हुआ है, उनको कीड़े खा रहे हैं, कितने ही चहे खा रहे हैं। आज रेलवे स्टेशनों के अन्दर वैगन्स के हेर पड़े हुए हैं और हजारों तथा टनों मन अन्न पानी में भीगते रहता है और सड जाता है। तो मैं यह जानना चाहता हं कि क्या इस देश के अन्दर खाने के लिये लोग नहीं हैं । क्या इस देश के अन्दर क्षधा से मरने वाले और क्षधा पीडित लोगों की कभी है। लेकिन आज अनाज सड जाता है, गल्ला सड़ जाता है, क्योंकि उसकी मम्भालने वाले को कोई जिन्ता नहीं है, उनके घर में कोई तकलीफ नहीं और उनको व्यक्ति-गत कोई नकसान नहीं होता है। जब तक इस तरह की स्थिति है, तब तक सरकार को यह समझना पड़ेगा कि इसमें भी कुछ सीमाएं हैं।

आज सरकार इस देश के अन्दर सब बातें करना चाहती है। वह होटल चला रही है, डब्बल रोटो बनाती है, दुकान चलाती है और न्यापार करती है। सरकार सब बातें करती है सिवाय उस बात के जो उसे करना चाहिये और जो वह नहीं करती है। सरकार आज सब कुछ करना चाहती है और--

The first thing it is expected to do is to govern. But I find that the Government is doing practically everything except governing. It is not governing. It is not able to run the administration of the country as it should run.

इस तरह की बात आज सब जगह दिखल।ई देती है। किसी ने एक मोटर की परिभाषा के बारे में कहा था कि इस मोटर का वर्णन इस तरह से विधा जा सकता है कि इसका हर पूर्जा बोलता है सिवाय हार्न के । हार्न नहीं बोलता है और बाकी सब पूर्जे बोलते हैं। तो हमारी सरकार बाकी सब कुछ करना चाहती है सिवाय जो उसका काम है वह नहीं करती है। ऐसी स्थिति में सरकार की जो सीमाएं हैं, उन्हें उसे स्वीकार करके चलना पड़ेगा।

कभी कभी यह दलीज दी जाती है कि आप लोग क्यों बार-बार कहते हैं कि पब्लिक सैक्टर में नकसान हो रहा है । सरकार पब्लिक सैक्टर नफ के लिए नहीं चलाती है। हम यह मानते हैं कि आप नफ़े के लिए नहीं चलाते हैं. लेकिन आप यह सिद्ध की जिये कि आपकी जो प्राइस पोलिसी है, जो आप लोगों से कीमत लेते हैं कि वह कामत इतनी कम है कि उसके दारा ही सरकार सोंगल वैलक्षेयर और भलाई का काम कर रही है। किसी क्षेत्र में तो सर-कार इस तरह की बात कहती है। लेकिन उसने डाक की कीमतें बढ़ा दी हैं, पोस्टकार्ड के दाम बढ़ा दिये हैं, टेलीफोन के दाम बढ़ा दिये हैं और कई चीजों के दाम उसने बढ़ा दिये हैं। सरकार ने तीसरे दर्जे के किराये को बदाने की भी कोशिश की थी, लेकिन फार दी इन्टरेस्ट आफ इट्स सरवाइबल, उसकी उसने वापस

ले लिया । इन सारी बातों की ध्यान में रख कर मैं यह कहना चाहता हूं कि सरकार जो यह कहती है कि लोगों की भलाई के लिए हम कीमत कम रखने हैं और इसलिए हमें घाटा होता है, मगर इसके विपरित मैं यह कहना चाहता हूं कि घाटा इसलिए होता है कि जिस तरह की कार्यक्षमता होनी चाहिये, उसकी सरकार के पास बहुत कभी है । जब तक सर-कार इस बात की चिन्ता नहीं करेगी, तब तक कानून या आर्डिनेन्स बनाने से देश की आर्थिक व्यवस्था सुबृढ़ नहीं हो सकती है और यह सम्भव भी नहीं है ।

iit'clng danpanles

मेरा निवेदन यह है कि सरकार कमान्डिंग हाइट की बात करती है। कमान्डिय हाइट एक महावरा है इकोनामी के अन्दर और इस बिल के अन्दर भी कहा गया है कि सरकार कमान्डिंग हाइट तक जाना चाहती है। क्या कमान्डिंग हाइट पर जाने के लिए खाली ऊंची चोटी पर पहुंचना जरूरी है । सरकार के सब मंत्रियों को कृतवमीनार के ऊपर भी चढ़ा दिया जाय, तो क्या वे कमान्डिंग हाइट पर पहुंच जायेंगे । कमान्डिंग हाइट पर पहुं बने के लिए कमान्ड करने की योग्यता होनी नाहिये, पावता होनी चाहिये । आज हमारी सरकार कितना कमान्ड कर सकती है। अर्थ ब्यवस्था के ऊपर उसका कितना नियंत्रण है। एक्सपोर्ट और इम्पोर्ट जो सरकार के हाथ में है. उसमें कितनी घांघलीबाजी हो रही है, कितना गोलमाल और कितना भ्रष्टाचार हो रहा है। आज अरबों रुपया वहां पर गलत लोगों की जेवों में जा रहा है और उसी के कारण आज सारे देश में काला धन लहरा रहा है। तो मैं यह जानना चाहता हूं कि इस चीज को रोकने के लिए सरकार ने क्या उपाय किये हैं और वह **क्या को**शिश कर रही है। शायद सरकार को इस बात के लिए कोई चिन्ता नहीं है और वह खाली अपने क्षेत्र को बढ़ाने की बात ही करती रहती है।

मेरा निवेदन यह भी है कि सरकार के हाथ में लाइफ इंक्योरेंस कारपोरेशन भी है । पिछली

of Undertaking) Bill, 1970 बार जब बैंकों के आडिनेन्स के बारे में बहस हुई थी, तो उस समय मुझे यह निवेदन करने का अवसर मिला या कि लाइफ इन्ह्योरेंस कार-पोरेशन ने किस तरीके से अपना काम चला रखा है । जीवन की अवधि बढ़ रही है, एक्स-पेक्टेन्सी आफ लाइफ देश के अन्दर बढ रही है और वर्षों से इस बात की मांग की जा रही है कि प्रीमियम की दरें घटाई जायं, मगर वे नहीं घटाई जा रही हैं। आज लाइफ इन्त्योरेंस कारपोरेशन हाथ पर हाथ घरे बैठा हुआ है। कभी खबर आती है कि इस बारे में सोचा जा रहा है और कभी खबर आती है कि इस कमेटी के पास गया है और कभी खबर आती है कि उस कमेटी के पास गया हुआ है । इस अधि-वेशन के शुरू होने के कुछ सप्ताह पहले खबर आई थी कि पांच परसेंट प्रीमियम की दरों में कमी होगी । लेकिन एडिमिनिस्टेटिव कास्ट इतनी ज्यादा हो गई है कि लाइफ इन्ययोरेंस कारपोरेशन इस तरह की कमी नहीं कर सकता है । भेरा निवेदन यह है कि यही परिणाम बैंकों के अन्दर भी होगा कि एडिमिनिस्ट्रेटिव कास्ट इतनी ज्यादा हो जायगी कि लोगों की सुविधा कम हो जायेगी और इस तरह से वह देश के लिए सचमुच में अनिष्ठकारक होगा और इस तरह से हम इसमें किसी भी अच्छे परिणाम की आशा नहीं कर सकते हैं।

लाइफ इंग्र्योरेस कारपोरेशन अगर प्रीमियम की दरों को घटाए, तो सामान्य व्यक्तियों को फायदा होगा, छांटे-छोटे लोगों को, क्लर्कों को, स्कूल मास्टरों को जिन्होंने छोटी-छोटी पालिस्यां ले रखी हैं। लेकिन लाइफ इंग्र्योरेंस कारपोरेशन बहुत सुस्त है। इसलिए सुस्त है, क्योंकि उसकी मोनोपोली है। वह एक मोनो-लिथिक आगेंनाइजेशन है, ऐसा भीमकाय कार-पोरेशन है कि उसके लिए किसी कम्पटीशन का प्रश्न ही नहीं है। मुझे आश्चर्य है यह देख कर कि इस सदन के अन्दर जितना मोनोपोली के खिलाफ शोर मचाया जाता है, उतना ही मोनो-पोली को किएट करने की बात का समर्थन होता है। लाइफ इंग्र्योरेंस कारपोरेशन की क्या हालत है? बीसियों लोग ऐसे हैं कि 8-8, 10-10 [डा भाई महावीर]

महीने हो गये, लेकिन उनके क्लेम सेटिल नहीं होते । कोई आदमी मर गया, विधवा है, बच्चे हैं, लेकिन छोटी-छोटी बातों पर टालते रहते हैं। जब तक कोई वाकिफ नहीं निकलता, कोई मददगार दफतर के अन्दर संयोग से पैदा नहीं हो जाता, तब तक उनको धक्के खाने पहते हैं। बार-बार चक्कर लगाने पड़ते हैं। क्या सरकार को यह पता नहीं है ? इसके मकाबले में अगर कोई कम्पनी होती तो स्थिति ही दूसरी होती । मुझे एक कहानी याद आती है। दो एजेन्ट बैठे थे, अपनी अपनी कम्पनी का गणगान कर रहे थे। एक ने कहा कि एक आदमी मरा, उसको दकनाकर लोग आए और हमने चेक उसके रिक्ते-दारों को पकड़ा दिया। दूसरे एजेन्ट ने सोचा कि इसने तो बाजी मार ली, उसने कहा कि हमारी कम्पनी तो एक स्काइस्केपर में है, 8 वीं मंजिल पर हमारा दफतर है, हमने देखा 1क 40 वीं मंजिल से एक आदमी गिरा, गिरने का मतलब मरा, हमने हिसाब निकाला कि कितने की पालिसी है, चेक बनाया और जैसे ही वह हमारी खिड़की के सामने आया हमने उसको वह चेक पकड़ा दिया। मैं भी जानता हं कि यह एक कहानी है. लेकिन इस कहानी का मतलब यह है कि जहां स्पर्धा होगी, वहां दूसरों के हितों के लिए सुवि-धाएं देने की कोशिश होगी, लेकिन जहां पर एक मोनोलिथिक मोनोपोली है, ऐसा आर्गे-न।इजेशन है, जिसका कोई विरोध नहीं, कोई दूसरी दुकान नहीं, कोई दूसरा दरबार नहीं, वहां न्याय की बजाय अन्याय ज्यादा मिलने की सम्भावना है, खास-कर जब हमारी सर-कार का रिकार्ड भी ऐसा है कि खर्चा बढता है और अफसरों की तानाशाही चलती है। अपने पैसे लेने के लिए भी लोग जाते हैं, तो सक्चाते हुए जाते हैं जैसे भिका मांग रहे हैं किसी सेठ के दरबाजे पर । ऐसी स्थिति पैदा नहीं होने देनी चाहिए । मेरा निवेदन यह है कि सरकार आश्वासन दे कि वैकों के अन्दर किसी न किसी ढंग से आपस की स्पर्दा बनाए रखी जायगी ताकि उनकी कार्यक्षमता और स्विधाएं देने की होड़ बनी रहें और लोगों

को ज्यादा फायदा पहुंच सके । सरकार यह भी आश्वासन दे कि कर्मचारियों की मांगों पर सहान्म(तपूर्वक विचार होगा । मझे याद आता है, स्टेट बैंक में हड़ताल हुई थी । स्टेट बेंक सरकार का है। अफसरों की हड़ताल किसी बैंक में नहीं हुई । स्टेट बैंक में 17 दिन तक वह हड़ताल चली, लेकिन सरकार से मकाबला था, सब अफसरों ने तंग आकर हड़ताल बापस ले ली । क्या सारी वैंकों के सरकार के हाथ में आने के बाद सभी बैंक कर्मचारियों की यही गति होगी ? अगर यही गति होगी, तो जो वैंक कर्मचारी वडे खग नजर आते हैं. उनकी सोचना पड़ेगा कि उनको कितनी प्रसन्नता इस पर व्यक्त करनी चाहिए । मेरा निवेदन है कि अगर सरकार इसको सफल बनाना चाहती है. तो वह यह आश्वासन भी दे कि फाइनेंस मिनिस्टी या रिजर्व बैंक जो भी बैंबिंग कारपोरेशन बनाया जायगा, बैंकों का उसके प्रतिदिन के व्यवहार में रोज-रोज दखलन्दाजी न करें। अगर ऐसा होगा, तो इससे इतने विघन पैदा होंगे, इतनी कठिनाई पैदा होगी कि राष्ट्र का नकसान होगा।

कर्जा देते हैं, एपाइन्टमेंट करते हैं। किसकी कर्जा दिया जाय इसके बारे में अगर हमारे यहां यह होगा कि फलां सरकारी पार्टी के हैं या मंत्री के रिश्तेदार हैं, उधर से टेलीफीन आ गया कि इनको दो-चार लाख रुपये का कर्जा दे दीजिए, अगर ऐसे कर्जे दिए जाते रहे, अगर डायरेक्टर्स और मैनेजर्स की नियुक्ति सिफा-रिशों पर होने लगी, तो उससे जनता को क्या फायदा होगा। सरकार कह सकती है और कह देगी कि सिफारिश नहीं चलेगी। लेकिन सरकार के मंत्री भी जानते हैं और सरकारी प्रवक्ता भी जानते हैं कि सिफारिशवाजी कितनी चलती है । बराबर यह होता है कि स्टेट बैंक में जाब्स किएट किए जाते ैं किसी मंत्री या अफसर के लड़के को प्रोबाइड करने के लिये। जावस किएट करके फिर उनको फिक्स अप किया जाता है। मैं चाहता हूं कि कोई इसका प्रतिवाद करे कि ऐसा नहीं हुआ । ऐसा कहें तो शायद...

श्री उपसपापति : समाप्त कीजिए, बाकी लोगों को भी मीका देना है।

डा० भाई महाबीर : इसीलिए हमने आग्रह किया था कि इस तरह की भगद्रड में इसको न लाएं । आप दो-एक मिनट के लिए इतने परेशान न होइए, इतनी कंज्सी न कीजिए।

श्री उपसमापति : 15 की जगह आपको 20 मिनट दिए हैं।

डा० बाई बहाबीर : नियक्तियों की बात मैंने कही । हमें पता है कि जो मिनिस्टर भ्रष्टा-चार के आरोप में केबिनेट से निकले या मंति-मंडल से निकले उनको भी बाद में किसी कार-पोरेशन में, किसी प्रोजेक्ट में डाइरेक्टर या चेयर-मैन बनाकर भेजा जाता रहा है । मैं चाहंगा कि सरकार इसका प्रतिवाद करे कि ऐसा नहीं हुआ । इस तरह से जो इलेक्शन में हार जायं अगर उनको बैंकों की डिक्टेटरिशिप मिलने वाली है या चेयरमैनशिप मिलने बाली है या फिली प्रोजेक्ट के अन्दर कुर्सी मिलने वाली है तो इससे देश की पंजी 3 हजार करोड रुपए की जो बैंकों के पास है उसका दृष्पयोग होने की सम्भावना रहती है। यह प्जी कुछ लोगों की मेहनत का फल है, कोई लूट बटौर कर जमा नहीं हो जमा किया गया रुपया है । आशा है सरकार through the test. जो यह अमानत अपने हाथ में लेने जा रही है Mr. Deputy Chairman, Sir, I was trying to very उनमें किसी भी भ्रष्ट आदमी को राजनीतिक कारणों से नहीं रखेगी और उसका अनुचित लाभ नहीं उठाएगी ।

देने के लिए यह नियंत्रण लगाया गया है या this opportunity to attack the Government in their own कछ लोगों की उपमोग की चीजें को पुरा करने के लिए ? परसों मैंने सवाल पूछा कि क्या अपने बैंकों ने यह नीति अपनाई है या नहीं कि

लोगों को कर्ज दिए जायं उपभोग की चीजों के लिए, रेडियो खरीदने के लिए, रेडियोग्राम खरी-दने के लिए, रेफीजिरेटर खरीदने के लिए. स्कृटर खरीदने के लिए । मेरे पास साधन नहीं है, मेरी आमदनी कम है लेकिन मैं कर्जा लेकर अगर ये चीजें खरीदंगा तो उपभोग की वृत्ति बढ़ेगी, कन्जमशन बढ़ेगा, इनवेस्टमेंट नहीं बढ़गा, सेविंग्स नहीं बढ़ेगी । अगर हम देश के विकास का नारा देंगे लेकिन नीति ऐसी बन-एंगे जिससे विकास के बजाय, सेविंग्स के बजाय कन्जमशन बढ़े, सेविंग्स का रेट घटे, इनवस्ट-मेंट डिस्करेज हो तो जो लक्ष्य हमारे सामने है वह पूरा नहीं हो सकेगा।

इन शब्दों के साथ मैं चाहुंगा कि सरकार इन सारे सुझावों पर विचारपूर्वक जो प्रतिनिया दे सकती है, जो आश्वासन दे सकती है वह दे ताकि इस देश ने जो यह कदम उठाया है वह सफल हो । अगर यह कदम उठाया गया है तो हम भी चाहते हैं कि सरकार इस परीक्षा में पूरी उतरे और बैंकों को सफलतापूर्वक चलाने का एक भयार कायम करे।

SHRI A. G. KULKARNI: Mr. Deputy Chairman, Sir, I rise to support the Bill brought by the Government and I am happy that whatever lacunae were there have now been गई है, यह जनता के विश्वास के आधार पर removed and it is claimed that this Bill will go

carefully understand the arguments which my colleagues in the Opposition parties were to advance. Though it is the Minister's responsibility to reply to them, as a student who studies the banking problems, I was trying to understand whether any new points have been brought in. I am very jorry to say, Sir, I have not आबिर में महा यही कहना है कि हमार been benefited more than mere listening to the देश के अन्दर सरकार ने वैकों को लिया लेकिन political ideologies of their own politi-parties opposing the public sector. Ultimately, what I चाहे प्रधान मंत्री हों, चाहे कानून मंत्री हों अभी found out was, after listening to two or three of तक उनके मन में सांदर नहीं है कि वैकों की Bill. Ultimately they say that they support it. So I think the entire fun of this is that every political party works. का तात्प्य क्या है। क्या उत्पादन बढ़ान political party wants to sup" port the Bill के लिए, क्या देश के आर्थिक विकास को गति because *Jhe* people want it. But they are taking

[Shri A. G. Kulkarni.]

fancy way. I am not concerned with it. Mr. Deputy Chairman, I am more concerned with hon'ble Members' study of the effect that the nationalised banks have had during these two or three months. That is more relevant because the Government is bringing in the Bill in a revised form and it is for us to advance suggestions based on observations and experience in the practical field. Mr. Deputy Chairman, I have got certain suggestions to offer. Mr. Deputy Chairman, Sir, I would deal with one or two points before I proceed to make my suggestions. I was really sorry to see that this opportunity is being used to discredit the co-operative structure. It is absolutely baseless to say that the co-operative over-dues are increasing day by day or year by year. I know the views of my friend who used this opportunity to say this. He is a very knowledgeable person and he ought to know things. But I think he is trying to avoid learning things. Instead he is utilising this opportnity to criticise the cooperative/sector.

Mr. Deputy Chairman, there is a vast amount of difference in the methodology and in. the orientation of the credit advances of the cooperative sector as compared to the nationalised banks or the previous scheduled banks. The cooperative credit scheme is more oriented towards social purpose. It is already recognised, in their existence of the last one hundred years, that the approach of the co-operatives is to give credit to the weaker sector and security is not of paramount interest or a para-mouit criterion when loan is given. You know, Sir, that in this country, agriculture, where this loan has been utilised, is absolutely dependent on the vagaries of nature. Sir, the figure of 34 lich was quoted related to the Rererve Bank Bulletin, I thirk, of 1966-67. It is not as late as to-day. It is a pity that the premier bank in this country is utilising statistics of an old and outdated nature, which is creat-ing unnecessarily some misunderstanding in (he ninds of the public as well as in the nvnds of Members of Parliament. Sir, as you know, the years 1965, 1966 and 1967 were a period of drought. Even in 1968-69 when the •crop oi^tlook was better and there was what was called a green resolution, the green revolution was not there throughout the country. Bad patches were there in some places. Particularly, in my

State, Andhra Pradesh and Madras, there were very bad crops during the last two years. Only last year Madras got better rains, but by that time the over-dues had accumulated, but the overdues taken over a longer period are riot to the same extent as the overdues in the short period. So 1 stoutly deny that co-operaive credit is increasing overdues. They are increasing, but that is because of the drought conditions, scanty rainfall and analogus conditions.

I was really surprised when Mr. Mohta said that the small industries are better served. I do not know what he is talking. Perhaps he was talking ignoring the facts. Anyway, I do not want to utilise my time to deal with Mr. Mohta's problem. I want to ignore that.

MR. DEPUTY CHAIRMAN: It is better if you put forward your own point of view. Only 10 minutes more.

SHRI A. G. KULKARNI : I am putting forward my points, Sir. The point is, I must take the total performance in the whole country.

Then, Sir, another point was made that consumption will increase because of the nationalisation of banks. I do not find any relevance of this thinking. Actually what are the banks expected to do? To give credit for individual-members to produce certain utilities, so that industry will grow. I do not understand bow the hon. Member who preceded me made the statement that consumption will increase and there will be no investment in the industry. Unless umption increases, industry will not :;row an I unless industry grows, consumption will not increase. They are dependen; on each other. In all the Western countries wherever industries have grown fast, it is the hire purchase system and consumer credit that have helped the industry, and nothing else.

DR. BHAI MAHAVIR: May I just ask for one clarification? When you are talking of Western countries, it applies to an economy where there is full employment. Here in our country we do not have sufficient capital. Shortage of demand is the problem there. We have shortage of production. Therefore, the Government always insists upon more savings and mere investment. Are you going to give a new slogan of "More consumption"? If so, let us know.

SHRI A. G. KULKARNI: I think you are again misleading your own self. In economic parlance, unless consumption grows, industry will not grow.

DR. BHAI MAHAVIR: You are confusing the issue.

SHRI A. G. KULKARNI: Even in an under-developed country like India, unless consumption increases, whether it is the private sector or joint sector or any sector, industry cannot grow. But if you talk of increasing the resources, that is a different problem. It is none of the job of the nationalised banks or the banking system to do resource mobilisation. It is true they have-to mobilise deposits. But it is the Government's economic policy, and not the banks', which will initiate and encourage resource mobilisation.

DR. BHAI MAHAVIR: The Planning Commission does not know anything of this type. It needs your advice very much.

SHRI A. G. KULKARNI: I will give it to them when they will ask ma.

question the is not merely nationalisation or socialisation of banks. It is a question of creating a cadre, a dedicated cadre in this country, which will work towards the betterment of the public sector or the joint sector or whatever it is. That is more important. Sir, the experience of the nationalised banks is not very happy. I am very sorry to say, Sir, that the experience of the nationalised banks is far from happy. -Why I am saying this is because I can name one, two, three or four cases where corruption his increased by leaps and bounds. I may'draw the attention of the Government. and give a warning also to the Government, that mere nationalisation is not going to achieve our pocial purpose. It is ultimately these cadres in the banks and the devotion with which they work in the national interest that will increase the utility of these nationalised banks. So, I am one with my friends when they seay that nationalisation is not enough. It is the e;i:1rc building and the national character that has to be developed! Sir, I find the nationalisation of banks has opened the floodgates of corruption at the lower levels. I am thinking on it and I have not actually come to a position where I can offer my solution for it. But there are various ways of avoiding abuse and removing corruption. And what does the nationalised bank do? Certain quotas are allocated and these quotas are allocated to the various branches. It is just like the Prohibition Department of the State Police where so many cases have to be taken up in a month; the D.S.P. or the S.P. goes somewhere and takes so many cases. Similarly, in the case of these banks, quotas are given saying you must consume about Rs. 100 crores in these two, three, five or hundred areas. The agents run after the people. They make out a flimsy scheme and bring it to the bank. They are given loans, and 10 per cent of it is passed on to certain officers. This is very wrong. This will cut at the root of the entire concept of nationalisation and this will create a bad name for ourselves. There are certain political parties who are always opposed to the public sector and we will be helping them and their cause, and the weaker sections who need assistance will not be helped. That is why I am giving a warning to the Government that corruption on a large scale is going on in the branches of the present nationalised banks. You have created some lead bank and you want some forms so that the co-operative banks could be informed, and so on.

I have already made out a point and I insist that in the agricultural sector wherever you want to give loans, there should be only one agency. If the cooperative is not strong enough, then, open an agricultural industries corporation. If agricultural industries corporation is not strong enough, then, open some other banks. I do not mind it. But recognise only one agency for 0 district and that alone will avoid the overlapping of credit and the misuse of credit.

Similarly, there is another aspect. Recently for eight days I was in my town. I found there that an Indian thing worth about Rs. 2,500 was sold at an increased price of Rs. 4,500. Eightyfive or eighty per cent of the money does not come to the poor agriculturist. On!v Rs. 2,000 or so comes to him and the rest is wiped out by the agent of the bank or some such middleman.

Sir, I warn the Government that no other party is required' to defeat the « measure for nationalising the banks. Tt is we who can defeat it if you do not plug these loopholes. I warn the Government from tfu\$ platform that [Shri A. G. Kulkarni.]

very serious practice of corruption should be stopped. Of course, unfortunately I have no solution to offer. Let me accept my inability. I am, however, trying to find out some solution because I am a man who works in the practical field and I know the difficulties of an agriculturist. I know the difficulties of small industries. (*Time bell rings*) I am coming to conclude, Sir. In conclusion I would request the Government that it will have to evolve certain procedures whereby all these abuses can be removed.

Last point, Sir. That is about the point made by Mr. Mohta about the cooperative credit methods and over-dues. Sir, we are not given any facts by the private sector b^iks. They do not give us any facts up till now. They do not publish anything at all; otherwise, the Mundhra affair of forging of duplicate shares and pledging with the banks, etc. many things would not have been there. They misused the banking system for their personal ends and for building huge industrial empires for themselves. So, for that purpose I demand that an overhauling of the working of the entire banking industry is necessary. Here the present policy of the Reserve Bank is also not very helpful. The Reserve Bank is working in a different channel altogether. After the nationalisation of banks I thought the Reserve Bank will change its concept and gear the entire banking system to social purposes as desired by the Government and the Parliament. But I am very sorry to say that it has not stood to that test. So, Sir, these, should be the targe* wherein the G:vemment will have to bestow its attention and see that all corruption ends; otherwise. this nationalisation measure will he ultimately defeated and the people will be eremici of any pub'ic sector under->)'-. in this eountry. I a'so repeat '.hat credit should be cl an:in'sed only through one fgency in the pgricultural sector. It is more than necessary and it is absolutely necessary; otherwise, the overlrpp'ing of credits pnd the abuse of civdit; will continue t₀ be there.

MR. DEPUTY CHAIRMAN: Mr. Alva.

श्री राजनारायण : श्रीतन्, हम कब तक वैठे रहेंगे, हमारी समझूमें नहीं आता हमारे

SHRI JOACHIM ALVA: Sir, as re-cectly is the 22nd February, 1970, the Observer had the following list of profits of the British companies:

B relay's: Britain's fifth most profitable company; National Westminister is close behind and even the

of Undertaking) Bill, 1970 ही साथ क्यों अन्याय हो रहा है, हमारी कोई पार्टी है या नहीं।

श्री उपसमापति : अन्याय कोई नहीं हुआ है।

श्री राजन।रायण : हम अपना प्रोटेस्ट किये देते हैं, अगर आप कहें तो नहीं बोलेंगे ।

श्री उपसमापति : जरा मुनिये तो ।

श्री राजनारायण: आप कहेंगे तो सुन ही लेंगे, मगर मैं बराबर देखता हूं ऐसा होता है। हमको पहले बोलना था और जब यहां पर ठेंगड़ी साहब थे तो उन्होंने जनसंघ के डा० भाई महा-वीर को बोलने को कहा और उन्होंने कहा कि इनको पहले बोल लेने दीजिये इसके बाद फिर आपको बुलायेंगे और हम आ कर बैठ गये। श्री उपसभापति: यह तो मुझे मालुम नहीं।

श्री राजन।रायण: आपको नहीं माल्म हो तो मैं क्या करूं। पार्टी सिस्टम चलेगी या पार्टी सिस्टम नहीं चलेगी।

श्री उपसभापति : आपने कहा था कि हम एडजस्ट कर लेते हैं, कल आपने कहा ा, एक जगह आपने एडजस्ट कर दिया, इनके बाद आपको बुला लेंगे।

श्री राजनारायण: यह बड़ी कृपा करेंगे आप हमारे ऊपर।

श्री ापसभापति : कुमा नहीं, यह हक है आपका।

श्री पाजनापायणः क्या तमाशा है, श्रीमन्।

श्री चित बसु (पश्चिमी बंगाल) : राज-नारायण जीका ही हक नहीं है हम लोगों का भी हक है।

थी उपसभापति : आर्डर, आर्डर ।

Lightweights Lloyds and Midland, both make profits which put them firmly into the top ten British companies. Unilever which makes everything from radiant washing powder to Walls sausages, earned only £64.9 millions in 1968. National Westminister made £63.7 millions. Lloyds chipped'in with £44.6 million and Sir Archibalds Forbes Midland made £36.4 millions.

There ends the little paragraph. I may also in passing mention that as early as only last week the Lever Brothers announced that their business was over a hundred crores of rupees. The Lever Brothers goes under the bogus name of Hindustan' is a very nice 'Hindu name to cover its foreign banks and loot the public of this country. It is the largest trading company. 1 am mentioning this because they fluctuate, widely fluctuate, their prices of vanaspati which hits the stomachs of our people. India ,at one time had many oil companies— olive oil, ccconu¹ oil etc. All these have vanished and now we have fed the gainto of the Lever Brothers at. the cost of our poor men. This company made £64.59 millions in 1968 in England in America, in Africa. It is because of this company the Indian soap industry has been smashed. Why I quote all this is because the Indian cousins of the White I ever Brothers are making huge profits. I will not give you the figures now. They are making profits through their British banks in India. Their* managers and general managers and all others have got luxurious bats in Bombay and other big cities in India. They get fat salaries. They must be getting up to two to three lakhs. Their salaries and amenities are no less than two to three lakhs while the poor clerks in the banks do not have even good quarters. They do not have good salaries nor any amenities.

Here, Sir, I must pay a tribute to Dr. Deshmukh though f > have many points of difference with him. But I must pav a tribute to him. It was he who started the scheme of housing for the bank employees and set an example t i other banks. He had good quarters constructed for 'he employees of the Reserve Bank-larger and larger houses in Bombay.

Now, Sir. I come to the Supreme Court. Our Supreme Court Judges are today just sitting in an ivory tower Here is a Judge, Mr. Hegde, who was

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a politician belore he was appointed as a Judge . . . (Interruptions) ... It was a politician making a judge. Unfortunately a politician was made a I on the Bench and said, ". . .it is the instability of the State". This is the kind of a Supreme Court Judge we have who says. . . it is the instability of the State. " How dare he talk of the instability of the State? We are trying. !o feed millions of Indians . . .

MR. DEPUTY CHAIRMAN: Is it necessary to criticise the judges?

SHRI JOACHIM ALVA: I must mention it, Sir. It is very relevant because tile Judges of the present Supreme Court are not geniuses. They are not known to have made any sacrifices. They are not known to have shown anything extraordinary like the United i Supreme Court. 1 spent one hour in the United States Supreme Court and I came out with a tremendous impression of the U.S. Supreme Court. I think it was one of the greatest liberal courts in the world until President Nixon put his hands on it.

The United States Supreme Court is one of the greatest liberal institutions in the world and its far-reaching historic decisions was against segregation. Now President Nixon is tampering with the Court and is trying to halt the

h of desegregation. The blacks are oppressed. President Nixon put one of nominees as a Supreme Court ludge, which nomination was rejected by the Sen;;;: and the second is still waiting under a cloud for ratification. Our Supreme Court Judges are defending the privileges of the rich. Mr. Mohta unashamedly advocated the cause of the monopolists. I would like him to tell me how many cars each one of them has. whether it is 20 or more, whether they ever ride on buses, in trams or rikshaws. The Supreme Court Judges have subverted the Fift! Amendment of the Constitution and thus sabotaged the Constitution of India. All these shareholders have lieen representing the vested interests. I do not mind the widows because they are an exception; are helpless. But those whose property has come to them from their great ^dfathers, they must penalised,

ipensation my foot, compensation is the waces of sin and freebooting. What about the poor man? What compensation have they been given? Compensation comes out of the grave-minded

[Shri Joachim Alva.]

Judges of the Supreme Court. The last but one Chic;' Justice, Shri B. P. Sinha, 1 referred to him both in the Lok Sabha and here, has gone into the ugiy private sector after holding the highesl office and he attends a party in his honour, on his 60th birthday, from Shri Shanti Prasad Jain who is being prosecuted now and perhaps will be jailed. What kind of life is this when he has gone and embraced a job in the private sector degrading the great dignity of the post?

Here 1 must reter to Mr. Justice Tarkunde of the Bombay High Court who has now retired. My valiant friend, Mr. Goyal, who was the Editor of the 'Mainstream' stated in his paper th.u his cousin, an architect in Nagpur, took Rs. 10 lakhs as loan from the bank of India whose Chairman was fighting a defamation case in the court of Mr. Tarkunde. That was all improper. The Supreme Court confirmed one month's jail and I take my hats off to him, to the brave editor who suffered jail for a principle.

We must put our own Supreme Court in its proper place. I must pay a tribute to President Roosevelt for having fired out some Judges; we must do likewise. I quote from "Forum" its editorial. It says:

"The public of India morally stunned by the Supreme Court judgment of nationalisation of banks."

Now what does it say? It *ays:

"The late President Roosevelt through his New Deal set up in 1934 'a separate Securities and Exchanges Commission; it was established by law and when more restrictions were put on the free-wheelin<! activities of unscrupulous brokers, bankers ni-.1 promoters, Joseph P. Kennedy, of the future President was appointed the First Chairman. The National Industrial Recovery Act wa' also one of the strong measures imposed by Roosevelt'. The law set up the National Recovery Administratio i which was empowered to have code", drawn up by the various industries. The codes specified maximum hours of labour, minimum wage rates and standards of fair business practices. There was first a blanket code for all industries and as time went on, about 500 separate codes were approved for that many industries, including th?

dog food industry arid shoulder pad manufacturers. The textile code accomplished something decades of agitation had failed to do—it abolished child labour. The blanket code set a minimum wage rate of 30 cents an hour and a maximum of 35 hours a week for factory work."

The reference is p. 71—The Thirties: America and the Depression by Fon W. Boardman Jr., published New York; Henry Z. Walck, Inc. This publisher, Mr. Walck, visited India and he was kind enough to send me this book and by accident I saw this revealing passage. The conditions in the USA then were not different from what they are here now. Now there is another interesting episode which Mrs. Elanor Roosevelt recalls in her autobiography and thai is a vivid incident when she visited the house of a miner with six children; the children had no Christmas cake, nor chicken but only carrots to eat and the father had only one dollar left for the week. These are the conditions which Persident Roosevelt was trying to revolutionise in the New Deal. n, Sir. Lenin had the same trouble with the Judges in the Soviet Union about 50 years ago and George Lans-bury, one of the founders of the Labour Party who was very much interested in India has mentioned Tndia in his autobiography. Recalling his meeting with Lenin he had the following things to sav about the bankers:

"You think you can win Socialism without bloodshed and through Parliament. I hope you may do so, though my opinion is dead against you. T wish you good luck, only get on with the job. It is up to you and those who agree with you in Britain to prove you are able to do it."

The publisher of this book is 'London Constable and Co. Ltd.'. It was published in 1928. The conditions in India are the same as in Russia then, 50 years Landsbury praised Lenin for his personality and I will not quote that vant of time. The Supreme Court has nullified the Fifth Amendment of the Constitution which was once upheld years ago by the Supreme Court itself. Now the present Supreme Court in its abotaged that amendment

in the interests of the propertied classes.

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Here Dr. Bhai Mahavir was talking of the Punjab National Bank. Does he know that the doors of the Punjab

National Bank under an obliging Finance Minister were kepi open and Mr. Ramnath Goenka took lakhs and lakhs of rupees by way of overdrafts for organising his papers and the Reserve Bank pumped in money to keep the desperate crowds of depositors away who claimed their money? Does he know the number of raids that the depositors had on the United Commercial Bank and the Punjab National Bank ? The Reserve Bank should give us these figures. Why should there be no raids on ihe British and foreign banks? They are well managed and their accounts are in order and the depositors have faith in them. I want them, the foreign banks, to be nationalised immediately. These monopolists

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are looting the banks. How many times were these banks whose chairmen were the monopolist friends of Mr. Mohta raided? In the old times they tried to help each other and do a little looting, looting together. We are worried about the poor masses who do not figure in the mind of Mr. Mohta at all. Why should the Supreme Court be sensitive about criticism or worried about criticism? They should develop some thick skin. Here we find Mr. Rajnarain attacks the Prime Minister day in and day out but she is not at all worried about it. So why should the Supreme Court be worried about this kind of criticism?

Sir, when I practised as a lawyer, I was to he hauled up for contempt of court for arguing out a just case on behalf of my client. I offered to give evidence on behalf of Mr. Khadilkar for the contempt of court notice issued against him. I was ready to step in the box and say that there has been no contempt of the .Supreme Court by anybody. But the trouble was that my evidence could not go in as I was not present when he delivered the speech.

Sir, we want great and noble Judges to adorn our Supreme Court Benches but the present Court does not inspire us at all. I was only a Congress M. P. who attended the trial of the great Shyama Prasad Mukherjee and Mr. N. C. Chatterjee in the Supreme Court in the Parliament House building. The Court was then presided over by Shri Varadachari, the Chief Justice, and Mr. Sudhir Ranjan Das and other Judges and fhey all took the prosecuting counsel Daphtary to task for advocn¹-ing the case which could not stand. Somehow or other I felt that the noble accused would be discharged and I did

not go to heat the judgment. But when I mentioned this to Shri Varadachari the next day, he asked me how I came !o that conclusion that they would be discharged before the orders were passed. I told him that the trend was such and 1 as lawyer with commonsense came to that conclusion. Hence. Sir. we demand competent, honest and patriotic Judges and not those Judges who have never felt a wound and who do not know the woes and miseries of the masses of India. Thank you.

श्री राजनारायण : श्रीमन, मैं इस विधे यक पर 3 दृष्टियों से विचार करना चाहत हं । पहली दृष्टि तो कानुनी होगी, दूसरी दृष्टि राजनैतिक होगी और तीसरी दृष्टि सामाजिक होगी। मैं इस समय कादनी दरिट पर आना चाहंगा ।

श्री उपसभापति : आर्थिक नहीं है क्या ?

श्री राजनारायण : आर्थिक तो उसी राज-नीति में आ जायेगी क्योंकि हर आधिक लडाई राजनैतिक लड़ाई है। इस कों जरा बारीकी में समझेगे तो समझ में आ जायेगा । मैं मान-नीय मंत्री जी का भाषण बहत ही ध्यान से मून रहा था और मझे बतलाया गया है कि शायद वे वकील भी है। मगर मैं समझ नहीं पा रहा हूं कि मंत्री जी सुप्रीम कोर्ट की गति-विधियों के बारे में समझ क्यों नहीं पा रहे हैं। श्री आख्वा साहब को हम समझ सकते हैं क्योंकि उनकी दुष्ट दूसरी है।

थीमन, इस जनतंत्र में सुप्रीम कोर्ट का जो ढांचा है उसमें एक न्यायपालिका है और एक कार्यपालिका है। न्यायपालिका जो है वह सुप्रीम कोर्ट है जो उच्चतम न्यायालय के रूप में है। हम लोग विधान निर्माता है. हम लोग कानन बनाने वाले हैं । धारा सभाएं हैं यानी विधान पालिकाएं।

तो श्रीमन, हमार्ग संविधान के अनुरक्षेद 31 में यह लिखा हुआ है "कोई व्यक्ति विधि के प्राधिकार के विना अपनी सम्पत्ति से वंचित नहीं किया जायेगा ।"

श्री राजनारायणी

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इसमें यह लिखा हुआ है कि विधि के बिना कोई व्यक्ति अपनी सम्पत्ति से वंचित नहीं किया जायेगा । इसी 31 में "2" में यह लि । हआ है "कोई स्थावर और जंगम सम्यत्ति , जिस के अन्तर्गत किसी वाणिज्यिक या औद्योगिक उप-क्रम में या उस की स्वामिनी किसी कम्पनी में कोई अंग भी है. ऐसी विधि के अजीन जो ऐसा कब्जा या अर्जन करने का प्राधिकार देती है. सार्वजनिक प्रयोजन के लिये कब्जाकत या अजित तब तक नहीं की जायेगी जब तक कि वह विधि कब्जाकत या अजित सम्पत्ति के लिये प्रतिकर का उपबन्ध न करती हो और या तो प्रतिकर की राणि को नियत न कर दे या उन सिद्धांतों और रीति का उल्लेख न कर दे जिन से प्रतिकर निर्धारित होना है और दिया जाना है।"

यह अनुच्छेद 31 का दूसरा है वह यह बत-लाता है कि अगर सरकार किसी की सम्पत्ति लेना चाहती है तो उसके लिए मुआवजा की राणि तय करें या उसे मआवजा देने की प्रतिया तय कर दे। मैं मंत्री जी से चाहंगा कि जब वे इस विधेयक को पहले पेश कर रहे थे तो उस समय जो हमने भाषण दिया था उसको ध्यान से पहें। उस समय हमने कह दिया था कि यदि यह कानन बना दिया जायेगा तो सुप्रीम कोट उसको बायड जरूर डिक्लेयर कर देगा। जिस को कानन का तनिक भी ज्ञान है, जिस की बद्धि दिषत नहीं है, जो इसको ठीक तरह से समझ रहा है, वह कानून की दृष्टि से यही कहेगा कि सरकार ने इसमें मुआवजे की विधि को नहीं बतलाया है कि मजावजा किस तरह से दिया जायेगा । किसी से बात करके तय किया जाय, आपस में समझौता करके किया जाय और अगर समझौता नहीं हो सका तो टाइब्यनल के जरिये किया जाय । ट्राइब्युनल कैसे देगा । जो वह फैसला करेगा उसे माना जावेगा । मैं फिर पुछना चाहता हं कि क्या एग्रीमेंट से. समझौते से मुआवजे की राशि तय की जानी चाहिये या फिर एग्रीमेंट के जरिये कोई प्रावधान

of Undertakings) Bill. 1970 बना दिया जाना चाहिये । यह बात श्री के० के॰ गाह अच्छी तरह से सून लें।

(Acquisition and Transfer

जब रियासतों का राष्ट्र के साथ एकीकरण हुआ था तो उस समय राजाओं को मुआवजा की बनराणि देने में किस तरह की बंगलिंग हुई थी, यह सब लोग जानते हैं । उस समय राजाओं के जरिये किन किन मंत्रियों की रिश्ते-दारों और बेटियों के पास रुपया आया, वही बात आज मंत्री मी करना चाहते हैं। वे चाहते हैं कि सरकार बैंकों के मालिकों के साथ आपस में समझौता कर लें जिससे मुआवजे की रकम तय हो सके । तो मैं यह कहना चाहता हं कि इस तरह की बात न तो कानन के रुह से टीक है. न विधान के रह से ठीक और न कोई प्रक्रिया के रूप में ही ठीक है। सरकार अपने अधिकार से जिस को चाहे दबा दे और जिस को चाहे सहलियत दे दे । अगर सामान्य तरीके से 10 लाख बनता है तो मंत्री कहेगा कि 12 लाख बना लो । 10 लाख तुम ले त्रो और 2 लाख हमको दे दो । हो मैं यह कहता चाहता हं कि क्या सुप्रीम कोर्ट बेवकफ है। उसमें 11 जज बैटे थे । 10 जजों की एक राय थी एक जज की एक राय थी । मगर हमारे गोविन्द मेनन साहब कहते हैं और देश की जनता को बतलाते है कि बहमत का निर्णय हुआ, बहमत का निर्णय हुआ । इसको केवल बहमत का निर्णय नहीं कहा जाना चाहिये, बल्क यह कहा जाना चाहिये कि विशाल बहमत का निर्णय हुआ है । एक के विरुद्ध 10 का निर्णय हुआ । ऐसा लिखिये । उस तरह से मत कहिये और लिखिये कि बहमत का निर्णय हुआ है । अगर रेना कहोगे तो सत्य बात नहीं क**होगे और इस** तरह से अंतरय बात कहकर बहमत शब्द का प्रयोग करोगे ।

श्रीमन, अब मैं 14 अनच्छेद में आता हं जिसमें यह दिया हुआ है : " भारत राज्य क्षेत्र में किसी व्यक्ति को विधि समक्ष समता से अथवा विधियों के समान संरक्षण मे राज्य द्वारा वंचित नहीं किया जायेगा "। कानून यह कहता है कि कानून के समझ सब लोगों को समान माना जाना चाहिये। तो मै यह कहना चाहता हं कि विदेशी वैकों को क्यों छोड़ा गया है और दूसरे वैंकों को क्यों नहीं लिया गया है । यदि सरकार बैंकिंग प्रथा अधिगृहण करना चाहती है तो विदेशी बैंकों को सरकार ने क्यों नहीं लिया और अन्य बैंकों को सरकार ने क्यों छोडा। इसका क्या मूल कारण है और इसके बारे में सरकार की ओर से कोई नफाई नहीं दी गई है ।

श्रीमन्, सुप्रीम कोर्ट क्या कहता है और हमारे मैनन साहव जरा हमें माफ करेंगे। वह कहता है कि इतने विदेशी वैकों को वयों छोड़ा गया है। मैं सुप्रीम कोर्ट की तारीफ करना चाहता हं कि जो उसने सरकार के इस कार्य की भट्संना की कि उसने विदेशी वैंकों को क्यों छोड़ा और दूसरे बैकों को क्यों नहीं लिया गया । इस तरह की बात करके सरकार ने होस्टाइल डिसिकिमिनेशन किया है । सरकार को सभी बैंकों को अपने अधिकार में ले लेता चाहिये था। यह सुप्रीम कोर्ट का जजमेंट है जो इस बात की ओर संकेत करता है। मैं कहना चाहता हं कि सरकार अब भी देर से आई तो गलत तरीके से आई । सरकार को आज भी एक दूसरा विधेयक लाना चाहिये जिसमें सभी बैंकों को लेने को व्यवस्था हो। और सुप्रीम कोर्ट ने जो फैसला दिया था कि सभी बैंकों को लिया जाना चाहिये, उस तरह की बात उसे करनी चाहिये थी, यह हमारी मांग है।

जब सरकार बैंकों को अपने अधिकार में लेना चाहती है तो उसे सभी बैंकों को चाहे वे विदेशी हों या देशी हों, सब को ही अपने अधिकार में ले लेना चाहिये। सुप्रीम कोर्ट कहता है कि कान्न की नियाह में सब एक है और इसीलिये सरकार को सब बैकों को अपने अधिकार में ले लेना चाहिये था।

अब मैं सरकार की ईच्छा की तरफ आना चाहता हं कि सरकार इस विधेयक के संबंध

में क्या चाहती थी। यह सरकारी आफिसरों की साजिश थी कि कानून में इस तरह के लप-होल रखे जाय जिससे सुप्रीम कोर्ट में मामला जाय और सुप्रीम कोर्ट इसे रह कर दे। इस वीच में जो गैंप मिले उसमें वैंकों के मालिक अपना पुरा मामला बना ले । उन्होंने बना भी लिया । मालिकों ने मामला बना लिया । इसके लिए सरकार के पास क्या सफाई है क्योंकि वैकिंग ज्युरिसप्रहेंस का जो विद्यार्थी ज्ञान रखने वाला है वह इसे संविधान की रुह से समझ सकता है कि इस अधिनियम को सुप्रीम कोर्ट अवश्य ही रह कर देगा । सुप्रीम कोर्ट ने इस संविधान की तह में जिस नुक्ते नज़र से यह कानन बना उस कानून को रह करके अपने कर्तव्य का पालन किया है।

श्रीमन, जो संविधान की कह है, उसको मैं आपकी खिदमत में लाना चाहता हं। मैं साफ बतला दूं कि मैं सम्पत्ति रखने का अधि-कार किसी को नहीं मानता हं। अपने तर्क के समर्थन में भै राष्ट्रपिता बापू को भी लाना चाहंगा। गांधीजी ने कहा है---

"It does not recognise any right of private ownership of property except so far as it may be permitted by society for its own welfare."

महात्मा गांधी कहते हैं--जो मैं कह रहा हं-कि व्यक्तिगत सम्मति रखने का किसी का अधिकार मैं नहीं मानता, हां अगर समाज किसी के पास समाज के हित की दृष्टि से कुछ सम्पत्ति छोड़ने की व्यवस्था करना चाहता है तो बैसा किया जा सकता है। इसलिए जहां तक हमारा ताल्लक है हम साफ बता दें, किसी को मुगालते में नहीं रहना चाहिए, न भंडारी जी को, न मोहता जी को, न गरुपदस्वामी को । के० के० शाह साहब भी सून लें, गोविन्द मेनन साहब भी सुन लें।

श्री राजनारायण

Banking Companies

मैं यह पूछना चाहता हं कि यह कम्पेनसेशन क्यों, कम्पेनसेशन का वह पुराना तरीका क्यों ? हल्ला मनाया जा रहा है, होल पीटा जा रहा है कि राष्ट्रीयकरण हो गया, हो गया । क्या हो गया, कहां राष्ट्रीयकरण हो गया ? राष्ट्र अपनी सम्पत्ति अपने हाथ में लेगा तो उसका मुआवजा देगा । मुआवजा देने के सिद्धान्त का मैं पूर्णत: विरोधी हं, कतई कभी एक मिनट के लिए कबल नहीं कर सकता इस सिद्धान्त को कि किसी की सम्पत्ति ली जाय समाज-हित के लिए तो समाज उसको बाध्य होकर मुआवजा दे, मगर यह संविधान है, इसको छोडिए। हम रिहेबिलिटेशन ग्रान्ट मांगते हैं, पुनर्वास अनुदान की मांग करते हैं क्योंकि जिसके जीवन निर्वाह का साधन लेंगे उसकी फिर से बसने के लिए कुछ अनुदान देने की मानवीय दृष्टि से हम कल्पना करते है, कानुनी दिष्ट से नहीं, वह हमारी मानवता की दृष्टि है, बंधत्व की दृष्टि है । अगर किसी की सम्पत्ति लें, उसके पास जीवन निर्वाह का साधन नहीं तो खाने-पीने के लिए, कपडे के लिए, मकान के लिये कुछ सहलियत पुनर्वास अनुदान, रिहे-बिलिटेशन ग्रान्ट के रूप दे दी जानी चाहिए। कितना बड़ा मुआवजा दिया जा रहा है। मैं आज इस सदन के द्वारा इस देश की जनता को बताना चाहता हं कि समाज के साथ यह सरकार विश्वासघात कर रही है और समाज abolition of the eternal conflict between capital के पेट में छरा भोंक रही है, साढ़े 87 करोड़ रुपए की बड़ी धनराणि को मुआवजे के रूप जाय ? एसीलिए विडला, टाटा, जेपूरिया वैका other. A non-violent system of के अधिग्रहण का समर्थन करते है, वे यह चाहते है कि बैकों का अधिग्रहण हो । बिडला कहता गांधी जी कहते हैं कि इकानामिक ईक्वलिटी है अपने लोगों से कि अभी तक हमको 14 के का मतलब है कि श्रम और पूजी का जो संघर्ष पास जाना पहताथा, अब तो हमको एक इन्दिरा है उसको मिटा दो। जब तक श्रम और पंजी जी के पास जाना पड़ेगा और अकेले दिल्ली में का संघर्ष नहीं मिटेगा तब तक इकानामिक बैठ कर जितना पहले लेते थे उससे ज्यादा ईनवलिटी का नारा उठाने वाले ढोंगी है, बेई-लिया और लेंगे । यह अधिग्रहण 14 बैंकों मान हैं।

का करते रहे लेकिन बिड्ला साहब को लाइ-सेंस मिल गया फरिलाइजर का गोआ में। उसका क्या नुकसान हुआ । इसलिए मुआवजे की जो बड़ी धनराणि दी जा रही है इस कान्न की तह में मैं उसका विरोध करना चाहता हं और राष्ट्र की जनता का आवाहन करना चाहता हं कि राष्ट्र की जनता इसका विरोध करने के लिए सिकय सजग हो जाय वरना यह सरकार समाजहित के नाम पर, समाजबाद के नाम पर, जनतंत्र के नाम पर राष्ट्र का अहित करेगी।

श्रीमन, मैं माननीय मंत्री जी को थोडा सा इस देश की तवारीख की ओर ले जाना चाहंगा। गांधी जी का या तो प्रधान मंत्री नाम न लें क्योंकि प्रधान मंत्री बराबर कहा करती हैं कि मैं गांधी जी की अनुयायी हूं, लोग कहते हैं कि मैं लेनिन की अनुयायी हो रही हूं या कम्य-निस्ट-पथ-अनुगामिनी हो रही हं, यह बात गलत है, मैं गांबी की अनुयायी हूं । मैं पूछना चाहता हूं गांधी क्या बोलता है, गांधी की दृष्टि क्या है । गांधी की दृष्टि वर्तमान प्रधान मंत्री की दिष्ट से कभी मेल खा सकती है ? हरगिज नहीं, कदापि नहीं । इसलिये मैं गांधी जी का एक सेंटेंस पढ़ना चाहता हं---

"Working for economic equality means the and labour."

"It means the levelling down of the lew rich in में देकर । सरकार एक तरफ कहती है कि whose hands is concentrated the bulk of the हम समाजवादी है। क्या यह समाजवादी nation's wealth on the one hand and levelling दिष्ट है कि इतनी बड़ी रकम मुआवजे में दी up of the semi-starved naked millions on the

Government is clearly an impossibility so long as the wide gulf between the rich and the hungry millions persist. The contrast between the palaces of New Delhi and the miserable hovels of the poor labouring class of India cannot last one day in a free India in which the poor will enjoy the same power as the richest in the land."

यह गांधी जी का वाक्य है । गांधी जी कहते हैं कि नई दिल्ली की बड़ी बड़ी अट्टालिकाओं और देहातों में काम करने वाले नंगे-भूख मज-दूरों की झोपडियों का जो अन्तर है वह एक दिन नहीं रहना चाहिए, इसको समाप्त करना चाहिए । मैं जानना चाहता हं कि गांधी जी के इस आदर्श की पृति के लिए सरकार कौन से कदम उठाने जो रही है। मैं हैरत में पड जाता हं जब हमारे इस सदन में अज्ञानता द्रत गति से चलती है और अब भी हमारे मंत्री जी को गर्म नहीं आती है 'राष्ट्रीयकरण-राष्ट्रीय-करण ' शब्द का प्रयोग करने में । मैं पहले कह चुका हं, आज कहने की आवश्यकता नहीं थी लेकिन चंकि मंत्री अपनी जिह पर है कि 'राष्ट्रीयकरण ' कहेंगे तो मैं यह स्पष्ट कहना चाहंगा कि राष्ट्रीयकरण की परिधि में इस कानन को, इस विधेयक को रखना बिलकुल अज्ञानता का चोतक है और 'राष्ट्रीयकरण शब्द के साथ बलात्कार है और जनतंत्रीय सिद्धांत और प्रणाली को न समझने का द्यांतक है। मैं श्री गोविन्द मेनन साहव से, जो कानन के मंत्री हैं, पूछना चाहता हं कि 'राष्ट्र' के माने क्या हैं ? क्या वे राष्ट और सरकार में कोई फर्क करते हैं या नहीं ? जनतंत्र के 5 अंग हैं इंडीबीजअल, पार्टी, गवर्नमेंट, नेशन और सोसा-इटी । अगर गवर्नमेंट की राष्ट्र माना जायगा सरकार को राष्ट्र माना जायगा तो वह ताना-शाही हो जायगी। जनतंत्रीय पढित और प्रणाली में यकीन करने वाले इनसान को सर-कार और राष्ट्र का अलगाव करना होगा। जो दिमाग सरकार और राष्ट्र का एकीकरण करता है वह दिमाग जनतंत्र के साथ विश्वास-घात करता है। जाज प्रवान मंत्री और कानन

साथ विश्वासघात कर रहे हैं। अपनी बात क्यों कहं, मैं गांधी जी को कोट करता हं। गांधी जी ने कहा है कि सरकार के पास अगर सारे उत्पादन के साधन, सारे विनिमय के साधन, स रे वितरण के साधन चले आये तो क्या वह जनतंत्र होगा, फिर हिटलर किसका नाम होगा। 1945 में इटली की सारी बैंक सरकार के हाथ में गई हैं, क्या वहां समाजवाद आया है ? च्यांग-क ई-शेक फारमोसा में सारे उद्योगों को सर-कर के हाथ में प्रखे हैं तो क्या वहां समाजवाद अ रहा है ? फांस के बैंक सरकार के हाथ में हैं। क्या वहां समाजवाद का रहा है ? जिस दंग से यह वैक प्रया सरकार अपने हाथ में ले रही है उस से यह सरकार तानाशाही व्यवस्था की और तेजी से वह रही है। क्योंकि आप जानते है कि 6,000 करोड़ इस के पास पहले से था और तीन हजार करोड़ के करीब यह 14 बैंकों का और चला गया। तो जब छः हजार करोड की पंजी सरकार के हाथ में थी तो 75 परिवार अभे थे और जब नौ हजार करोड़ की संपत्ति उस के पास अ। गर्या तो इन परिवारों की संख्या 75 से घटकर 50 था 40 ही रह जायगी। तो सदन के सम्मानित सदस्य इस मुगालते में न रहें कि यह सरकार समाजवाद की और बढ़ रही है या जनतंत्र की और वढ़ रही है। यह तो जनतंत्र की छाती पर बैठी हुई है और यह बैठा रहेगी जब तक कि इस सरकार को वहां से उठा कर फेंक नहीं दिया जायगा । अगर ऐसा नहीं होगा तो जनतंत्र और समाजवाद का गला घोट कर उस का दम निकाल दिया जायगा । श्रासन, गांधीजी ने कहा है कि गवर्न-मेंट इटसेल्फ इज एन आर्गनाइण्ड फोर्स आफ व पंकेत्स । सरकार स्वतः एक संगठित शक्ति है हिसा की । तो जो हिसा की संगठित शक्ति है अगर उस के हाथ में सारे साधन चले जाये उतादन, विनिमय और वितरण के तो क्या हैबक होगा, क्या झंझावात होगा, मैं चाहता हं कि सदन के सम्मानित सदस्य उस गंभीरता को अपने सामने एवं और उस स्थिति का अव-लोकन अभा से करें।

श्री राजनार यण

थह मैं श्रीमन् बता दूं कि जज लोग जो फेसला करते हैं कभी कभी हमारी दृष्टि से और हमारी कसौटी पर भी वह फैसले सही नहीं होते । जज का फैसला हमारी दृष्टि में सही है या गलत यह कहने का मुझे पुरा हक है, मगर यह कहने का हक हम को नहीं है कि जज ने फलानी दृष्टि से प्रभावित हो कर ऐसा फैसला किया। अब हम ऐसा कह देंगे तो वहां गलत हो जायेगे और हम अफसोस के साथ कह रहे हैं कि इन मदा महोदय को सुप्रीम कोर्ट की जहां तारीफ करनी चाहिए थी वहां परोक्ष रूप से उन्होंने बराबर उस की चार बार निस्दा की अपनी वाणी में। मैं सरकार से जानना चाहता हूं कि सुप्रांम कोर्ट ने सीधे सीधे कह दिया कि सरकार को इस उंग का कानून बनाने का हक है, संसद् कानून बना सकती है, संपत्ति ले सकती है। सरकार की यह हक है यह सुप्रीम कोर्ट ने कह दिया, इस लिए यह कोई नहीं कह सकता कि संसद् को कानून बनाने का हक नहीं है। सुप्रीम कोर्ट ने इस बात की मान्यता दें दी कि संशद की इस का हक है। मैं जाप की खिदमत में यह बात रखना चाहता हं इस लिए कि अब लोग इस के बहाने जो हमारे संविधान में दूसरे मुल अधि-कार है उन को छीनने की साजिश कर रहे ह ।

"य साजिश कर रहे हैं चार तिनके आशियाने

कि बिजली को किसी सुरत असंदि आशियां करलें।"

यह तिनके क्या कह रहे हैं। उन का कहना है कि ऐसा करो कि संविधान के अनच्छेद को निकाल दो।...

वित्त मंत्रालय में राज्य मंत्री (श्री पी सी० सेठी) : इतनी बड़ी दृष्टि हों

of Undertaking) Bill, 1970 गर्या कि उन को आदमी तिनके नजर आते हैं।

(Acquisition and Transfer

श्री शीलभद्र याजी: यह तो चोर की दाई। में तिनके की बात हो गयी।

श्री राजनारायण : में यह कहना चाहता हं कि जब कोंस्टीट्यूयेट असेम्बली थी तो हमारे दल के केवल एक सदस्य रह गये थे। बाद में हम ने उन पर जोर नहीं दिया। कि वह इस्तीफा दें। हम ने कहा कि तुम रह जाओ, लिखते रहो, लेकिन हमारी राय थी कि संपत्ति का अधिकार मौलिक अधिकारों की सूची में नहीं रहना चाहिए । श्री दामोदर स्वरूप सेठ ने वाकायदा इस बात को उस समय कहा, मगर यही वर्तमान प्रधान मंत्री के पिताजान, श्री जवाहर लाल नेहरू, और दूसरे लोगों ने इस को मौलिक अधिकारों में रखवा दिया। मैं चाहता है कि मौलिक अधिकारों से यह हटा दिया जाय । मैं इस का पक्षपाती हं, मगर जिस ढंग से नाथ पाई या जिस ढंग से ट्रेजरी बेंचेज या गोविद मेनन चाहते हैं उस ढंग से नहीं । क्योंकि जिस समय हम ने मान लिया कि मौलिक अधिकारों से परिवर्तन करने का अधिकार संसद् को है तो उस की असंगति हम ने कहां की ? लेकिन जो अधिकार हम को आज मिले हुए हैं वे भी छीने जा सकते हैं इसलिए हमारा कहना है कि अगर हम चाहते हैं कि इन असंग-तियों को हम दूर करें तो इस 20, 22 साल में संविधान में जो असंगतियां हम को मालम हुई है उन सब के लिए मैं एक मिनट में कह दूं कि हम को सामाजिक विषमता मिटाने के लिए, आर्थिक विषमता मिटाने के लिए, राष्ट्रीय जनतंत्र चलाने के लिए, संविधान में जो जो अनुपयोगी भाग हैं उन को निकालने के लिए एक संविधान निर्माती परिषद् बनानी चाहिए। एक संविधान निर्माती परिषद् का गठन हो और वह परिषद बैठ कर एक साथ सारे आवश्यक संशोधन कंट दे। हमारे अधिकार कुछ ऐसे हैं जिन को कि हमारी आत्मा की पुकार पर चलने वाली सरकार को मानना

पड़ता तो नहीं मानती, उनके लिए मैं साफ तौर से कहना चाहता हं कि अगर यह संसद इस सरकार को, इस आत्मा की आवाज पर चलने वाली सरकार को इतने अधिकार दे दे तो मुझे डर है कि यह हमारे मौलिक अधिकारों को छीन सकती है और ऐसा होने पर हमारे देश की लिटया इब जायेगी । इसलिए मान-नीय सम्मानित सदस्यों, मैं तुम से कहना चाहुदा हं कि तम इस बात को समझ लो। आज की जो राजनीतिक स्थिति है देश की यह द्रवित है, इस में ठोसपन नहीं आया है, कांग्रेस ही एक ऐसा संगठन है जो कि एक गारंटी और सेक्यो-रिटी हो सकता था किसी व्यक्ति को चनाव में जीतने के लिए। लेकिन वह स्थिति अब समाप्त हो गयी है। इसलिए अपने विवेक को बेचना मत । अपनी बिद्ध को गिरवीं मत रखना । ईमानदारी के साथ अपनी वृद्धि का सद्पयोग करना और हमें विश्वास है कि अगर विद्व का सद्वयोग करोगे तो हमारे साथ रहोगे और इस लड़ाई को आगे चलाओगे।

श्री उपसभापति : हो गया आप का ?

थी राजनारायण: अब हम कुछ सामा-जिक स्थिति पर आना चाहते हैं।...

श्री उपसभापति : आप ने 26 मिनट ले लिए । अब ज्यादा से ज्यादा 5 मिनट में खत्म करें ।

श्री राजनारायण: मैं रिपीट नहीं करूंगा क्योंकि अमेंडमेंट के समय मैं रहूंगा नहीं, मुझे जाना है इसलिए मुझे बोलने दीजिए i

श्री उपसभापति : यह तो बहुत गलत है। आप को तो दस बजे तक बैठना चाहिए यहाँ पर।

श्री राजनारायण: हम तो किसी तरह से रह गये, नहीं तो चले जाना चाहिए था।

श्री उपसभापति : अब दो, तीन मिनट में आप खत्म कर दें।

SHRI G. RAMACHANDRAN (Nominated): May I plead with you that today at least you must insist on Members keeping the time-table, because we are going to sit into the night and there are many speakers? If you do not control the time, none of us will be able to get an opportunity.

श्री राजनारावणः उन को समझा दीजिए कि हमारी पार्टी का उस घंटे में कितना समय होगा । वह समझ जायेंगे ।

श्री उपसभापित: दस घंटे में से आप की पार्टी के 30 मिनट हैं। इस में से 27 मिनट आप ने ले लिए हैं। दो तीन मिनट बाकी है। आप अब दों, तीन मिनट ले कर खत्म करें।

श्री राजनारायण: हम से ज्यादा तो आप ही बोलने लगते हैं।

श्री उपसमापित : आप अपनी सुविधा की सोंच रहे हैं, दूसरे सदस्यों की सुविधा की बात भी तो सोचिये । आप उन लोगों को भी तो बोलने का मौका दीजिए ।

श्री राजनारायण : मैं श्रीमन् आप को मुझाव नहीं दूंगा, जब आप अपने कमरे में चलेंगे तो मैं आप से मिलूंगा और आप को मैं समझाऊंगा [श्री राजनारायण]

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कि आप अपनी भाषण की कला अपने कमरे में ही दिखा लिया करिये ताकि आप बके रहें और यहां बोलें नहीं क्योंकि आप हमारा समय स्वयं ही ले लेते हैं।

तो मैं कहना चाहता हूं सामाजिक स्थिति के बारे में । यह जो अधिग्रहण हो रहा है 14 बैंकों का, इस की जो पंजी आयेगी वह कहीं पर तो खर्च में जायगी । क्या सरकार ने कभी कहा है कि इस पूंजी के खर्च में प्राथमिकता जो हरिजन है उन को दी जायेगी, उन के मकान बनाने पर यह पूजी खर्च की जायेगी, उन के पीने के पानी के कुंबें बनाने पर यह खर्च होगी ? क्या कानन में कही कहा है कि इस पंजी को हम अन्न सेना बनाने में लगायेंगे ? जो फालत जमीन है उस को तोड़ने में लगायेंगे ? उस को हम प्राथमिकता देंगे ? इस से शिक्षक सेना बनाने की बात सरकार ने कहीं कही है ? एक मांग हम ने उस बार की थी और मैं उस को फिर दोहरा देना चाहता हूं । मुझे अफसोस के साथ कहना पडता है कि सरकार ने हमारे उस साध संशोधन को भी नहीं माना। हमने कहाथा कि कानन में लिख दिया जाना चाहिए कि बैकों से किसी राजनीतिक दल को कर्जा नहीं मिलेगा । यह सरकार इस को लिखने के कानून में क्यों गुरेज करती है ? क्यों नहीं ऐसा लिखती ? यह इसलिए कि हम को मालम है कि जब सोशल कंट्रोल था तो 25 लाख रुपया पंजाब नेशनल बैक से और यनाइटेड कमशियल बैंक से कांग्रेस पार्टी को कर्जा दिलाया गया था। पता नहीं वह जमा हुआ या नहीं। हमें डर है, और डर नहीं, हमारा निश्चित मत है कि इन बैंकों को सरकार अपने हाथ में लेकर कांग्रेस पार्टी को लाखों-लाख रुपया कर्जा देगी और उस रुपये से यह चुनाव लड़ेगी और उसी जनता के पैसे से जनता की छाती पर कुठाराधात करेगी । इसिलए मैं यह चाहता हं कि सरकार वचन दें कि अब बैंकों से किसी भी राजनीतिक पार्टी को कर्जा नहीं मिलेगा। यह वचन सरकार देने के लिए तैयार है ? सर-

कार क्यों नहीं देती यह बचन ? उसे देना चाहिए।

इसमें यह लिखा है :

जागप्, हनार निन्न आल्वा साह्रव चले गये। आल्वा साह्रव को मैं आप के द्वारा जवाब देना चाह्रता हूं। उन्होंने कहा कि शान्ति प्रसाद जैन के यहां कौन जाता है। इसी सदन में हम ने आप को उदाहरण पेश किया है, शान्ति प्रसाद जैन के यहां जाते हैं फखरुद्दीन अली अह-मद साह्रव जो कि सुखाड़िया जी के मुख्य मंत्रित्व काल का 15 वां सालाना जलसा मनाते हैं। वहां जाती हैं प्रधान मंत्री श्रीमती इन्दिरा नेहरू गांधी और जो वहां पर एक संस्था बनती है, कापरिशम बनता है उसकी पैट्रेन बनती हैं।

अो शीलभद्र याजी : आप भी जाते हैं!

श्री राजनारायण : श्रीमन्, आप देखेंगे कि यह 3 मार्च का स्टेट्समैन अखबार है, इसमें यह निकला है। यह इसकी हेडिंग है:

"COMMITMENT OF DALMIA AND S. P. JAIN VALID"

"A revision petition by R. K, Dal-mia and S. P. Jain and others against the order of the Additional District Magistarte of Delhi committing them to sessions for trial on charges of criminal conspiracy and misappropriation had been rejected by Mr. T. R. Khanna, Additional Sessions Judge."

श्री शीलभद्र याजी : इसका इस बिल से क्या सम्बन्ध है ।

श्री राजनारायण : है इसका सम्बन्ध । जो पंजाब नेशनल बैंक से 25 लाख रुपया कांग्रेस पार्टी को कर्जा दिलाया गया वही इसमें है । इसमें एक बात उन्होंने कही है उसको आप

of Undertakings) Bill. 1970 श्री उपसभापति : नहीं, नहीं, तीन चार

मुन लें और आपके द्वारा श्री शीलभद्र याजी भी सुन लें। सेशन जज ने कहा क्या है:

"The Court observed that these alleged offences are of a grave nature involving huge amounts of shareholders or prospective shareholders oi public companies. Investigation and committal orders had taken almost twenty years. Two of the accused had died. It would be highly desirable to have a speedy trial."

बीस साल हो गये इस मार्मल को चलते चलते, दो आदमी मर गये और फिर वही गान्ति प्रसाद जैन को इन्हीं बैकों से पैसा मिलेगा, वही टाटा, बिडला, सिंचानिया और जयपुरिया को इन्हीं बैंकों से पैसा मिलेगा और इसलिये में चाहंगा कि ये प्रायरिटीज जो कि मैने बताई है वह इसमें आ जाय । जैसे कि महात्मा गांधी ने कहा था, डा० लोहिया ने कहा था, कि 15 लाख से जिनका उत्पादन ज्यादा है, जितनी ऐसी कम्पनियां है उन सब को ले लिया जाय और उनमें कंज्यमर्स के प्रतिनिधि, मजदूरों के प्रति-निधि और सरकार के प्रतिनिधि तीनों मिल कर रहें तो यह राष्टीयकरण के नजदीक पहेंचेगा लेकिन यदि सरकार अपनी स्वेच्छा से ब्यूरो-केसी के हाथ में सभी कम्पनियों को दे कर के यह चाहती है कि जनता का भला हो तो उससे जनता का भला नहीं होगा।

मगर यह हमसे तारीफ करवाना चाहते हैं, शीलभद्र याजी कहते हैं कि हम तारीफ कर दें। यह है क्या ! निजी हाथ रूपी आकाश से चौदह बैंक गिरे और सरकारी-हाथ-रूपी-खजूर के पेड़ पर अटक गये। अब अगर कोई समाजवादी और जनतंत्री है तो सरकारी - हाथ-रूपी-खजूर के पेड़ को काटे और इस पूंजी को जनता तक, घर तक, गांव गांव तक ने जाय। अभी तो इतना ही हुआ है न कि सरकारी-हाथ-रूपी-खजुर के पेड़ पर अटक गया है।

इसिलये, श्रीमन्, मैं कहना चाहता हूं कि आप इन बातों को देखें । हमारे बहुत से सम्मा-नित सदस्यों के पेट में बब्ला फट रहा है, मैं कोई ज्यादा समय नहीं ले रहा हूं, मेरे 15-20 मिनट अभी बाकी हैं । श्री राजनारायण : मैं उसको छोड़े देता ह क्योंकि मेरे और साथी बोलेंगे ।

मिनट ज्यादा से ज्यादा और ले सकते हैं।

मैं केवल इतना ही कहना चाहता हं कि मैं समाजवादी ह । मैं समाजवाद की परि भाषा करता हं : समभूत्रजन्त जना: अस्मिन समाजः ---जहां जनता में समता का व्यवहार हो वही समाज है, वही ढांचा समाजवादी है। और मैं समाजवाद की परिभाषा करता हं : समतयाः आजः प्रकाशः यस्य-समता के द्वारा जो प्रकाणित हो वही समाज है। श्रीमन्. मैं कहना चाहता हं कि संयक्त सोशलिस्ट पार्टी एक ऐसी पार्टी है जिसने अपने घोषणापत्र में लिखा है कि देश के सभी प्रमुख उद्योगों का राष्ट्रीय-करण होना चाहिये। हमारा राष्ट्रीयकरण समाजीकरण है, गोविन्द मेनन का राष्ट्रीय-करण सरकारीकरण है । हमारा राष्ट्रीयकरण समाजीकरण है। हम चाहते हैं कि सोशल औररिशय हो, समाज के हाथ में सम्पत्ति आये समाज के हाथ में माधन आये तब जा कर इसकी. राष्ट्रीयकरण कहा जाना चाहिये। सरकार के हाथ में जाने से इसको राष्ट्रीयकरण कहा जायगा तो राष्ट्रीयकरण शस्त्र के साथ अन्याय होगा और दुराचार होगा ।

थीमन्, आप कहते हैं कि मैं बैठ जाऊं...

श्री उपसभापति : मैं नहीं कहता, सदन की यह इच्छा है कि आप बैठ जाइये।

श्री राजनारायण : सदन की इच्छा है कि मैं बैठ जाऊं तो सदन को मैं एक चीज बताऊं। मैं जाज आ रहा था तो हमारे एक मित्र थे उन्होंने गोसाई तुलसीदास की चीपाई सुना दी :

> नारि विवश नर विकल गुसाई नाचै नट मकंट की नाई।

गोस्वामी तुलनीदास न कहा है—नारी के वश में सत बनो, नारी के वश में नर हो जायेंगे तो जैसे भवारी के नीचे का नट, बन्दर, नाचता है उसी तरह से नाचेंगे। आज हमारे देश में

श्री राजनारायण

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सब लोग कहते हैं कि राम हमको मिले मगर मैं सीता नहीं बनना चाहती, सीता ऐसी साध्वी हमको मिले मगर राम नहीं बनना चाहते, लेकिन सीता और राम का सम्बन्ध होगा मगर सूर्पणखा का सम्बन्ध नहीं होगा, लंकिनी का सम्बन्ध नहीं होगा, पूतना का सम्बन्ध नहीं होगा, होलिका का सम्बन्ध नहीं होगा । सभी नारियों को एक स्तर पर नहीं रखा जा सकता । मैं भारतीय संस्कृति का पुजारी हूं जहां कि महिलाओं की इज्जत है, महिलाओं का सम्मान है और मैं बराबर कहता हूं, हमारी यह किवता है :

अित सत्य हैं प्रिय नारियां, जिस वंश में विषता सह । बस शीझ ही वह नष्ट होगा वाक्य ऐसा बध कहें ।

इसिलये महिलाओं का अनादर न करों, महिलाओं को इज्जत दो मगर महिलाओं को इज्जत दो मगर महिलाओं को इज्जत देने के साथ वहां आपके द्वारा मैं शील भद्र याजी को चेतावनी देना चाहता हूं कि अगर सूर्पणखा कि इज्जत करोग, लंकिनी की इज्जत करोगे, पूतना की इज्जत करोगे , होलिका की इज्जत करोगे तो राम भी मरेगा, कृष्ण भी मरेगा, प्रहलाद भी मरेगा जो कि दुनिया का सर्वप्रथम सत्याग्रही रहा है । इसिलये बच्चू समझदारी से काम करो ।

श्री नेकीराम (हरियाणा) : यह वच्चू शब्द निकाल दिया जाय, यह अच्छी बात नहीं है।

श्री पंढरीनाथ सीतारामजी पाटील (महा-राष्ट्र): उपाध्यक्ष महोदय, सदन के सामने बैंकों का राष्ट्रीयकरण करने का विधेयक अभी आया है उसका मैं समर्थन करता हूं। ऐसा ही एक बिल कुछ महीनों पहले हम लोगों ने इस सदन में पास किया था तथापि अपनी दृष्टि से उसमें कुछ कमियां या दोष रह गये ऐसा देण के सर्वश्रेष्ठ न्यायालय ने अपना निर्णय दिया। इस कारण से अब बैंकों के राष्ट्रीयकरण का यह सुधारा हुआ दूसरा विधेयक आज इस सभा के सामने निर्णय के लिये आया है अत: मैं इसका अंत:करणपूर्वक समर्थन करता हूं और ऐसा उपयुक्त विधेयक लाया गया इसके लिये मैं प्रधान मंत्री श्रीमती इन्दिरा गांधी जी को भी शतश: बधाई देता हूं।

श्रीमन्, अभी यहां कुछ सम्माननीय सभासदों ने यह भी दलील पेश की है कि देश में जो छोटे छोटे वैंक है और जो विदेशी बैंक है उनका भी राष्ट्रीयकरण होना वाहिये । मेरे ख्याल से अभी जो 14 बड़े बैंकों के राष्ट्रीयकरण का प्रश्न हमने अपने हाथ में लिया है इसको पहले कार्यान्वित करें और उसके बाद जब जरूरत पड़ेगी तो दूसरे वैंकों के राष्ट्रीयकरण करने का विचार संसद कर सकती है और उसके ऊपर निर्णय ले सकती है ।

महोदय, हम लोगों को अपने देश को उन्नति के शिखर पर पहुंचाना है और उसकी सफलता के लिये हमने समाजवाद का रास्ता अपनाया है। उन्नति के शिखर पर चढने की सीढियों में से बैंकों का राष्ट्रीयकरण एक सीढी है और निकट भविष्य में अपने को और ऊपर चढने के लिये ऐसे ही दूसरे उचित उपाय करने होंगे। देश में जीवनोपयोगी वस्तुओं का उत्पादन बढाने से ही समाज समृद्ध और सुखी बन सकता है। आजादी के बाद पिछले 22 वर्षों में हमारे देश के नेताओं ने और हमारी प्रजातां विक सरकार ने इस दिशा में काफी प्रगति की है। तथापि वह शहरों में और यांश्विक उद्योगों में ही ज्यादा तर हुआ है । देश में रेल के साज सामान हवाई जहाज बनाना, समुंदरी जहाज बनाना, इस्पात, सीमेन्ट और कागज के कारखाने विजली के कारखाने जैसे वहें वहें उद्योग खले हैं, किन्तु उसकी तुलना में गह उद्योग और कृषि उद्योग में इतनी कम प्रगति हुई है कि वह नहीं के बरावर है। हमारे देश में अनाज, दूध, फल सब्जियों इत्यादि की कितनी कमी है यह सब को मालम है। उसका अधिक विवरण यहां करने की आवश्यकता नहीं है। भारत वर्ष एक कृषि प्रधान देश है। सबसे बडा

उद्योग इस देश में कृषि का ही है । ऐसा होते हए भी अपने देश के लिए जितना अनाज चाहिये उतना उत्पादन नहीं होता और हमें वह बाहरी देशों से मांगना पडता है या मोल लेकर खाना पडता है। हमारे देश के लिये ऐसी स्थिति होना बड़ा भारी कलंक है. इसको हमें घोना चाहिये. और उसको धोने के लिये वैंकों का राष्ट्रीयकरण करने से जो पैसा राष्ट्रीयकृत वैंकों के हाथ में आयेगा वह अधिक माता में देहात के उद्योगों में लगना चाहिये क्योंकि देश की 70 फीसदी जनता देहातों में ही रहती है और वह दिरद्री हैं, उनका मध्य व्यवसाय खेती है और उनमें दस प्रतिशत लोग छोटे छोटे उद्योग करने वाले हैं, जैसे कि लोहार बढई, मोची, कुम्हार, इत्यादि कारीगर लोग । वे बेचारे आज भखें रहते हैं। उनके उद्योग नहीं चल पाते क्योंकि यांविक कारखानी की स्पर्धा में उद्योग करने में उपयक्त साधन जटाने में उनके पास पैसा नहीं है । वही हाल खेरितहर का है। कुंआ खोदने, नहर का पानी लेने विजली की मोटर खरीदने, यांक्रिक औजार खरीदने, आधिनक उर्वरक और शह बीज मोल लेने और फसलों में जो रोग हो जाते हैं उन पर कीटाणनाशक दवाडयां डालने इत्यादि साधन के लिये किसानों के पास पैसा नहीं होता और खास कर जो छोटा किसान है उसकी वाजार में कर्जा भी नहीं मिलता । कोआपरेटिव्ह बैंक भी उसको कर्जा नहीं दे सकते हैं और वेचारा गरीब किसान अपनी खेती करते में पसीना बहाकर और बड़ी मशकिल से जिन चीजों का उत्पादन करता है उसको बाजार में अपनी पैदा-वार का उचित दाम भी नहीं मिलता है। व्यापारिक लोग उनका शोषण करते हैं। वैकों के राष्ट्रीयकरण हो जाने से देहाती उद्योगों. यानी कषि उद्योग और ग्रामोद्योग के उत्पादन तथा ऋय विकय को उचित धन मिलेगा, उनका उत्कर्ष होगा, ऐसी देश के देहात देहात में और घर घर में आशा की जा रही है। खास कर देहातों में जो खेत मजदर होते हैं उनके पास साल भर के लिये काम नहीं रहता, बीच बीच में उनको बिना उद्योग में रहना पहना है तब

अनाज भी उनको भिलना मशकिल हो जाता है। ऐसे लोगों के लिये सरकार को उद्योग उपलब्ध कर देना चाहिये जैसे कि गाय या भैस पालकर, दृष्य व्यवसाय, मिगयां पालना, भेड़ें पालना जैसे छोटे छोटे काम जो देहात के छोटे छोटे लोग, खेतीहर मजदूर आसानी से कर सकते हैं। उनको उन वैकों के द्वारा पुरा कर्ज़ा मिलना चाहिये। आज तक गो धनी वर्ग के हाथ में बैक थे, उन धनी लोगों ने ऐसे गरीब उद्योगियों के लिये पैसा नहीं दिया. उन्होंने अपनी ही जमात वाले वह वह कारखाने-दारों को आज तक पैसा दिया । उसका परि-णाम यह हुआ कि जो उद्योगपति थे आज बड़े वड़े धनपति हो गये। उनका धन पिछले बाईस वर्षों में बड़ता ही गया और देहात के तरीव और मजदूर लोग वहीं के वहीं है । उलटे, उनकी हालत पहले से भी ज्यादा खराय हो रही है। आप जांच कर लीजिए, आपको पता चल जायेगा, कि छोटे किसानों के उपर कोआपरेटिव्ह बैक का करोड़ों रुपये का कर्ज उनके (भर पर लदा हुआ है और वह कर्ज़ की वजह से सांस भी नहीं ले सकते । इतनी उनकी दुर्दशा है। तो यह जो बैंकों का राष्ट्रीयकरण होगा, उनको चाहिये कि देहातों में जो इतनी बड़ी संख्या में छोटे छोटे किसान रहते हैं. जिनमें 70 फीसदी छोटे फिसान हैं, जो कि गरीबी से पीड़ित हैं, जिनके पास खेत में लगाने के लिये, खेत में उत्पादन के लिये पैसा नहीं है उन्हों को राष्ट्रीयकृत वैकों की तरफ से कर्जा देना चाहिये और इसकी उचित और गतिमान व्यवस्था होनी चाहिये।

मैं इस वक्त शासन को वड़ा जरूरी एक इजारा देताहूं वह यह है कि यह बैकों का राष्ट्रीय-करण होने के बाद जो एक नयी व्यवस्था होगी जो एक नया ढांचा तैयार होगा उसके जरिये जब कितानों को और मजदूरों को कर्जा दिया जायेगा तो उसकी यंत्रणा सजग होनी चा(हये नहों तो जैसे तीसरी पंचवर्षीय योजना में छोटे उद्योगों और छोटे किसानों के वास्ते योजनाएं वनी थीं जिस तयह से वह बेकार हो गई और किसी तरह से छोटे और गरीब लोगों को उससे श्री पंढरीनाव सीतारामजी पाटील

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कोई फायदा नहीं हुआ उनकी कोई ज्यादा प्रगित नहीं हुई वैसे ही अगर यह नेशनलाइ-जेशन के कारण हुआ तो यह राष्ट्रीयकरण करके भी कोई फायदा होने वाला नहीं है । इसकी तरफ सजग रहने के लिये मैं शासन को इशारा

सभापति महोदय मैंने अपने विचार आपके जरिये सरकार के सामने रख दिये हैं। आखिर में मैं यही कहंगा कि बैंकों के राष्ट्रीयकरण से जो धन खडा होगा उसमें अगर कोई कमी पहेगी तो आप शहरी सम्पत्ति के ऊपर प्रतिबंध लगाएं। जिन लोगों के पाम करोड़ों की लाखों की जाय-दाद है, घर हैं, कारखाने हैं, जो धन उनका बैकों में पड़ा हुआ है, उनकी दौलत के उत्पर कुछ पावन्दी लगनी चाहिये, निर्वन्ध लगमा चाहिये । गवर्मेन्ट ने उस पैसे को लेकर गरीयों के लिये, छोटे छोटे उद्योग के लिये और छोट छोटे (कसानों के लिये उपयोग में लाना चाहिये। ऐसा होने से ही हमारे देश का उत्पादन बढ़ेगा और देश का उत्पादन वहने से देश की उन्नित होगी और हमारा देण हरा-भरा और धनवान हो जायेगा और हमारा रास्ता आसान हो जायेगा उन्नति के लिये।

इतना कहकर मैं आपसे बैठने की आजा लेता हूं।

SHRI M. R. VENKATARAMAN (Tamil Nadu): It is not, Mr. Deputy Chairman, saying much when I say that I do support this measure, but I am filled with much concern and also disappointment at seeing the reaction to the Supreme Court judgment only in the Bill which is now placed for being passed by this House. I see in it something more. The implications of the judgment are not merely that the invalidated Act which this House passed with reference to the nationalisation of banks should validated. If one reads that judgment, it has very deep implications not only for the issue we are discussing today but for many other things which this House will have to discuss and this Government will have to face.

Sir, one of the most sinking things about that judgment is its questioning the very direction in which the Government wanted to go apparently when they passed the other measure which was invalidated by them.

SHRI G. RAMACHANDRAN: Can you quote some relevant thing to support what*you say?

SHRI M. R. VENKATARAMAN : Generally I do not talk in the air. I will concretise my formulation.

SHRI G. RAMACHANDRAN: I am happy.

SHRI M. R. VENKAJARAMAN:

I owe a responsibility to this House also. So far as the interpretations of the Constitution arc concerned, they are against the interpretations which the Supreme Court itself bus been making from time to time for some years now, I do not know whether the hon. law Minister or the Government took notice of these things. It is going to mean much more now. That is why I am afraid there is no guarantee that this Act will not be struck down by the Supreme Court.

SHRI R. T. PARTHASARATHY (Tamil Nadu): If there is any lacuna, it is bound to be struck down. What is wrong

SHRI M. R. VENKATARAMAN: I am not merely looking at it from the point of view of any legal defect. If . there is any legal defect, the court is obviously entitled to apply the law as it now stand-, and strike it down. I am not looking at it only in that way. After all, Parliament makes law and the courts have to apply it. We must make the law in such a way that we carry out to the best of our ability, the likes and wishes of the people who have sent us to Parliament. No doubt there is no question of not implementing the decision of the court. Far be it from me or anybody to suggest that the court's decisions should not be implemented or anything like that. Nor am I here to talk in terms of a challenge from the Supreme Court to us and a reply to that challenge from the parliamentary forum to the Supreme Court. I do not want to talk in that language now. But after all, wp do recognise the distinct function of the judiciary as well as of the legislature. It is not the

judges who make the law. It is Parliament which makes law. The judges have to apply the law. They have to interpret the law. Quite likely they may make some errors, in which case, within the limit's of fair comment, oile is entitled to talk about it also. One obviously talks with a sense of restraint when one is -Criticising or talking in a critical way about things like the Supreme Court judgment. One does not talk lightheartedly about such things. But here it is very clear that the Supreme Court, particularly in relation to the articles which it was called upon to pronounce upon, namely, articles 14, 19 and 31, has departed from its own pronouncements in several earlier judgments. I do not think it is just an accident because just as we may make defective enactments and may be called upon to amend them or set them right, the Supreme Court also has to confine itself to the rights and privileges it has got. Obviously it has got the duty of applying the law that we have passed and if any lacuna is indicated to us b\ the Supreme Court, obviously we take note of that and we try to rectify it. But here it was not merely a case of some errors in the enactment which i struck down. I am surprised that the Government is being content wit! merely bringing forward this enactment and does not go further and come forward with proposals to amend the Constitution itself, particularly with reference to the rights in relation to private property. Not only has the Government not done that, but it has actually increased the compensation. We are freely giving from the exchequer much more money. The effect of the judgement has been that in the anxiety to implement the judgment, the Government have gone to the extent of giving more compensation.

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SHRI R. T. PARTHASARATHY: That is justice.

SHRI M. R. VENKATARAMAN: Yes, yes; justice has also to be interpreted in relation to what is preached about one's obligations to the people from time to time. It does not square with that. Anyway, let me now come to Mr. Ramachandran's point; he has asked me to give some instances; 1 will give some instances. Before doing so. I will iust take one minute about the Constitution itself. T think it was Mr. Bhandari or somebody who said, you must be careful that'the Constitution

of Undertakings) Bill, 1970 is not disrespected or something like that. I mean no disrespect in that crude sense. What 1 say is, there is nothing sacrosanct about any of these things. Let us get that clear. After all, the Constitution also is not just any other Act. Let us understand that. It is a serious enactment. You do not make Constitution every other day. It is not like any other ordinary law. But even during British rule and subsequently when we got our freedom, there have been a number of constitutional enactments of that type-starting from the 1773 Regulating Act, then the 1784 Board of Control, Acts 1813 and 1833 of the Government of India the 1862 Indian Councils Act, Minto-Morley Reforms in 1909. diarchy and Montague-Chelmsford Reforms in 1919, then the Simon Commission in 1927 and then the Government of India Act, 1935. We felt that they were not useful for us and so we threw them away. We rightly passed our own constitutional enactment. That was way back, 22 years ago. Now that enactment is not serving the needs of to-day. Are not the people entitled for a change? We say in the preamble that we give to ourselves a Constitution. Can we not give unto ourselves a different Constitution? We can, and we will. Our people will.

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SHRI AKBAR ALI KHAN (Andhra Pradesh): It should be through a Constituent Assembly. That is the suggestion.

SHRI M. R. VENKATARAMAN:

Alter all, you know the Constituent Assembly which passed this Constitution. Even at the risk of digression, let me say the Constituent Assembly was not elected as it is to-day. At that time, even illiterates who had particular property could go to the Constituent Assembly. A certain top section of the people who were degree-holders were ip that Constituent Assembly and it is they who made this law. With due respect to ihem, I am not questioning their sincerity. But during these 20 years did you not amend this Constitution? On this very subject, we are discussing amendment No. 4 of 1955 which amended article 31. Why was it necessary to amend the article relating 10 acquisition of property? You are going on amending the Constitution. If there are one or punctures in the tube, you can close them with s-olution and rubber. But if the whole tube is full of holes, then you have to change the tube. The Constitution is for the people,

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not the people for the Constitution. Therefore, I say that with due respect to the importance of the Constitution and the place it occupies among the enactments of the country, we should see that the Supreme Court judgment raises before the Government, and in this House also, the very vital question of what is going to be done about those provisions of the Constitution which demand that crores of rupees have to be given to a few big bankers before the banks can be nationalised. We somehow want to fit ourselves into the Constitution. We talk of socialism all the year round and at the same time, try to give more compensation because the Supreme Court has said that what was offered in the last enactment was not compensation. That is why I say it is a very serious position that we are in. Why do
I say all this? I will illustrate \M.

it with two or three points

only. There are three grounds on which the previous enactment has been struck down. One is in respect of Article 19. The second is in respect of Article 14. And the third is in respect of Article 31(2). In respect of these three grounds I would like to say how the law has been interpreted and decided in a particular way for a number of years and how now the Supreme Court completely departed from it. It is not a question of our disrespecting the Supreme Court. The Judges of the Supreme Court are interpreting the Constitution in a way which works to the detriment of the people or at any rate the measures that we want to take in this House in the interests of the people. In that case it raises-or does it not raise it?-the question of amending the Constitution itself. And without doing that this enactment runs the risk and danger of being struck down. Take, for instance, Article 19. I do not want to, go into all the points and cases. As I happen to be a lawyer I have read the Supreme Court judgment in the whole matter. I will only say thai Article 19 has all along, for a number of years, been interpreted in a particular wav. Right from 1950.- when the case called the State *versus* A. K. Gopa-lan came up—a leading case on the subject—a full Bench of the Supreme Court has had to pronounce judgment' on Article 19. They said, when one wants to test whether a particular enactment which Parliament passes offends

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or does not offend Article 19, because Article 19 defines the Fundamental Rights, is to see what the object of the legislation is. In fact, they also said that the effect of that legislation on somebody else, consequences of that legislation on somebody else, the damages which that legislation might cause, or the injury that it might cause for somebody else, is not the criterion. The criterion is: What is the object? If the object of the legislation offends Article 19, it is bad law. If it does not, it is good law. After that, there have been a number of other cases where this principle has been reiterated time and again. Now, I want to bring to your notice that this Supreme Court judgment while recognising that under the Constitution . . .

MR. DEPUTY CHAIRMAN: You should finish within one or two minutes

SHRI M. R. VENKATARAMAN: You will kindly give me five or ten minutes.

MR. DEPUTY CHAIRMAN: No, no.

SHRI M. R. VENKATARAMAN: 1 will not take more than what is absolutely necessary.

MR. DEPUTY CHAIRMAN: Other Members are also waiting. They also want to speak.

SHRI M. R- VENKATARAMAN: After all I waited for such a long time. Mr. Rajnarain got nearly an hour.

MR. DEPUTY CHAIRMAN: No. no. He got only about 33 minutes.

SHRT M. R. VENKATARAMAN: Kindly give me five to six minutes. ! know the responsibility on you. Kindly leave it to me. Let me make my points. I will finish quickly. I do not want to quote from books.

So. now. in the present judgment there are distinct formulations to the effect that the consequences of the legislation will hereafter determine whether Article 19 is offended or not. It is a clear departure. T can read to you the various sentences in the nid >ment in which there is a departure made for first time. Why have the Judres become so capricious all of a sudden to say something which is completely

different from what has hitherto been said time and again? It is not so easy for the Supreme Court to so back on its own judgments pronounced by several Benches over a number of years. There is again another fundamental point in this judgment Article 19 which relates to the Fundamental Rights, Article 31(2) which relates to the acquisition of property even to the point of affecting the Fundamental Rights, these are till now held to have been mutually exclusive. That means you have a certain right to acquire or take over a property by virtue of exercising this right. Now, the judgment has now stated that they are not mutually exclusive. This is the second illustration. The third illustration I want to give is about Article 31 of the Constitution, about compensation. Compensation was so far interpreted as what is just and equivalent. Now, this judgment has gone to the extent of saying that you find out its potential value, about its market value, its implications, and then give money . . .

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SHRI M. N. KAUL (Nominated): Fill the banks.

SHRI M. R. VENKATARAMAN: It may be your point of view, it may be right. But I do not want to go on that now.

So, I can give you a number of ins tances of what the Supreme Court has been deciding all along. In fact, this very judgment was obliged to refer to many of those earlier judgments with out, however, giving any arguments counter to them. But, anyway, it is not for us to si;, i i judgment over what the Supreme Cou't has eventually decided. I am not at all working on that line. I am only saying that there is a depar ture. It is a warning to the Government that the Supreme Court has begun ro think and interpret the Constitution in a different way, different not only from the way in which we are thinking, but > different from the way in which the previous Judges were thinking. That is why I felt like reading the 1955 Amendment and I think Mr. Rajnarain also read out that. By that the courts are precluded from going into the ade quacy of the compensation. And it is not only going into the question of the the compensation, but in adc': fact there ere certain specific judgments which said in so many words that unless the compensation is illusory or the com-

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pensatton has been determined on irrelevant principles—except in these two cases—the courts have no business to enquire or ask any question about thfct. Can it be said so in this case or in the earlier enactment passed here? Of course, the compensation did not come up to the mark which the Supreme Court Judges in their wisdom expected. That may be so. But can it be said that the compensation of several crores of rupees was illusory? Can it be said that it was done on purely irrelevant principles? No. Respectfully I would say "No". Today the honourable Law Minister was saying that goodwill is probably the least important part of it. But what the Supreme Court judgment says is that goodwill is a very important thing and has not been included. If you read the judgement, it says, the most important think like goodwill is also ignored. So the Judges are anxious to point out to this House saying, "You people are forgetting that things like goodwill are very important when you are determi-ing the compensation. Please remember that." I would appeal to my esteemed friends in the House to read the entire judgment again. For their stand on the question of compensation it is Black-stone's Laws of England which are referred by the Supreme Court. That says: you cannot touch private property even if it is for the good of the community. This is what Blackstone's book says. Here as Members of Parliament we talk about the good of the community and what we should do for the good of the community or for the welfare of the community. Here there

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judgment which sustains itself by quoting Black-tone saying that even for Ihe good of the community private property cannot be touched. That is why I say tlrH it is not a question of only 1 his Bank Nationalisation Act having been struck down. But this judgment raises more fundamental questions. That is why while I support this measure, I am disappointed that the Government is not thinking more deeply about this,

not perturbed about this judgment it raises certain fundamental questions. It is not as 'f the Judges are living in an ivory tower. That way it should not be looked at. After all they are also human beings and they are living in a classdivided society and some Judges come out with pronouncements, saying * that the times are chainging and they also must change along with the times. Some others are more concerned about the vested interests being properly pro-

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tected. What I am saying is that the pulls and pressures in the modern society do have an effect on every one of us, including the eminent members of the judiciary. Will it not therefore find a reflection in the judgment? Sir, I have also given notice of an amendment that foreign banks also must be nationalised and, as Mr. Jain said, it is quite likely that because the foreign banks with more than Rs. 50 crores deposits are left out, the Act might be struck down on that ground. I am not saying that from any technical point of view or so or from the point of view of the invalidation of the Act, but I am saying it from the point of view of 55 crores of our people for whom this measure is intended, if the socialism talked here is to have any legs to stand on. That is why I say that the Government milst think of amending the Constitution on its own.

Secondly, this right to private property is going to be a big stumbling block for any measure of welfare of the people; therefore it should be removed so that any measures for the welfare of the masses are not impeded by its continuance in the Constitution. If we do not see the signs of the times, if we do not see how restive and restless the people are, we will be failing in our duty. That is why if we do not bring forward legislation to suit the needs of the country, the people will take thes, e matters in their own hands and they are not going to take it lying down. Whether it is the Supreme Court judgment or any parliamentary legislation, if it does not meet the needs of the times, then the people will act. Thank you.

SHRI BANKA BEHARY DAS: Mr.

Deputy Chairman, Sir, I will start from where he ended. In the Golakh Nath case the minority judgement specifically mentions that if changes cannot take place through constitutional and peaceful means, then the country will be compelled to adopt some other methods. So those who give so much respect to the Supreme Court or think about the sanctity of the Fundamental Rights should also remember the judgment in the Golakh Nath case.

Mr. Deputy Chairman, I support this measure with some amount of reservation. I will come to the other aspect about nationalisation of banks, particu-

larly foreign banks, but before I deal with that aspect, 1 will speak about the compensation aspect because that has become much more important. Though I am respectful to the Supreme Court as other friends are. I want to have some confrontation with the Supreme Court. Confrontation in the sense that I can respect my mother, I can respect my father, but if my father or my mother, because of old age or because of some traditional ideas, think that untouchability in this country should continue and should be perpetuated in the name of religion, then I oppose my father or my mother and that does not mean that I disrespect them. So in that sense I want that this nation should have confrontation with the Supreme Court, because after all what is the sanctity about the judgment of the Supreme

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Take the Golakh Nath case which has some relevance here. Till 1967 whether any case went to the Supreme Court as regards Parliament's power about amending the Fundamental Rights, the Supreme Court always upheld in every case that Parliament has the power to amend the Fundamental Rights. But one fine morning in 1967 they changed their views. So I am only saying that till 1967 you were holding one view and after that you have changed your view. In that way I want to have confrontation with the Supreme Court. The Minister referred to the famous Bela Banerji case. If we go into the very debate during the Constituent Assemblythere is no time to quote those things hereyou will find that many of the Members even agitated in the Constituent Assembly that this aspect of compensation should be nonjusticiable. Even the Constitution-makers in earlier times gave a clear indication in the debate that by having article 31 as it existed at that time the court will not have enough scope to strike down any measure on the ground of compensation. That means when the original article 31 was there in the Constitution, that was the spirit of the Constituent Assembly. Now what was the intention of the Legislature when it brought forward this Fourth Amendment? Not only the intention but also the assurance that was given there during the time of the Fourth Amendment was that in no circumstances will the court have any power to strike down a measure on the ground of adequacy or inadequacy of compensation.

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So, that was the spirit of cooperation when the Parliament accepted this Fourth Amendment relating to the Fundamental Rights. So, is it not proper that the courts in this country respect the intention of the Legislature? I am not going into the literary meaning of the article in the Constitution, because take the case of this Fourth Amendment. After the Fourth Amendment was accepted, in all the cases that have gone to the Supreme Court, they always opined that they won't attack any measure on the ground of adequacy or inadequacy of compensation. Always they have upheld that position. But suddenly in this bank nationalisation case they have chanced their

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So that means the Supreme Court changes its mind so often and creates a problem in this country. I am not •going to say about what is my opinion about it. Take the case of the hon. Mr. S. R. Das, an ex-Chief Justice of the Supreme Court. He has clearly stated it is the job of the Supreme Court, it is the job of the judiciary to see that to a certain extent continuity is there in interpretation of law. S_0 when the

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Supreme Court changes its mind so often and strikes at the very root of the continuity of interpretation of the law, they also change and they behave as if they are functioning as athird Chamber. So, when we opnose their interpretation, it is not in the snirit of disrespecting the Sup erne Court. It is the way of confronti g w'fh them with certain arguments to sho-v that not only the time has cha ged but the intention of the Legislature is to be respected.

Then take the a ;e o^c the bank nationalisation law. 1 will not pd into the details. I do not '.now whether this law will stand the te t of the Constitution also because tf; I aw Minister himself said in the r ig'm'i lg tha< they wanted to have son'e nrinciples about the comnensat' in in the bank nationalisation law. it was struck down. So they have shifted the ground to fixing a particular qui iturri to pive compensation. That mnv be; truck down also because, accordiri to Article 31 (1) the law is to confirm to three positions. Number one, the acruisition should be done through the process of law. Num-

ber two, either the principles of compensation should be advocated there or, number three, if there are no principles of compensation advocated there, at least the quantum should be fixed. And if these three criteria, or two virtually, are accepted, then the court cannot go into the question of adequacy or inadequacy. If that was the interpretation till this nationalisation law- was there and if in spite of certain principles advocated in the earlier bank nationalisation law it could be struck down, I think it can be attacked on the ground that the quantum of compensation that has been provided in the law also does not conform to the principles. Mr. Vice-Chairman, Sir, I have read the judgment. So I am astounded to see that various principles have now been advocated. They have already mentioned what can be the principles of compensation. Up till this case the Supreme Court in none of its judgments had advocated what can be the alternative principles. They have in this case advocated six principles about compensation and they have again mentioned that there might he some other principles left. So that means that after clear!v ing the six principles about compensation, there are many things which remain unsaid. That means there may be a hundred and one principles about lensation. So that means the Supreme Court wields overall power and virtually converts itself into a third Chamber, not as an interpreting machinery as thJ Constitution provided for. Take the cise of Bonds. Tell me f any single Supreme Court judgment, uo till now, went into the a ect of : Bonds while some prop :rty wac being acquired. Ttut here they h ive gone into the aspects if the Bonds, rone into what should be the rate of interest, and said that ir these twenty-fve years or thirty years (be purchasing rower of money may go down and so 'he issue of the Bonds wi'hout making r'lowance for such factor is also inequitable. They have gone into many sue': aspects which I have in time to men'on here in detail. Bui this T want to mention here that whrn (be bi«gest four bank;; in France were nationalised, as viu know the compenr, vi< n was low. There the law clearly statcl that the conr ensation could be paid in the course of even fifty years. Bi" here they h?ve mentioned a period of rbout two years. Then some!"iir like ten yean- if the option is taken. But in France, when they nationalised their banks after the

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War, they provided that the compensation be paid in fifty annual instalments. But there is this peculiar situation in India. Here the Supreme Court, by changing its mind very often, has put the Legislature into difficulty, and the country into difficulty also. As 1 said. I will not go into these aspects any more in any great detail but I am again going into the question of the right to property. I am reminding my friends that one of the judges in the Supreme Court—he is the hon. Mr. Justice Hidafatullah, the present Chief Justice of the Supreme Court; he was not the Chief Justice then-has clearly stated that one of the weakest fundamental rights in the chapter on Fundamental Rights is the right to property. It is not our opinion. It is not the opinion of the politicians of this country. The present Chief Justice of India, when he was a judge in the Supreme Court, opined in the course of a judgment it is not a public speech of the judge—that the right to property is the weakest fundamental right in the chapter on Fundamental Rights.

SFIRI G. RAMACHANDRA.N: Who said that?

SHRI BANKA BEHARY DAS: Mr.

Justice Hidayatullah, the present Chief Justice, said it in the course of one of his judgments as a judge. So we should think in this way that the Supreme Court judges, in the course of their judgments, have changed the position very often and changed their position and just moved to a contrary direction contrary to the directions of the Legislature.

SHRI M. N. KAUL: They may change for the better in future.

SHRI BANKA BEHARY DAS:

That is a different thing. So what is our duty if that is the position of the Supreme Court? I am not saying that I am disrespecting them, but if those fundamental aspects of those judgements taken into consideration, then I think we will have to consider seriously what should be done i_n this matter.

Mr. Vice-Chairman, I want to raise another question. We give so much importance to right to property incorporated in our Constitution. Here I may just say this that two days back Mr. Gulzarilal Nanda has introduced a Bill in the other House that anybody, who

commits sabotage as far as railway property is concerned, can be given a life sentence. If the Legislature, by just a majority, can pass a legislation and punish such a person sentencing him to life imprisonment, then where is the fundamental right as far as right to life is concerned?

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SHRI A. D. MANI (Madhya Pradesh): It is for sabotage.

SHRI BANKA BEHARY DAS: I agree. I am going to say one thing and that is that, if the Legislature by just a majority can pass a measure and punish a person depriving the life of that person, cannot the Legislature, cannot the Parliament, with a two-thirds majority change the Fundamental Rights?

SHRI R. T. PARTHASARATHY: How can you change the Fundamental Rights?

SHRI BANKA BEHARY DAS: I am saying how. Depriving the life of a person means that one can be hanged also if he commits sabotage. Take the case of all those laws.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You mean depriving the liberty of a person for life.

SHRI BANKA BEHARY DAS: I am not going to say 'liberty' because the 'freedom' clause is also in the Fundamental Rights. I am saying that I have the right to my existence.

SHRI CHITTA BASU: I have got my right to live. Then how can you deprive me of

SHRI BANKA BEHARY DAS: Yes. And who can do it? The Legislature, by just an absolute majority, can pass a legislation and say that, if somebody commits theft, then he will be punished with a life sentence.

SHRI SUNDAR SINGH BHAN-DARI: There it is punishment.

SHRI BANKA BEHARY DAS: It is punishment, but I am going to say that, if you can do it, . .

SHRI SUNDAR SINGH BHAN-DARI Property and punishment cannot be clubbed together.

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am going into that aspect. I am going to explain that. If you can take away the life of a person with a simple majority, with just a majority, will you not concede that Parliament may have the power as far as taking away the right to property is concerned? (Interruption) Now I want to submit somebody to punishment because somebody has accumulated wealth to the detriment of others and to the detriment of the

SHRI CHITTA BASU: To them property is more precious than life.

SHRI G. RAMACHANDRAN: Mr. Chitta Basu referred to sabotage and the power of the Legislature to punish the saboteur. Now I am asking him a question.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You address the Chair.

SHRI G. RAMACHANDRAN: I am asking the question through you naturally. Only I looked at him but my mind was on you. Sir, he says that if the Legislature can pass a law which can deprive a human being of his life, can we not pass a law to deprive a human being of his property?

SHRI M. N. KAUL: The Constitution prohibits it.

SHRI G. RAMACHANDRAN: I think it is absolutely contrary, one with other. You do not take the life of a man that way except for murder etc.

AN HON. MEMBER: It is for the offence of murder.

SHRI G. RAMACHANDRAN: About taking the life of another, I am not in favour of hanging people at all. That is not the issue. But the hon. Member should not forget that we ennnot legislate in the manner in whi~h he is speaking unless somebody has taken somebody else's life. Now in re-d to- property an issue of that kind not arise a! all. The comparison is totally wrong.

SHRI BANKA BEHARY.DAS: I am going to say this. Suppose a person commits theft—leave aside committing murder whether the Legislature will do it or not is a different thing, cannot

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SHRI G. RAMACHANDRAN: It cannot be done by any Legislature in that way.

SHRI BANKA BEHARY DAS: That is a different thing. I am going into the question of rights. I am not going into the question of the Fundamental Rights as mentioned in the Constitution of our country. 1 am not going to sav whether one will do it or not. That is a different thing. I am saying that if Parliament has the power to pass a legislation to that extent by a simple majority, I am saying that here also we the Parliament have the power to that extent. We may not exercise that power. That is a different thing.

, SHRI R. T. PARTHASARATHY: It is said that the fundamental right to property is the weakest among such rights as per a judgment of the Supreme Court. Being the weakest of the rights, suppose you have a weak limb, are you to amputate it?

SHRI BANKA BEHARY DAS: When we say that it should be removed from the Fundamental Rights it does not mean that it cannot be sohtewhere in the Constitution. The Constitution has so many articles.

SHRI' R. T. PARTHASARATHY: In the case what will happen is .

SHRI BANKA BEHARY DAS: Take the case of the West German Constitution.

SHRI M. N. KAUL: You are for removal?

SHRI BANKA BEHARY DAS: I want its removal from the Fundamental Rights Chapter but it can be included somewhere else. This weakest right should not be in the Fundamental Rights Chapter. It should be removed from the Fundamental Rights Chapter and incorporated in the Constitution somewhere else. My friend is objecting to such an extent. Take the case of the land reforms. When these land refo laws were passed, some of them were ultra vires of the Constitution. When Parliament amended the Fundamental

[Shri Banka Behary Das] Rights to virtually take away the right to property Uiere was no objection at that time. Though article 3i was amended virtually, the question of estates has been taken out of xae fundamental Rights for all purposes. And there was no objection at that time but objection arises wuen you try to lake over some industries, when you want to take over some uroan property. 1 do not say that the right to property will not exist. The right to property will exist but it will not exist as a Fundamental Right. It can be there as some other right in the Constitution. Mr. Vice-Chairman, 1 will not go into that because it will take much of my time

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Now I want to talk about the compensation affair. I am very much astonished that out ot fear for the Supreme Court, out of fear for the monopolists, for the bankers, the Government has decided to give them higher compensation. Take the figures. The latest statistics show that the paid up capital and reserves of all the banks that were functioning last year was Rs. 105 crores altogether, whereas these fourteen nationalised banks has a paid-up capital of about Rs. 25 crores. 1 can understand if you do not want to give any illusory compensation or notional compensation according to the Supreme Court but can you not pay just the equivalent amount of the paid-up capital? If you had paid Rs. 25 crores which was virtually their paid-up capital on the day these fourteen banks were nationalised I think justice would have been done. Not only that; if you go into the history of the paid-up capital of the banks you can see that the paidup capital of these banks some years back was much less and out of their profit and reserve the paid-up capital has gone up.

Secondly, the Minister tried to mislead us to a certain extent by quoting the figures of deposits and not the paid-up capital. Are the banks to be compensated for the money of the lakhs and lakhs of depositors 'of the country?

SHRI B. T. KEMPARAI: What about the shareholders?

SHRI BANKA BEHARY DAS: That is a different thing. I am quoting the shareholders' figure. It is less than Rs. 25 crores. But when the Minister compared the Imperial Bank with the 14 nationalised banks he did not go into the aspect of paid-up capital. He

talked about the amount of deposits that were there on that day in the different banks. What is the money of the shareholaers? The paid-up capital including the reserves is 2.6 per cent of the deposns oi all the banks. That means with less than 3 per cent of the deposits as capital they were running the entire show. Why do you give credit to the bankers because so much money was with taem when nationalisation took place. If you want to give compensation I think you give compensation to the depositors who saved the money and kept it there in the banks. It is the goodwill ol the depositors really.

Then much has been talked about goodwill. I am not going into the Supreme Court aspect of this matter. Some friends here have spoken about the goodwill of the banks. If they go into the history of the banking institutions in the country, they will find that just* 15 years back there were more than 400 banks in the country and what has happened to all those banks? Some of them have been amalgamated because of the banking regulations in the interests of the depositors. Some of the banks collapsed and everybody knows how much money the poor depositors lost because of this. It was the goodwill of the country which placed such large deposits with the banks and it was the Reserve Rank which was mainly responsible for maintaining the goodwill of these banks; otherwise these 300 banks would not have gone out of the picture within these 15 to 20 years. Some of them collapsed puiting the depositors into difficulty while others through coercion by the Reserve Bank were amalgamated so that the interests of the depositors could be safeguarded.

SHRI B. T. KEMPARAJ: Which were the banks which collapsed?

SHRI BANKA BEHARY DAS:

1 can give so many names. After 1947 or 1948 I made some of the Unions to deposit their money in a particular bank. That bank crashed and up till now these trade unions have not got even a single pie; I think they have lost about Rs. 10.000/-. So if there is any goodwill for the banking institutions in the country it is not the goodwill of the bankers who have betrayed the depositors of the country to the tune of crores rupees but it is the goodwill of the law, of (lie regulations and to an extent the goodwill of the countrymen, the goodwill of Parliament which passed this legislation governing the banking

institutions. This goodwill was created because of the functioning of the Reserve Bank, even though there might be so many drawbacks in the Reserve Bank. So let us not talk of goodwill because the goodwill has been created by the depositors and we know who those depositors are. So I will not go into that aspect. It is a dangerous doctrine to talk of goodwill in this context because goodwill has a cumulative aspect. That is an aspect which we should not go into in a legalistic

Before I conclude I want to say something about the foreign banks because the Government has excluded foreign banks from the scope of this legislation and peculiar arguments have been advanced by them. One of the arguments given earlier was that there is a question of reciprocity in this. If we try to nationalise our banks they cannot function as nationalised banks in other countries and our trade will suffer. The statistics of the Reserve Bank of India are there and you will find that we have no banking institution of ours in the USA with which we have more trade relations than with other countries. Not a single bank is functioning there in the USA, no Indian bank whether nationalised or private. Similarly there is not a single Indian bank in West Germany with which also we have good trade relations. There is not a single Indian bank in France with which we have so much of trade relations. And there is no single Indian bank, as we all know, in the communist countries. Except in Japan and U. K. in no other developed country in the world we have Indian banks whether State or private. So let us not talk of reciprocity in this matter. We have only nine bank branches in the U. K. and two in Japan. And you will be astonished to know that there is no law of reciprocity as far as the U. K. is concerned because the State Bank of India has been functioning in different towns in England. Even if we nationalise there is no question of any English law coming in the way and harming us. Therefore these arguments have absolutely no basis at all- The Reserve Bank Bulletin makes it very clear. We have of course a number of bank branches in the small countries of Asia and Africa where we have sizeable Indian population just like in Malaya. We have a number of branches in Mauritius and in various other African countries because there are Indian living there and

they have been patronising Indian banks. So such arguments should not be advanced. If you do not want to nationalise foreign banks it is a different thing. You can make it clear but do not talk of factors which are absolutely non-existent as far as foreign banks are concerned.

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Then a word about the private banks. You know after the first ordinance was passed some of the private banks have already crossed the limit of Rs. 50 crores so far as their deposits are concerned. Andhra Bank is one. There is no latest report of the Reserve Bank but it has been published, even though the Minister may nod his head and say it is not a facf. Why do you put this restriction on yourself and confine yourself to nationalise only these fourteen banks? The result would be that the businessmen who have tried to do-

minate the banking institutions of this' country up till now will continue to have their hold. One of the objectives of this legislation is to snap the bond between the banking institutions and the monopolists. You will be giving them scope to come and dominate these small banks. That is the thing that is going to happen and they should not do that.

Lastly, the Minister should also be very particular about the credit policy of the nationalised banking institutions. He has not stated clearly what it is. He has given figures about how many accounts have been opened. From these figures of the Reserve Bank and the Gadgil Committee you will be astonished to note that the picture is different. Up till now we heard that two per cent of the advances were being given to agriculture and this Gadgil Committee Report has exploded it by telling us that out of 2.2. per cent, 1.9 per cent went to plantations, because plantations were regarded as agriculture. So, only 0.3 per cent even in 1968, i.e., one-third of one per cent, went to agriculture. They may have increased within one or two years, I agree, but he safely wanted to cheat us, to mislead us by telling us that these are the number of accounts which we have opened for the agriculturists. Actually the quantum of advance that has been given is even less. It is one-third of one per cent of the • total advances that have been made. (Interruption). Even in the case of the State Bank, which were functioning as the nationalised bank up till now, they were guilty of the same crime regarding

[Shn Banka Behary Das.] the credit policy as these private banks. Unless there is a clearcut change in the credit policy of the banking institutions of this country, whatever be our lip-sympathy for the small man, for the retail trader, for the rickshawalla and the small agriculturist, only these big people will take all the advantage of the credit available and the priority sector will suffer as it has suffered up till now. Thank you.

DR. (MRS.) MANGLADEVI TAL-WAR (Rajasthan): Mr. Vice-Chairman, Sir, much has been said on this measure and I would like to congratulate the Government on the quickness with which they have brought forward this legislation. This measure shows that our country is marching in the direction of socialistic objectives and economic freedom. These objectives could be achieved only by enacting law.

Sir, so much has been said about the judgment of the Supreme Court. Our legal friends and hon. Members who have a deep legal knowledge have analysed the judgment in their own way and from their own points of view. Whatever might be the contradiction in the judgment when compared to the past and whatever might be its shortcomings, I would like to say this that the founding fathers of our Constitution had made the judiciary an independent branch. Some Members have spoken against the Supreme Court Judges. It was said they were only human beings. It will do no credit to the Members, to this hon. House or to this country to bring down the Judges from the esteem and respect which they have so far enjoyed. I think we should refrain from making any insulting or derogatory remarks against our Judges. We may or we may not agree. Parliament is supreme., They have every right to analyse the judgment and to speak against it in this House, but I think the Judges' personalities should not be brought in in any bad manner. The suggestion for the nationalisation of banks has always been on the agenda of our country. Nationalisation of banks is not new in the international economy. France voted for the nationalisation of banks on December 2, 1945 without a discussion. In Canada on 15th July, 1938 private ownership completely disappeared from die capital account of the Canadian Central Bank. Similarly, in Australia they brought in a Bill in 1947.

I would like to bring to your notice and to the notice of hon. Members that out of the fourteen nationalised major banks, five banks are holding the major shares of the banks in the country. These banks are: The Bank of Baroda, the Bank of India, the Central Bank of India, the Punjab National Bank and the United Commercial Bank. For these five big banks the paid-up capital is Rs. 16.10 crores and the deposits are Rs. 1604.75 crores. The vast amount of deposits held by these banks is controlled by 55 directors, who hold 689 directorships in the following companies: insurance companies 33, financial companies 6, investment trust*. 25, manufacturing and other companies 584, trading companies 26. These financial institutions were assisted by the big banks and these directors availed themselves of the funds for their own profit. The running cf a mongpoly in the banking industry cannot be better expressed.

Even the State Bank did not advance enough money to the small-scale industry. Between 1961-68 the State Bank gave only 5..4 per cent of the total advances, i.e., only Rs. 40 crores. In Japan 47 per cent of the total advances were given and in Canada in 1953 alone 69 per cent was given to agriculture. We need funds to be advanced to agriculture. I cannot go into it because there is no time, but the previous speaker has pointed out what a small, meagre amount has been advanced to agriculture even by our long ago nationalised bank i.e.-, the State Bank of India. The major portion of the deposits has been utilised mainly in large cities. Small centres have not been adequately helped by the commercial banks or even by the State Bank. These banks have not done anything to attract the deposits of the rural population, who have indicated their willingness to foster banking, whenever they are given a chance. I am glad to say that some branches are being opened especially in Rajasthan by fhe Bikaner and Jaipur Bank and the people of the rural areas are taking to banking very rapidly and taking advantage of

When the announcement was made by the Prime Minister about the nationalisation of banks, the entire working-class and the whole country gave their unstinted support and welcomed the measure wholeheartedly. The Government have brought this Bill after the

Supreme Court judgment, as I mentioned before. Sir, it is quite possible that this Bill which will become an Act, may again be struck down by the Supreme Court in their wisdom, and therefore I venture to suggest.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): Why do you think so?

DR. (MRS.) MANGLADEVI TAL-WAR: I do not know. It might, because there are always lacunae in each Bill and the legal brains might find some flaws in it and strike it down, because there will be petitioners again, 1 am quite sure. But if this Bill alter its becoming an Act faces the same danger of being struck down by the Supreme Court, I would urge upon the Government that if the Supreme Court takes that attitude, then Parliament should face the challenge and see that nationalisation of not only the 14 banks but all the banking institutions and credit institutions in the country is brought about to serve the people's cause and the cause of the weaker sections of the community.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): Mr. Chitta Basu 1 would request Members to co-operate and take, only ten minutes each.

SHRI CHITTA BASU: ME. Vice-Chairman, this particular legislation is to be viewed not as a mere legislation in the ordinary sense of the term. If we are really to understand the implications of this proposed legislation before us, we are to consider this in a wider perspective, in its fullest implications. Mr. Vice-Chairman, you know that whatever might be the protestation and claim by the party in power, the reality is that the Indian economy is being built on capitalist system. The Indian economy is being built on capitalist system, the private sector under private capitalism and even the public sector under Stale capitalism. That being the case, there is no element of socialism in the present economy of our country. Since the economy is capitalism-oriented, naturally it has got its own concomitant results. The result has been that there has been undue concentration of economic power in the hands of a few. The result has been the increasing preponderance of foreign capital in our economy. The result has been growing pauperisation of the vast masses of our people. The result has

been the ever-widening gap or disparity of income, and the result has been the further accentuation of capitalist domination in our economy and we are becoming more and more dependent upon foreign capital.

In this background it is quite reassuring that the hon. Minister vAo has the burden of piloting the Bill has admitted in the course of his opening remarks that the fundamental object of the Government is to see that in an increasing measure the directive principles enshrined in the Constitution are implemented. That is the only reassuring aspect, as I have understood it. Earlier it was altogether forgotten as to what is enshrined in the chapter on directive principles. Sir, if we really mean that in an increasing measure, to an increasing extent, we are to implement the directive principles enshrined in Constitution, I am constrained to remark that that is not possible within the present framework of the society and within the present framework of the social order. That being the case, the fundamental question is related with this particular legislation.

My task and my burden have been lightened to a large extent by my two esteemed friends, one representing Tamil Nadu and another Mr. Banka Behary Das, because those were the fundamental questions with which the particular legislation is very much inextricably linked.. If we really want to bring about a change in the life of the people, if we are interested in the matter of bringing about a fundamental change in the social order, then the question of property right is also to be attacked. You cannot have that fundamental change in the social order by maintaining the property right as it exists Without entering into argument I today. would say that the very particular pronouncement of the Supreme Court in say that the relation to the Banking Companies Acquisition Act once more brings to the fore that the right to property as a fundamental right should no longer be recognised, and as a via media it has been suggested that it should be removed, that is, the right to property should be removed from the Fundamental Rights Chapter of the Constitution. It is to be borne in mind that if the Government is really serious—particularly I would like to congratulate Mr. Govinda Menon on this occasion that he has made the very remarkable observation that it is the

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[Shri Chitta Basu.] fundamental duty of the Government to implement the directive principles of the Constitution. If he really deems it their fundamental duty, it should be an automatic duty to bring about changes in the Constitution itself, to bring about changes in the concept of property, to bring about changes in the matter of amending the Constitution in a way that the right to property is removed from the Chapter on Fundamental Rights.

Having said that, I come to the particular aspects of the Bill. Sir, I would have expected that instead of surrendering to the pronouncement or judgment of the Supreme Court in a very meek way, the Government should have in conformity with the declared policy come forward for confrontation. But by that I do not mean that they should show disrespect to the Supreme Court. 1 mean that the fundamental question raised by the pronouncement of the Supreme Court might have otherwise been fought. On the other hand, what I feel is by unnecessarily following a policy of appeasement of the monopolists and bankers we have surrendered the sovereignty of this Parliament. When I say this, I say this in relation to the calculation of the quantum of compensation. Since the Supreme Court has pronounced something in the matter of the quantum of compensation under the garb of a legalistic lacuna, we have chosen to increase the quantum compensation to the monopolists and bankers. .This is definitely a climb-down which is not expected of a Government which deems it its fundamental duty to bring about a new social order. In this case the Constitution itself stands in the way. Not only in this particular case has the 7 P.M. Constitution made us climb down, I think after this pronouncement of the Supreme Court, if we have really to proceed in the direction he has indicated, several more hindrances will be there. For example, if we really want to bring about genuine land reforms, this kind of difficulties will again be there: If we really intend to impose a limit on urban property, this kind of hindrance may also be there. Therefore, if the fundamental objective is to bring about a new social order through the parliamentary system, naturally you cannot avoid this confrontation which has been imposed on us today by the pronouncement of the Supreme Court.

Again, in the matter of compensation we have climbed down. We have been forced by this particular legislation to give them more by way of compensation, as has been ably explained by Mr., Banka Behary Das. That point I do not like to elaborate.

With regard to foreign bank figures I do not like to quote because it will take much of my Even today the deposits with the foreign banks are almost equal to the deposits which are being controlled by the nonnationalised sector of banks. That being the case, it is also a very important lever in the economic operation in our country. Mr. Vice-Chairman, in the country's economy these foreign banks play a very important role. It is through these foreign banks that private capital drains away huge sums of money every year from our country. As far as my figure says, about Rs. 1,300 crores are taken away from our country to foreign countries through these foreign banks. It is through these banks that export and import business is conducted. It is through these foreign banks that under-invoicing and over-invoicing are practised. Therefore, the foreign banks are a slur on our economy. It stands in the way of the attainment of self-sufficiency in our national economy. What has been the result? Only one reason has been adduced and which does not stand the test. Therefore, why should we not nationalise the foreign banks now operating in our country? What is the reason for which our Government in its wisdom has decided to perpetuate the role of the foreign banks in our country thereby perpetuating the preponderance of foreign capital in our country? Is it the way to attain self-sufficiency? Is it the way to rebuild the national economy? This way cannot lead us in that direction. Therefore, from that point of view it is definitely a departure from the declared policy of the Government and particularly the policy statement which the hon'ble Minister made when he moved for the consideration of the Bill.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): Thank you.

SHRI CHITTA BASU: Therefore, I feci that the Government should think in line with the discussion now taking place and while reshaping its policy they should particularly bear in mind the national objectives that have been set before us

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SHRI B. T. KEMPARAJ: Mr.. Vice-Chairman, much has been said about the Bill and several serious remaiks have also been made by the Minister while introducing the Bill as also by some other hon'ble Members of this House. Now 1 directly go into article 31 of the Constitution which has been referred to. It says:-

"No property shall be compulsorily acquired or requisitioned save for a public purpose and save by authority of a law which provides for compensation for the property so acquired or requisitioned and

Therefore, nowhere in this Bill we find any enumeration about the acquisition and transfer of these undertakings for a public purpose. This is the first point which 1 want to bring to the notice of the Minister.

Sir, it is an undisputable fact that Parliament has got the jurisdiction to enact laws and nobody can deny the equal responsibility of the judiciary in a democratic set-up to see that an Act that has been passed by Parliament should be taken cognizance of. Our Law Minister, one of the most leading advocaies of the country has made a remark that the Supreme Court has played a "fraud" on the Constitution. When such a remark has been made . .

SHRI P. GOVINDA MENON: No, Sir. 1 did not say that.

SHRI B. T. KEMPARAJ: It is there in the proceedings. The Minister may refer to his speech. I took it down . cautiously. If he finds it there let him concede and if it is not found, my statement may be expunged. I have noted his speech very carefully. While referring to article 31(2) he has clearly mentioned "fraud on the Constitution". These are the words used by the hon'ble Minister during his speech.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): In our House?

SHRI B.. T. KEMPARAJ: Yes, Sir. I have been cautious and careful. While I refer to this phrase I have been thiok-whether such a phrase should be ! or not. Though we have freedom of expression on the floor of this House, I say that has to be expunged. Therefore, Sir, it is very clear in the particular article that public purpose has to be the criterion whenever a Bill hai to

be brought on these lines. Therefore, Sir, this Bill contemplates the taking over and acquisition of 14 banks. The intention behind this is very surprising. Why should it not be extended to all the banking institutions in the country? What prevented the Government from making a comprehensive Bill to be piloted just to cover up all the banking institutions in the country carrying on business? If it were so, there would not have been any lacuna left as far as this Bill is concerned.

About foreign banks, Sir, much has been stated by our friends in regard to excluding them. That leaves us in some doubt. Secondly a great urge is there from all the sides of the House that the right to property should be removed. This is a very important question. The right to property is an inertia in the human attitude. Whatever may be the condition of a person, whatever may be his status in society, whatever may be his way of living, property is an inertia that is akin to human life. Just to give an example, Sir, let a hut built by a poor man just by the side of the Old Delhi railway station be removed. You will see, Sir, how much difficulty, how much suffering, a poor man undergoes if you remove the roof of an unauthorised hut. He feels so much inconvenience, so much put into harassment that he comes with a petition to Delhi Development Authority that he must be allowed to remain there. That is the inertia that the human being has been inheriting from the day he got this sense of thinking, that he has to own something of his own. Therefore, Sir, when we say that the right of property must be removed, we have to make the statement after considering human life as it is. We cannot take away property. Property means and includes whatever an individual owns either on his body or as his belongings. Therefore, the tramers of the Constitution have included the right to property after great consideration and after giving full thought to it.

Some friends went to the extent of saying that this Constitution is not sacrosanct. Sir, if we say that what is incorporated in this Constitution is not well written, will not be understood properly...

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): We have amended the Constitution.

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The hon. Minister was pleased to refer to article 37. It says:

SHRI B. T. KEMPARAJ:... then, Sir, I have to jay that there can be no Constitution with a comprehensive interpretation of all possible things required for the development of our country. What Mahatmaji thought of as reorganisation of the society and how a revolutionary type of society should be built up, is included in this Constitution. Therefore, Sir, before one begins to attack the articles of the Constitution, one should go through all the articles and then one should come to the conclusion whether there the must be some amendment to Constitution. But, by thinking of some kind of socialism that is not prevailing anywhere and then taking some examples here and there, and then to advocate that the Constitution must be amended to suit their tastes and temperament, will not be proper. Mahatma Gandhi has given us the way in which we should develop our society. What Mahatmaji preached for us is the Sarvodaya method of reorganising our village units. But no thought has been given to our own conditions, to our joint family system, to the village units, etc. Other criteria, like our traditions, have been given a go-by.

Banking Companies

Sir, it is necessary for us to consider, when this Bill becomes an Act, how far the weaker sections, the small holders and the labour class will be benefited. This is a practical way of considering the question. We say on public platforms and elsewhere that by nationalisation we should be able to give financial aid to the weaker sections, that Harijans should be helped, and so on. But then if a poor person applies for a loan, he will never be given the loan because he has to give security which he cannot do. Is there any other alternative for the poof man to get loan? If so, on what basis and under what procedure? That has to be taken into consideration. No man who is poor, who has no property in his possession, can expect to get any financial aid from these banks. /Time bell rings). There is time on our side, Sir.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): You have taken 15 * minutes already. I would like you to co-operate with me. There are other speakers.

SHRI B. T. KEMPARAJ: \es, I am cooperating.

"The provisions contained in this Part shall not be enforceable by any court, but the principles therein laid down are nevertheless fundamental in the governance of the country and it shall be the duty of the State to apply these principles in making laws."

Sir, I again want to draw your kind attention to article 31(2) where the purpose must be a public purpose. But here we see, on the face of the Bill, that no mention of that is made. Then what will be the inference that we can draw if this Bill becomes an Act? Again article 32(1) gives the right to any citizen to go to the court—"the right to move the Supreme Court by appropriate proceedings for the enforcement of the rights conferred..." and the Supreme Court "shall have the power to issue directions or orders or writs," and so on and so forth.

Therefore, Sir, is it within the interior of the court the court that the court of the jurisdiction of the Supreme Court to take cognisance of such Acts which may affect the interests of a class of people, as the right to have property is guaranteed in article 19(1)(f)? Here is a business undertaking wherein the public have invested their shares and those shares under this Bill are taken over by the Government. /Therefore, should not compensation be paid to such of those shareholders who will lose their right to hold shares? I do not know how some of our friends have been trying to make out that no compensation need be paid to these banking companies. It is quite essential that the shareholders who have invested their money in the bank should get a return. compensation is paid, it means that you taking away their property without recognising the efforts with which they have earned money, saved money and invested in the banks. Therefore, it is quite necessary, as the Government has contemplated in this Bill, that compensation should be paid, and when the banks are taken over by the Government, the shareholders must get a return. So, an attempt has been made in this Bill to pay compensation to these banks. Sir, another thing which the Government has not considered is wherever a board is constituted under this Bill, no thought has been given to include a member from the Scheduled Castes and the Scheduled Tribes. When the Government is so sympathetic towards the upliftment of the Scheduled Castes,

weaker sections and so on, is it not necessary to include a member from these sections on any boards or committees constituted by the Government? I am putting this question straight. The Government should have given a serious thought to this aspect of the matter.. They should give due representation to the weaker sections of the country. Unless that is done, whatever benefit may accrue by this measure to the weaker sections of our country, it will not materialise. It will not materialise by mere slogans and statements. Therefore, whenever the Government thinks of utilising this fund for the benefit of the poor people, the downtrodden people, it should also have a clear idea, a well-thought out plan as to this amount has to be made use of. The honourable Minister has been pleased to give us an account of the increase in the bank accounts by way of loans, by way of help given to several sectors, agricultural sector, But I want to know here from the etc. honourable Minister the figures of those loanee people who have taken any loans from these banks. I want to know how many of them are really poor, how many of them are Scheduled Caste people, how many-really belong to the weaker sections, etc. I have got personal knowledge that all the loans which have been granted, have not been which have been granted, have not been granted to the poor people only as contemplated in this Bill. The people who have got those loans are all agroindustrialists, small-scale industrialists, who are capable of giving securities. Therefore, if only the object of this Bill is to help the poor, the downtrodden, the Government should have a well-thought out plan before it thinks of utilising this fund.

Sir, I conclude saying that the Government has brought forward a very good measure in the interests of the country.

SHRI G. RAMACHANDRAN: Mr.

Vice-Chairman, we had this legislation once before us here. We passed that legislation in a proper form. But then came the decision of the Supreme Court and we have the legislation back again with us in which some of the lacunae in the previous legislation have been made good. The Law Ministry submitted itself to the wisdom of the Supreme Court and we have now this legislation. I have no doubt that it would be passed. As the saying goes, the caravan will pass; whoever might snipe or whoever might skirmish, and

the legislation will pass and we shall have this nationalisation of banks. There is no worry on that score. I am particularly happy that what is called the Congress in Opposition and the ruling Congress are competing with each other as to who stands for more genuine and radical socialism., I want this competition to go on... (Interruption)... If one can take them at their word and believe them in what they say it will be very good indeed. Let this healthy competition go on and let my friends sitting there see to it that this healby competition goes on, so that if by some chance they come to power they will do much more than what is being done today. There is nothing wrong about that kind of competition. Of course, there are attacks from the extreme left which would say this is a very feeble kind of a thing, and there is an attack from the extreme right which says this is a very dangerous thing. In between the caravan is moving on.

1 want to say a word about the Supreme Court. I would not be a party to a single word said on the floor of this House which casts reflections of

i undue nature upon the Supreme Court of India. And I was particularly hippy that my friend, Mr. Venkatara-man, noted for his extreme views, who'is spoke on this matter with great levelheadedness. When he referred to (he Supreme Court he said, "Yes, we have a Supreme Court and we are not disrespecting the Supreme Court, and so on". nothing remains static in this world. But We had in the old days the Federal Court. And we have now the Supreme Court. Supreme Court itself is, the creation of the revolutionary forces of this country which took India from subjection and made it into a great republic. We want our republic to be a socialist republic. I have no doubt that as we advance with socialism, and democracy, everything else changes in this country and the Supreme Court also will have to respond to those changes, or it will be reconstituted.

SHRI A. D. MANI: It cannot be shut down. No..

SHRI G. RAMACHANDRAN: If will have to be reconstituted.

SHRI A. D. MANI: There will have to be some Supreme Court.

SHRI G. RAMACHANDRAN: Yes. That is why I said there will have to be a change. I am glad that Mr. Mani has corrected me on this point. I have no doubt that a time will come when there will be a Supreme Court with judges who respond to the revolutionary urges of the masses of this country. So, I am not perturbed about the present position.

SHRI K. S. CHAVDA (Gujarat): The Supreme Court has to interpret the law.

SHRI G. RAMACHANDRAN: Yes, at the moment they have said something and we have had to bring about some changes in this legislation.

Now a word about compensation. 1 spoke about it when the nationalisation of banks legislation came here for the first time. I heard Shri Rajnarain today bringing up some wonderful quotations from Mahatma Gandhi, and there were others also who quoted from Gandhi.. Mahatma But unfortunately sometimes you quote Mahatma Gandhi and then misuse the quotation. But that also is the privilege of everybody, either to use or misuse a quotation. Gandhiji said one or two things which must be remembered. And before I recall them, I want to add this that nobody on this soil of India was a greater revolutionary than Mahatma Gandhi and if we understand his economic theories and doctrines, even communism will appear like a child's play before Gandhiji's revolu-tionary economics. I am not saying that to discredit the communists, but to put the thing in its proper perspective. When Ganc'hij; was speaking at the Round Table Conference in London he said, "Every interest which is opposed to the interests of the masses of India v/ill have to go and will have to rro evri wiihont compensation." No less a person than Sir Tej Bahadur Sapru then asked Gandhiji, "Will not that be expropriation?" And Gandhiji said, "That word does not frighten me." There was in occasion in the Mysore State when there was a lot of shootim; of petple foing on there. Then Sir Mirza Ismail was the Dewan of Mysore. A reference was made to Gandhiji, "What are we to do? The Government and the people are in open conflict and shooting is taking place." Gandhiji's advice was crystal clear. He said the Maharaja should send for the

leaders of the people and hand over power to them and make all his property into a trust and keep for himself only what the people would give him. Now, we quote Mahatma Gandhi, and may be, some of my friends on the other side are as deeply committed to the Gandhian doctrines as anybody on this side. There also let there be a healthy competition in interpreting Gandhiji properly and living up to Gandhiji's ideals more effectively.

Sir, this question of compensation can be looked at from three points of view. Politically, you can compensate in such a way that there is some gain and strength added to ruling political party. Economically, you can compensate in such a way that there is some gain to the State ultimately. But more than this there is the issue of morality and ethics in this matter. Somebody enjeys the privileges for many centuries or many years; you are dispossessing him through law, through consent., Then where is the question of compensation? They have enjoyed the privileges for a long time and when the question of compensation comes, ·compensation can only mean this that the party compensated is not totally broken; and, you give the party chance to stand up and build up again. If you look at compensation in that manner, you will arrive at a fairer conclusion about compensation.

Now this nationalisation of Banks, as I have always said to my friends, is nothing new. I was glad that the Prime Minister fid also the Law Minister have said thin, that there is nothing veiy new about it, about what we are do'ng, and that many nations have natioialised their 'ianks without the heavens falling dc TI. We are now nationalising 14 b nks. Then the attack cones from evf i some distinguished lea lers of the C> ngress Opposition, why nationalise only 14 ha.iks. why not all the banks and s so the foreign ban I bve to hear hat challenge coming fron that side i' it is really meant, because it will hel-' the other party to do thi"cs better an 'better. But. Sir, at

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being ma 'e the enemy of the -ocd. Let
this r)t h.-inen. The Pr Mi lister, who h the
Finance Minister also, and also f e Law
Minister, both of them havn srr i that ihere is
not] to prevent tie Government from nationalising more banks but they will

have to wait and choose the right time and carry the people with them. Now if they are able to carry the people with them, there is no revolutionary proposal which they cannot put through but, in the meantime, it is wise to be careful so that you are not tripped by the extreme left or by the extreme right. And the Prime Minister is performing the wonderful task of not being tripped either by the extreme left or by the extreme right and we wish her all the success in that balancing programme.

Dr. Bhai Mahavir, who was speaking, gave the impression speaking on some confidence motion against the Government. He was not dealing with the issue but he was dealing with a hundred other things and moving almost a vote of no-confidence against the Government. But I suppose "everybody has a right to do that in a discussion like this. The Jan Sangh at the moment is at the crossroad and I, am glad that some of the members of the Jan Sangh are here. I look upon Jan Sangh as one of the really big parties of the country but if you want to have any future in this country, step into line with the advancing revolutionary forces in this country and not step back and take sides with the reactionary forces in this country, because you have a future in this country. Now a wind is blowing which nobody can stop, a wind of change, a revolutionary wind of change. If the Prime Minister is timid, if the Law Minister is timid, they will also be swept away in the revolutionary current that we are witnessing today. So when I listened to Dr. Bhai Mahavir, I felt a little surprised that a fine young person like him representing a big party was developing a kind of theory and an attitude which appeared to be totally reactionary. But I believe all of them are capable of changing and re-adjusting themselves to the new circumstances.

Now, Sir, I have only one point more. Dr. Mahavir painted a very gloomy picture of everything in India, dictatorship of a political party, freedom suppressed, violence everywhere and so on and so forth. This is a totally wrong picture about the India of today. No democracy in the world has stood the challenges that Indian democracy has stood at this time in human history. A challenge came in Kerala, a challenge came in Bengal and the Government acted with utmost patience. It was watching the situation and allowing the people to take care of the situation.

What has happened in Kerala is nothing less than that. Mr. Achutha Menon who is a member of the Communist Party of India and "Who was sitting here some time back, he is now the idol of the people of Kerala, of all the parties of Kerala, noi only of the Communist Party, except of course the CPM who want to pull him down. The in West Bengal what happened? The Government of India did not go in a roughshod manner; the cracR came from inside and all the other parties except the CPM joined together and wrote to the Governor that they wourd not join any Government headed by the Marxists. This is how Indian democracy is functioning. Therefore Dr. Mahavir is totally wrong in painting a wrong picture of cracking India. In the background of this democratic process of India we have a Prime Minister who is the symbol of democracy in this country. The profound sense of democracy and socialism is in the family itself; it was m Motilal Nehru; it was in Pandit Nehru and now it is in Indira Gandhi. because there is a political quarrel Inst between you and her, you are not going to say that she is a dictator. The day Indira Gandhi becomes a dictator, that day would be a day of the impossible occurring in the history of this country. Born as a democrat, nurtured and trained as a democracy, she is running the Government as a democrat. So the conditions are now favourable and step by step we shall advance with democracy and socialism never divorcing one from the other, and I have not the slightest doubt that when the next year's Budget comes before the House, there will be far more socialism than there is today, because we have given her strength, we have given her more courage and we have given her support. May this continue. Thank you, Sir.

SHRI A. D. MANI: Mr. Deputy Chairman, I rise to extend my warm support to the Bill which has been moved by the Government. I would like to state here that speaking on the same subject some years back, I had opposed the nationalisation of banks on. account of the foreign exchange complications which would arise by a blanket nationalisation of all the banks. I would deal with (he question of nationalisation of foreign banks which has been raised by the Members on this side of the House a little later. Sir, I would like fo say that I do not agree with those speakers who offered critical remarks on the

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judgement of the Supreme Court. I am one of those who have gone through *every* paragraph of the Supreme Court's judgement. I would like to mention here that the ground on which the Act was struck down was hostile discrimination, in the sense that the Act has prevented the banks from starting new banking business. Even Mr. Niren De conceded that this was *ultra vioes* the Constitution. The judgment wanted only that portion to be struck down; the Law Minister knows it.

Sir, with regard to the question of compensation, I have been a member of the Land Acquisition Revenue Commit tee. We have gone into the question of compensation for the land acquired by the State and I am one of those who feel that anybody who is deprived of his property must get a just and fair compensation. I quite agree that the State can acquire the banking institu tions and other undertakings but just compensation should be given to them. There were some Members who expres sed the view that this Act is also likely to be struck down by the Supreme Court. Now I have gone through the table of compensation which has been provided for the banks, and if I may venture an astrological prophesy, this Bill will stand the test of scrutiny in the Supreme Court and will not be struck down by the Supreme Court because the compensation which has been put down is at least the just equivalent of, actually it is a little more than, the market value of the shares of the various banks. For example, i v, kie of a share of the the Central Bank is Rs. 62.58, and the compensation offered for a share is Rs. 92.11. In the case of the United Commercial Bank the break-up value of a share there is Rs. 124.29 where as the shareholder gets Rs. 148.21. These are even above the market quotations and above just equivalent compensation.

I would just like to make one or two remarks about the nationalisation of foreign banks. As one who has been in the Soviet Union, a good part of the communist world, I feel that it is necessary for us to hive private enterprise in those democratic countries which frown upon State enterprise in the field of banking. For example, in Malaysia, a Sta'e-owned institution cnn-not have a banking structure or a banking institution. I would like these gentlemen, the share-holders of the na-

tionalised banks, to utilise the money which they will be getting as compensation to expand banking business abroad. I am sure even my friend, Mr. Sheel Bhadra Yajee, would not oppose the private enterprise of these gentlemen in some other country, and if that country permits private enterprise, they should be encouraged.

I would like to make a suggestion here that we should not regard this Rs. 50 crores limit as a sort of *mantra* which ought to be uttered whenever the deposits in a bank come up to Rs. 50 crores. There are a number of banks which have crossed the Rs. 50 crore mark. Those banks should not be nationalised because we must first make a success of the nationalisation of these 14 banks which had been done as a result of an earlier Ordinance and later ratified by Parliament but subsequently struck down by the Supreme Court. And now we are seeking to ratify the impugned Act by removing therefrom the lacuna pointed out by the Supreme Court.

Sir. I would like to mention here that in these banking institutions Government must also take into account the present social and economic trends in the country. On the one hand we want workers' participation in private industries. But when it comes to the public sector, the public sector undertakings deal with labour in a much worse way than the private industries. For example, I would like, on the directorate of a bank, an authorised representative of the union of the bank to be a director. But I would also like the union to give up the right to strike at every conceivable moment reserving it as a weapon of last resort to be used only when all negotiations fail. We should have more and more workers' involvement in the carrying on of the work of these nationalised

Sir, I would like to go on to another point and that is how are you going to allow the functioning of these 14 banks. [think there is a good deal of duplication work among these banks, the Allahabad Bank, the Punjab National Bank and the United Commercial Bank, for example.. Why should we have three or four banks in this city? I would like some of these banks to be amalgamated, and we should have zonal banks, one zonal bank consisting of the staff of all these banks to handle the business

in that zone. It will be more economical for us to work on a zonal basis rather than on an individual basis, I would also like to have interchangea-bility of staff from one zone to another zone so that the man does not feel that the moment he becomes an employee of, say, the United Commercial Bank, he stays for ever only in the United Commercial Bank and does not have the chance to get into any of the other banks where he may hope to be promoted to some position of responsibility, say in the State Bank of India. We should have interchangeability of service among those who work in these banking institutions. On the question of emoluments, bank employees are generally well paid in this country, thanks to the persistent agitation carried on by the trade unionists, but since we are trying to make a success of these nationalised institutions, we are to bear in mind the example of the French national banks too. The French national banks have not transformed the countryside as we expect these banks to do. They have been rather disappointing in their performance. We ought to promote healthy competition between one zonal bank and another in the matter of offering higher financial emoluments and amenities. As long as you have got the income-tax and a big slice of the income is going to be taken away after Rs. 40,000 a year, it does not matter what a bank employee

Now, Sir, there is one point on the question of credit. I would like to conclude with an observation on the question of credit. I quite agree— and it has been pointed out by my friend, Mr. Banka Behary Das—that the banks have been giving credit generally liberally to the industrialists and that agriculture has not received the attention that it should. But then, in our anxiety to switch over to agriculture, we should not starve industry of these funds. If the problem of unemployment is going to be solved, the problem has got to be solved largely in the industrial sphere. I would not like therefore the credit for industry to be curtailed in any manner by these nationalised banks, and also in regard to curtailment of credit we should not maintain any black list of big business houses or small business houses. When it comes to the business houses. question of credit, we have got to see the credit worthiness of the person and the purpose for which the credit is sought. If Birlas are going to 10-18 —R, S-/70

employ about ten thousand people in ;t factory, it is certainly a public set-vice which deserves the support of these banking institutions. We should have no black lists as far as this industry is concerned.. I hope, Sir, that these banking institutions will fulfil the hopes, that have been created all over the country, lhatf the economic transformation of society has begun.

Sir, I would like to conclude by saying also that I am thoroughly opposed to any question of removing the right to property from the Constitution because, even in the Soviet Union,—I have stayed in a farm—the right to personal property is guaranteed, right to personal property is an integral part of the Constitution. I do not want my coat to be taken away by Mr. Sundar Singh Bhandari. If you want to take away my property, you must give me just equivalent compensation.

I would like to make one final observation. I would like in this connection to deprecate the signature campaign, which is now in progress, trying to seek to impeach two judges of the Supreme Court because they happen to have some shares in these banking institutions. We must respect the Supreme Court. It is the highert judiciary in this country, and we see no reason whatsoever to doubt the motives of those persons who gave what they considered to be a fair and proper judgment on a very hasty legislation which all of us passed

SHRI M. N. KAUL: No, no, it was no hasty legislation.

SHRI A. D. MANI: Yes, yes, it was very hastily conceived and it was very hastily passed.

Thank you, Sir.

SHRI M. N. KAUL: Mr.. Deputy Chairman, Sir, I was privileged to observe the making of the Constitution at close quarters and I remember the discussions that took place particularly in regard to Article 31(2). There were two "schools of thought at that time. One school of thought contended that Article 31(1) would be sufficient, that is to say, it was sufficient to say in the Constitution "No person shall be deprived of his property save by authority of law." The other school insisted that there should be a definite provision for compensation, that no property shall be acquired without a public purpose and that compensation will

[Shri M. N. Kaul.] be paid for it. Ultimately, what was inserted originally in the Constitution was a compromise, which was moved and defended by the then Prime Minister Nehru. While making his speech then, the observations that he made were significant. He made it clear—and I think that has been the stand ever since—that the Legislature should be the balancing authority. He further made it clear that it is not a question of full compensation but it is a question of adequate compensation. And so far as adequacy is concerned, you have got to consider political aspects, the social, legal and all the factors that exist at the time. So, all these considerations have got to be balanced by Parliament and Parliament is the balancing authority. And then he wound up by saying that the courts had the reserve power. What is this reserve power? The reserve power is that if, at some time, some parliament, in haste—as it is said passes a legislation which gives an illusory compensation, a nominal compensation, that would be a fraud on this provision itself in that contingency the reserve power of the court will come into play, and they can, if they choose, strike down the legislation. Now, that was the basic principle and I think the stand of the Government is the same today as it ha? ever been. The first case was Bela Banerjee's case. In that case the Supreme Court, in my opinion, disregarded the intention of the Constitution-makers, particularly as disclos-, ed by Mr. Nehru in his speech while moving for the adoption of the article, and they proceeded interpret the mere words of the Constitution, which I think was a wrong approach because this great constitutional is not to be interpreted as a document Tenancy Act. It has got to be interpreted in the light of certain principles, in the light of the background that was disclosed by the then Prime Minister in his speech at that time.. Therefore after that case of Bela Banerjee in 1953 it became ur-genMy necessary for the Parliament to amend the Fundamental Rights. Parliament exercised that power at that time. I remember the day vividly when Mr. Nehru addressed a conference of officials—I happened to be present there myself—and he made the position quite clear when he said: "The provision as it orisinally stood was to my mind clear enough and I made the speech on that basis but it seems that the words used

in the Constitution are not clear enough to the Judges of the Supreme Court. Please use words which would put it beyond any shadow of doubt that so far as adequacy of compensation is concerned the ultimate authority, subject to the reserve powers of the court —shall be Parliament, please use words that will put the whole controversy at rest for all time to come." And it was on the basis of that instruction that these words were added in the Constitution that no such law in regard to compensation shall be called in question in any court on the ground that the compensation provided by law is not adequate. thought at that time that this amendment would achieve the end in view. Then we had a case in 1969 from Gujarat in which certain principles were laid down and it seemed at that time that a satisfactory solution had been found in regard to this matter. The court laid down that it was for Parliament to determine the adequacy of compensation and the court can intervene only where the compensation granted is illusory or is based on irrelevant considerations. Now we have this bank nationalisation case in which he Supreme Court has adopted the judicial old cases and device of distinguishing giving their own interpretation of the old The net result is they have from the practical point of view reversed their earlier decision and gone back to the old theory of 'just equivalent' not only just and full compensation at market prices possibly they have also imported into it the elements of the Land Acquisition Act. Now this decision has certainly agitated the public mind and that agitation has been reflected in the various speeches in Parliament. This agitation cannot be resolved unless the approach of Parliament and the approach of the Supreme Court come nearer to

Now extreme policies have been urged, the policy of confrontation for instance. It is no use using vague words. What is policy of confrontation? What do we want? Do we want that the judgments of the Supreme Court should not be accepted and executed as provided in the Constitution? Do we want that the Supreme Court should be packed by what people call socialist judges? Do we want that this power of interpreting the Constitution should be taken away from the Supreme Court and vested in a separate Constitutional Courtas is provided in some

other Constitutions? All these matters can be considered in due time if the need arises. For the present I think the Government has taJcain a wise course in purchasing peace with the Supreme Court by paying Rs. 12 crores more. We hope that with the changes made in the matter of compensation and with the Judges becoming more sensitive to public and parliamentary opinion their approach may come nearer to the approach of Parliament. A nutcracker is sufficient in the present circumstances and, therefore, we should not now go in for a sledge hammer.

The question that still remains is what will the Supreme Court do. I think at present the Bill has provided a simple solution. It fixes the compensation so that there is no question of criticising whether Parliament has laid down relevant principles or not. The simple question before the Court would be whether they should uphold this compensation or not. It is still open for interested people to petition the Supreme Court and lead evidence before the Supreme Court that on the basis of certain principles which have been recognised by the Supreme Court the compensation should not be Rs. 87 crores but it should be Rs. 150 crores or something like that. It is still open for petitioners to argue before the Supreme Court and I think the Supreme Court will have to admit evidence because without admitting evidence they cannot determine whether the compensation proposed to be paid is illusory or not. This is the sole question that can now arise before the Supreme Court. I think the Government by this legislation has simplified matters. If the case goes to the Supreme Court the test will be, what is the margin by which the Supreme Court will hold the compensation to be illusory. If they say that Rs. 300 or Rs. 400 or Rs. 500 crores should have been awarded as compensation there may be some case for holding the provision of Rs. 87 crores as illusory. Otherwise the views of the legislature in regard to this compensation should prevail with the Supreme Court. That will be a test case.

Now, one word about deletion of the provision regarding private property from Fundamental Rights. I do not follow this argument ahdut its deletion and transfer elsewhere, transfer where? No question of transfer arises; either you have it in the Fundamental Rights or you do not have it in

the Fundamental Rights. Certainly most people will hold that there should be the Fundamental Right to acquire, hold and dispose of property, to practise any profession and to carry on any occupation, trade or business. Most people will also hold that Article 31(1) should be there, that no person shall be deprived of his property save by authority of law. The only practical question is: what is the effect of Article 31(2)? So long as you have the principle of compensation enshrined in the Constitution, so long as the word 'compensation' is used there, it is not possible by any amendment, by any device, to take away the jurisdiction of the court. The principles of natural justice, equity, and good conscience and other principles are known to the jurists and through them they can always bring into play the court's jurisdiction to interfere if they so like. The real question, therefore, is that the approach of the Supreme Court has got to change and has to be more in conformity with the approach of Parliament in this matter. It is as much a question of interpreting the Constitution as it is a question of moving with the times. The present judgment in the Bank Nationalisation case shows that they are not moving with the times. We hope that the composition of the Judges will change, that the temper of the country will also be taken into account and judgments delivered which will command general acceptance of the country.

SHRI BANKA BEHARY DAS: What else is confrontation? This is confrontation

8 P. M.

श्री शुक्रदेव प्रसाद (उत्तर प्रदेश): माननीय उपाध्यक्ष महोदय, मैं इस बिल का तहे-दिल से समर्थन करता हूं और हमारे ला मिनिस्टर ने इस बिल को सदन में पुन: ला कर के एक बहुत बड़े साहस का काम किया है। जहां तक कि सुप्रीम कोर्ट के फैसले का सवाल है उसकी तह में मैं नहीं जाना चाहता, मैं केवल इतना कहना चाहता हूं कि सुप्रीम कोर्ट ने जो भी मुझाव हमको दिये हैं वे हमारे लिये मूल्य-वान हैं और जो भी आवश्यक संशोधन हैं उनकों कर के ही हमारे ला मिनिस्टर ने इस बिल को सदन के सम्मुख प्रस्तुत किया है। इस बिल की सार्थकता हमें तभी साबित हो जाती है जब

श्रिः शकदेव प्रसाद]

कि हमारे ट्रेजरी बेंच के लोग और अपोजीशन बैंच के लोग दोनों ही इसका समर्थन कर रहे हैं। यद्यपि कुछ प्याइंट्स पर इन लोगों ने कुछ विरोध किया है लेकिन कुछ कंस्ट्रक्टिय सुझाव भी इन लोगों ने दिये हैं जिसके लिय वे धन्यवाद के पात हैं, किन्तु जहां तक कि इसकी मुख्य मंगा। का प्रश्न है सभी लोगों ने इसका स्यागत किया है और इससे यह साबित होता है कि वैकिंग उद्योग को नेशनलाइज कर के समाजवाद की ओर बढ़ने का सरकार ने अब अंतिम फैसला कर लिया है और उसके लिये यह उसका पहला कदम है।

उपाध्यक्ष महोदय, इसके सम्बन्ध में दो एक सुझाव हमको देना है और चुंकि टाइम कम है इसलिये मैं बहत थोड़े में इसको खत्म करूंगा । इसके प्राविजन को देखते हमें में यह चाहंगा कि हमारे ला मिनिस्टर इसमें इस तरह की व्यवस्था करेंगे जिससे कि छोटे छोटे वर्ग के लोगों को, छोटे तबके वालों को इससे ज्यादा से ज्यादा सहिलयत मिल सके, किसानों, मजदूरों और छोटे छोटे उद्योगधंधे करने वालों को इससे ज्यादा से ज्यादा सहिलयत मिल सके इससे देश का एक बहुत बड़ा कल्याण होगा। इसके साथ ही मैं यह मांग करूंगा कि ऐसे लोग जो कि टेकनिकल ट्रेनिंग प्राप्त कर चुके हैं जैसे कि ओवरसियर हैं, इंजीनियर हैं, उनको आसान शतों पर ज्यादा से ज्यादा ऋण दिया जाय जिससे कि वह इंडस्टी को चला सकें। अगर ऐसा करेंग तो हमारे सिर से अनइम्प्लायमेंट का एक बहुत बड़ा बोझा जो है वह खत्म हो जायगा। इसिलये मैं चाहंगा कि इस पर विशेष ध्यान दिया जाय । इससे जनता का बहुत बड़ा कल्याण होगा और हमारे देश का बहुत कल्याण होगा और हमारे गवर्नमेंट के सिर से भी एक बहत बडा बोझा हल्का हो जायगा।

दूसरी चीज यह है कि अभी हमारे जनसंघ के लीडर माननीय सुन्दर सिंह भंडारी ने यह बतलाया था कि बहुमत के बल को ले कर के of Undertakings Bill, 1970 जल्दी जल्दी में इस बिल को पास कराना कितना खतरनाक है, मैं उनको बतलाता हूं कि बहु-मत को ले कर के जल्दी में पास कराने की कोई बात नहीं रही है और उनको हुमारी मंशा को देखना चाहिये था कि हुमारी मंशा कितनी पाक साफ है और जनतंत्र की ओर हम किस तरह प्रगति कर रहे हैं कि जो खामियां बताई गई उनको दूर कर के इस बिल को फिर सदन के सामने लाये हैं।

(Acquisition and Transfer

तीसरी चीज यह कही गई कि विदेशी वैंकों का राष्ट्रीयकरण हो और जो दूसरे देशी बैंक हैं उनका भी हो और इसमें केवल 14 बैंकों को लिया गया है लेकिन यह हमारा एक एक्स-पेरिमेंट है और वास्तव में जैसा कि प्राइम मिनि-स्टर और ला मिनिस्टर ने भी कहा था कि अगर दरअसल में यह तजुर्बा सफल रहा तो फिर बहुत कुछ अंशों में उन बैंकों का भी राष्ट्रीय-करण कर के हम देश के सामने एक नमना प्रस्तुत करेंगे । यही नहीं, हमारे सामने बहुत सारी चीजें हैं।जनका राष्ट्रीयकरण करना है, जैसे कि बड़ी बड़ी इंडस्टीज़ हैं जिनका कि राष्टीय-करण करना है जिससे कि देश का और जनता का कल्याण हो । एक यह भी नक्ताचीनी की जाती है कि प्राइवेट सेक्टर के लोग ज्यादा मनाफा करते हैं और पिलक सेक्टर के लोग घाटे में उसको चलाते हैं या पिलक सेक्टर में कम मुनाफे की बात हो जाती है। लेकिन मैं बतलाऊं कि जहां तक मेरी जानकारी है और यह कोई छिपी हुई बात नहीं है कि वहां बहुत सारे टैक्सेज की चोरी होती है और बहुत सारा रा-मैटी रियल को कम दाम पर खरीदा हुआँ दिखा कर यह साबित करने की कोशिश की जाती है कि ज्यादा से ज्यादा प्राफिट पर प्राइवेट सेक्टर चल रहा है लिहाजा पिन्लक सेक्टर वेकार है और प्राइवेट सेक्टर ज्यादा फायदेमंद है।तो मैं बताऊं कि बहुत चीजों को कंसील कर के उसकी जनता के सामने एक गलत तस्बीर पेश की जाती है ता।के जनता गमराह हो कर यह कहे कि दरअसल में पब्लिक सेक्टर जो है वह गलत है और प्राइवेट सेक्टर जो है वह सही है।

दूसरी बात मैं यह कहुंगा कि अभी हमारे मंडारी जी ने एक बात यह की थी कि इन बैंकों का नेशनलाइजेशन कर के बहुत से मिनिस्टर या दूसरे लोग ऐसे होंगे जो कि अपने लड़कों को या किसी और को मैनेजिंग डाइरेक्टर या कि हनारे सदन की लीडर हैं। हम आज कछ और बना कर के रखेंगे। भाई-भतीजा-बाद की बात यहां पर कही गई। मैं इस वात का उत्तर थोड़े में दे कर खत्म कहंगा कि इसका नक्शा हमने अपने उत्तर प्रदेश में भी देख लिया कि वहां पर थोड़े दिन के लिये संविद् की सर-कार हुई तो उस संविद की सरकार में कोई पार्टी ऐसी नहीं रही जिसने कि भाई-मतीजेशद की अपने उत्तर प्रदेश में नहीं वहाया हो, अपने भाई-भतीओं को ला करके, अपनी पार्टी के लोगों को ला कर के सरकारी पदों पर रखा। तो क्या वह भाई-भतीजावाद नहीं रहा । तो मैं समझता हं कि यह लांछन लगाना कि भाई-भतीजेवाद के नाम पर यह सरकार बैंकों का राष्ट्रीयकरण कर रही है यह कतई गलत है। की बात पर जाना है।

चेतावनी देना चाहता हूं कि हमको रावण Ordinance was i promulgated. और कुम्भकरण की भी पूजा नहीं करनी चाहिये हमको रावण और कुम्भकरण की पूजा से भी हटना है । जहां तक हमारी नारी जाति की परम्परा का प्रक्त है हमारे भारत में वह जिन्दा-दिल नारियां भी हुई हैं जिसकी जिन्दा मिसाल

ताज बीबी है, जिसकी जिन्दा मिसाल सुल्ताना रजिया बेगम है और जिसकी जिल्हा मिसाल महारानी लक्ष्मी वाई है और जिसकी जिन्दा निसाल हमारी श्रीनती इन्दिरा गांधी हैं जो उसकी पूजा नहीं करते बिल्क उसके बढते हुए कदम को देख कर के हम उसका समर्थन करते हैं और उस समर्थन के साथ अपनी सारी सद्-भावनायें उन पर अपित करते हैं और एक उत्साह देते रहते हैं कि देश की तरक्की के लिये, पब्लिक की बेहबदी के लिये आपका जो बढ़ता हुआ करम है उनके साथ हम सब हैं, आपका कदम रुकता नहीं चाहिये, जब तक कि हम अपने जनतंत्र के, अपने समाजवाद के लक्ष्य को प्राप्त नहीं कर लें तब तक हमें यह कदम बढ़ाते रहना चाहिये।

इन शब्दों के साथ मैं इस बिल का सम-र्थन करता हं।

SHRI HAMID ALI SCHAMNAD (Kerala): Mr. जहां तक इस बिल की मंशा का सवाल है वह Deputy Chairman, Sir, I support the Banking Companies (Acquisition and Transter of Under-मंशा आपके सामने जाहिर है और एक उस takings) Bill, 1970. The main object, as indicated, मंशा को सामने रख कर के आपको इसको is in order to control the heights of the economy and to meet progressively, and serve better, the देखना है न कि आपको इस भाई भतीजेवाद needs of development of the economy in conformity with national policy and objectives and for matters connected therewith or incidental एक और बात, उपाध्यक्ष महोदय, में बिल्कुल thereto. For so many years the people of our country, people belonging to different shades of opinion, were clamouring and were thirsting for नारायण जी ने नारी जाति पर कुछ आक्षप the nationalisation of banks. They were asking the Government, they were asking the people who किया । वैसे तो हमारे देश की नारी जाति were in authority to nationalise the banks, so that पूज्यनीय रही है और आज भी है लेकिन उन्होंने the doors of the banks would be open to the people at large. Even during the days of Pandit Jawagerfflatt की चौपाई दुहरा कर यह माबित harlal Nehru, when he was at the helm of affairs, he made some attempts to nationalise banks, but किया कि दरअसल में हम किवन प्रतिगामी या unfortunately it could not be done. I definitely and अप्रगामी है ! उन्होंने इस रूप में माननीय specifically congratulate the Government of India, the present Government for having taken the step सदस्यों को सम्बोधित किया कि ताइका, विजया boldly to nationalise the banks. When these banks और इसी तरह सूर्गणखा आदि की पूजा नहीं were nationalised, due to certain con- * stitutional flaws, due to some legal hurdles, the Supreme होनी चाहिये। में माननीय सदस्यों को यह Court set aside the nationalisation and an [Shri Hamid Ali Schamnad.]

ance this Bill has been brought forward in the House today. I am very happy to see that Government respected the sentiments expressed by the Supreme Court of India. Government showed its regard for the highest judiciary of India, and on the basis of its judgment this new legislation has been brought forward. I applaud the Law Minister for the pains and strains he has taken and within this short period he has brought forward this Bill so that it may come into force without any further difficulty.

Nationalisation of banks does not mean socialism but at the same time this is one of the steps towards the goal of socialism, and this is one of the steps to show that we are going towards socialism. This would definitely indicate that our country is going towards socialism. By nationalisation of banks the people of our country in general, the common man, were very happy. Everyone was feeling, at least there was a sense of feeling in the minds of the people—I am speaking of the common man, taxi drivers, rickshawal-las, small shopkeepers, small entrepreneurs, small farmers-they were thinking, and they were hoping that this nationalisation would help them, that this nationalisation was meant for them, because they thought they could go to the banks and get small loans for their livelihood, for their small enterprises, and with these hopes they were actually celebrating the nationalisation of banks. But I do not know, Sir, how far these hopes are going to materialise or whether these hopes are going to remain only hopes. It is for the Government to see that these people who applauded nationalisation of banks, these people who supported the nationalisation of banks, these people who stood behind the Government in supporting the nationalisation of banks, should be given reward in the sense that they should be able to enjoy the fruits of nationalisation of banks, in the sense that they must be able to get what they want. So far loans and other credit facilities could be got only by the rich people. Banks lent only to big industrialists, big landlords and big zemindars. The common man cannot go near the bank because he has to produce security and he may not have property with him, he may not have any substantial security to be given to the bank. So all these years banks were encouraging only bigger

industrialists. At least hereafter there should be a programme, there should be a right policy evolved of how banks could help the common man. So far the farmers could get loans from the Blocks and the Agriculture Department. In the disguise of helping the farmers only landlords and nch people could get the benefit from the Blocks and the Agriculture Department because they would insist on securities. Those people have got influence, they could influence the Block officers and they could get loan from them and from other sources, even though (hose loans were meant for the poor sections of the people. Now I do not know, Sir, how these banks are going to help these poor people who were supporting them. Even now many supporters of doubts Government express whether corruption would creep in, whether the bank employees would serve properly. 1 definitely put this question to the Government. I appeal to the Government that in regard to credit facilities to the poor people the formalities could be made easy. Short-term loan could be given on the crop as security because a farmer may not have property of his own to give as security or his property may not substantial property. So .he may be asked to give the crop or whatever little he has with him as security so that he may get a short-term loan and he may use that loan for purchasing pump sets, for purchasing high breed seeds for increasing agricultural production.

So also to encourage small entrepreneurs and small businessmen the Government should see that they formulate policies that these bank employees and bank officials do not undermine the good idea or good policies Government has brought forward.

One thing I should like to point out is many of the major banks being nationalised are now under the control of Custodians. Who are these Custodians? I know that in many of these banks th% Custodians are nothing more than the bank Directors who were in charge of them as the owners. Now there are Custodians. Especially in batiks in South Canara district, the Syndicate Bank and the Canara Bank, I know people who so far were owners, they are now at the helm of affairs as the Custodians. From the date of taking over to this date many underhand dealings have been done in the banks. Many people have been appointed. Members of their own community, their own

latives have been taken as employees of the bank by these so-called Custodians. I request the Government to look into the matter and see how many of them have been appointed after Government has taken over the banks. Even underhand dealings are there. . If the Custodians have appointed them without the previous sanction of the concerned authorities, definitely those appointments should be made null and void, and they should see that in future these appointments are made publicly and they should be made either through the Public Service Commission or any other impartial body so that any man who is qualified could enter the bank and he could serve there. There is a general criticism against the nationalised banks, and generally against any public sector concern, that the employees there are not polite, that they do not attract the customers, and so on. Partially that may be correct. Even when we go to the State Bank, we find that Government employees are there and they may not be atracting customers and the public at large. On the other hand when we go to a private bank, the manager or the employees, the cashier and others, are definitely attracting the public and the customers. 1 have seen many of the private bank managers going from house to house and asking the people: "If you have got a sum of Rs. 5,000, why don't you come and deposit it in our bank? We are giving 6i per cent interest." In this way they are popularising their institutions. Government also should formulate policies that the employees who have bee% taken in should have a sense of duty and a sense of feeling that banking institutions no more belong to a few individuals, that banking institutions belong to the officials who work there, and whatever benefit they do for the banks they are doing it for themselves. Such a feeling should be infused among the employees of the banks so that the banking institutions may help the millions at large in the country.

श्री उपसनापति : याजी जी, सिर्फ 5 मिनट हैं आपके लिये।

श्री शीलमद्र याजी : समाजवाद का टंडा हमारे ऊपर ही चला क्या ? माननीय डिपुटी चेयरमैन महोदय, सर्वोच्च न्यायालय के निर्णय के बाद 14 बैंकों के पून: राष्ट्रीयकरण का जो वधेयक विधि मंत्री जी लाए हैं उसका मैं समर्थन करता हूं और सुन्दर सिंह भंडारी जी जो प्रस्ताव लाए हैं उसका मैं सख्त विरोध करता हूं।

अभी चर्चा हुई कि किन बैंकों का राष्टीय-करण किया गया और किन का नहीं किया गया । मेरी समझ में भी यह बात उचित मालूम पड़ती है कि जितने भी जो विदेशी बैंक हैं उनका राष्ट्रीयकरण जल्द से जल्द होना चाहिये और जो शेड्चूल्ड बैंक्स में बाकी भी रह गये हैं उनका भी जल्द से जल्द राष्ट्रीयकरण करना चाहिये।

🚉 अभी सुप्रीम कोर्ट के जजमेंट की बात आई। माल्म पड़ता है कि कुछ मेम्बर्स खुदा मियां की भी ऋटिसाइज कारेंगे, प्रधान मंत्री से लेकर राष्ट्रपति तक, दुनिया भर को करेंगे। तो यह सुत्रीम कोर्ट का जज कहां से पैदा होकर आए हैं। यदि सुप्रीम कोर्ट के जज कांस्टी-ट्यूणन के खिलाफ काम करें, उसमें यदि हम कोई नुक्स निकाल दें, तो वह सवाल यहां आ सकता है। मेरी समझ में जो सुप्रीम कोर्ट का फैसला हुआ है वाम्पेनसेशन के क्लाज पर, यह तो कांस्टीट्चूशन के खिलाफ जजों ने काम किया है। उसकी खैरियत कौन लेगा। श्री मणि साहब अभी भाग गये हैं और वे जजों की वड़ी दहाई दे रहे थे । जज कांस्टीट्यशन की अवहेलना करें तो उनको सजा कौन देगा। हम जो पालियामेंट है, जो सुप्रीम कोर्ट के कांस्टी-ट्यूशन को मेक कर सकता है, हम उनको समझा सकते हैं (क यह जो तुम्हारा रास्ता है वह गलत रास्ता है। यहां पर अगर कोई (क(ट(सज्म होता है तो जनसंघ वाले, उनकी पार्टी वाले हल्ला मचाना शुरू कर देते हैं क्योंकि ये वैस्टेड इन्टरेस्ट के लोग हैं। ये बातें तो सब तरह की करते हैं और राष्टीयकरण करने के बाद भी कोर्ट में जाते है और फिर उसकी मुखालिफत करते हैं। जब इस तरह की बात आती है तो वे इस चीज की मुखालिफत करते हैं और वारबार जजों की दुहाई देते हैं।

ये जज लोग कहां से अ।ये । जजों को हम लोगों ने बनाया है, पालियामेंट ने बनाया है। जजों का काम ला को इन्टरप्रैट करने का है। [श्री शीलमद्र याजी]

अगर जज लोग कांस्टीट्यूथन के खिलाफ कोई काम करते हैं तो हम कुछ बोल नहीं सकते हैं और उनका किटिसिज्म नहीं कर सकते हैं। सुप्रीम कोर्ट के जो चीफ जस्टिस थे वे उस समय ऐक्टिंग प्रेजीडेंट थे। वे कानून के पंडित थे और प्रेजीडेंट को अधिकार है कि जो चीज ठीक नहीं है उसको वे अपहेल्ड कर सकते हैं। सुप्रीम कोर्ट के जजों ने जो कुछ किया है वह तो एक तरह से पालियामेंट और राष्ट्रपति का अपमान है। खासकर के जो जज हैं उन्हें सीघे तौर पर बात कहनी चाहिये थी और इस बारे में हिचकना नहीं चाहिये था कि पालियामेंट क्या है।

में यह निवंदन करना चाहता हूं कि इस तरह की बातों से इस देश में किसी भी चीज का राष्ट्रीयकरण नहीं हो सकता है। अगर कम्पैन्सेशन के क्लाज को लेकर सुप्रीम कोर्ट बठ जायेगा तो फिर इस देश में किसी भी चीज का राष्ट्रीयकरण नहीं हो सकता है और फिर इस देश में समाजवाद नहीं आ सकता है। इसलिए में यह कहना चाहता हूं कि सुप्रीम कोर्ट को समय के मुताबिक चलना चाहिये क्योंकि अगर पालियामेंट नहीं रहेगी तो सुप्रीम कोर्ट भी नहीं रहेगा और फिर इस तरह से जज भी नहीं रहेंगे । वकालत करने वाले तो पहले ही उठ जायेंगे । इसलिए समय के प्रवाह को देखते हुए जो यहां की 55 करोड़ जनता है उसका ख्याल करके जजों को समय के मुताबिक चलना चाहिये। यदि जज इस तरह से नहीं चलते हैं तो वे पालियामेंट को खतरे में डालते हैं, जिन्दगी को खतरे में डालते हैं और अपने को भी खतरे में डालते हैं। इस-लिए मैं जजों को पालियामेंट के जरिये वानिंग देना चाहता हूं, चेतावनी देता हूं कि वे समय के मुताबिक चलें नहीं तो खैरियत नहीं है। इसके साथ ही साथ मैं सरकार को भी चेतावनी देना चाहता हूं कि वह कम्पैन्सेशन के क्लाज को जल्द से जल्द हटाये, नहीं तो इस क्लाज के नाम पर इस देश में किसी तरह का समाजवाद नहीं हो सकता है ।

श्री मणि साह्व सोवियत रूस में फल्डा-मैंन्टल राइट्स की दुहाई दे रहे थे। लेकिन मैं यह कहना चाहता हूं कि वहां पर लोगों को गाय रखने, पेड़ लगाने, आंगन रखने का अधि-कार है मगर प्राइवेट प्रापर्टी रखकर जनता को लूटने का अधिकार नहीं है। हम भी सोवियत रूस में गये हैं और वहां की बात जानते हैं। वहां पर इस तरह से जनता का शोषण प्रापर्टी राइट्स के नाम पर नहीं किया जाता है। हम भी प्रापर्टी राइट देना चाहते हैं और हम नहीं कहते हैं कि प्रापर्टी राइट्स न दिये जायं लेकिन फल्डामेंटल राइट्स के नाम पर लोगों को लूटने की बात को हम उड़ाना चाहते हैं क्योंकि इस से इस देश की जनता को काफी परेशानी हो जायेगी।

इन शब्दों के साथ फिर से इस विघेयक का समर्थन करते हैं और सरकार से निवेदन करना चाहते हैं कि जितने भी शिड्घूल्ड बैंक्स बाकी रह गये हैं, जो भी विदेशी बैंक्स रह गये हैं उन्हें विना मुआवजा दिये हुए ले लिया जाना चाहिये। इसके लिए यह जरूरी है कि जो मुआवजा का क्लाज है उसे उड़ा देना चाहिये ताकि इस देश में सब चीजों का जल्द से जल्द राष्ट्रीयकरण हो जाय। जय हिन्द।

 श्री सन्दर सिंह भंडारी : उपसमापित महोदय, मैं सदन के सभी सदस्यों का आभारी हं। जिन्होंने इस चर्चा में भाग लिया है। मैंने अपनी चर्चा प्रारम्भ करते समय इस बात के (लये इस देश की प्रधान मंत्री को बधाई दी थी (क उन्होंने कम से कम जिस जिम्मेदाराना पद पर आज वे आसीन हैं, उस जिम्मेदारी को ध्यान में रखने की कोशिश की । मगर सदन के कुछ सदस्यों ने जिस भाषा का प्रयोग किया, श्री शीलभद्र याजी अभी जो कुछ बोले, यद्याप वे उस पार्टी के हैं जिस के नेतृत्व का भार प्रधान मंत्री के ऊपर है, वे अगर यहां पर होती तो उन्हें इस बात का अन्दाजा लग जाता कि किस तरह से गैर जिम्मेदाराना ढंग से अपने ही देश के अन्दर जिम्मेदाराना हक्मत को कायम करने की संस्था के प्रति जवान खोलना यह किसी भी

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दर्जे की जिम्मेदारी में शामिल नहीं हो बची है और दूनिया में बहुत सी बातें सीखनी सकती है।

मैं यह मानता हं कि सुप्रीम कोर्ट जब हम इस देश में कोई कानून बनाते हैं, उसके संबंध में अपनी राय का इजहार करता है, तो इस वजह से उस कानन का भी एक तरह से एक मौरल वाइडिंग आ जाता है । हमारा हाथ इस बात के लिए वंघा नहीं है कि हम सुप्रीम कोर्ट के हुक्म को माने । सुप्रीम कोर्ट कोई फौज नहीं भेजता है । सुप्रीम कोर्ट के हक्म को न मानने से वह द्विया से फानी नहीं होता है। कुछ कोटर्स, कुछ शासनों की सभ्यता का एक तरीका है और बहिशियाने रास्ते को छोड़ कर इन्सा-नियत के प्रति बुर्दवारी से चलने का एक रिवाज है, इसी कारण सरकार की एक दिष्ट है और इस कुर्सी पर बैठने का महत्व है । नहीं तो उस कुर्सी पर बैठने से किसी के सुरखाब के पर नहीं लगते हैं और उसके दो हाथ, चार हाथ नहीं बनते ।

हमने एक रास्ता किसी को बहमत नेता बनाकर शासन का आधार बनाकर देश में नियम लाग करने का एक अधिकार प्रदान किया है। छीना झपटी से नियम तोड़े नहीं जा सकते हैं और किसी भी प्रकार की गैर-जिम्मे-दाराना हरकत्रेस किसी भी व्यवस्था के प्रति आस्थाएं पैदा नहीं की जा सकती है। मैं श्री रामचन्द्रन जी की इज्जत करता है। उनके सफेद बाल को देख कर इज्जत करना स्वाभा-विक तौर से मेरे मन में भाव पैदा हो जाते हैं। मैं यह चाहंगा कि वे यह न सोचें कि जितनी उम्म उन्होंने हांसिल की है, अब उनके लिए कुछ सीखने को बाकी नहीं बचा है। उन्होंने महात्मा गांधी जी की एक बात को खतरनाक रूप में समझा है । मैं समझता हं कि महात्मा गांधी के कान्तिकारी अनयायी ने अत में अपने मस्तिष्क में क्रान्तिकारी, परिवर्तनों को जिस गड़ है में ले जाकर डाला है, वहीं इस बात का द्योतक है कि उन्होंने अपने विचारों के स्तर को कहां से लेकर किस हद तक उतार दिया है। मैं यही चाहंगा कि उन्हें इस बात का खयाल रखना चाहिये कि उनकी अभी और जिन्दगी हैं तथा बहुत से लोगों को समझना है।

लोग जनसाधारण के (हत की बात करना चाहते हैं और महात्मा गांधी जी का नाम भी श्री रामचन्द्रन लें। तो जनसाधारण के (हत के लिए ही उन्होंने अपने विचारों में जो क्रान्ति-कारी बातें रखी है, उसी के आधार पर उन्होंने महात्मा गांधी को अनुसरण करने की बात कहीं । मतभेद हो सकते हैं । आज राष्ट्रीय-करण करने वाले लोग, (नयम रखने वाले लोग, ये भी आज समझते हैं या सरकारी अधिकारी के नाते जनता का हित करने वाले लोग यह समझते हैं कि ये भिन्न-भिन्न प्रयोग हैं और सभी भिन्न-भिन्न रास्तों से जनसाधारण की सेवा करना चाहते हैं। मैं समझता हं कि अपने-अपने विचार रखने का सबको अधिकार है। इस देश में बहमत का शासन जिसका होगा. उसके अनुकुल उन विचारों को एक प्रकार से लागू करने की बात आई है। विचारों में मत-भेद रहेंगे। हम शब्दावली के आधार पर किसी को क्रान्तिकारी या किसी को क्रान्ति से विमुख कह कर हम अपने मन को और अपनी जिहवा को सतीय दे सकते हैं, परन्त यह तो पता चलेगा कि अपनी हरकतों से हम इस देश को किस गड्ढे या किस पहाड़ पर ले जाना चाहते हैं। यहां पर सुप्रीम कोर्ट के बारे में भी कुछ बातें कही गई । सुप्रीम कोर्ट ने इन्टर[प्रटेशन्स दिए हैं, संविधान की हमारी परिभाषाओं के आधार पर । अगर हम समझते हैं कि संबि-धान की शाब्दिक रचना में इस अर्थ को भी लेने की गंजाइश है और वह नहीं लिया जाना चाहिये, तो इस बात के लिए किसी ने हमें रोक नहीं रखा कि हम उन शब्दाविलयों को एक ऐसे अर्थ के रूप में लिए जाने के बारे में भी भावधानियां बरतें । यह बात सच है कि संवि-धान की रचना करते समय हमने स्वयं कुछ अपने बारे में मर्यादाएं रखी हैं। कुछ चीजें हैं. जो हम केवल बहमत से तय करते हैं, कुछ चीजें हैं जिनमें हम बहमत की एक विशेष मर्यादा का पालन करते हैं और कुछ ऐसी चीजें हैं, जिनको

श्री सुन्दरसिंह भंडारी]

हुन केवल इस सदन में सी(मत नहीं रखते जो विभिन्न राज्य है उनका भी उसमें विभवास प्राप्त करना हम अपने लिए जरूरी समझते हैं। किसी ने हमको मजबर नहीं किया इन मतौं को अपने ऊपर लागु करने के लिए, किन्तु हम स्वयं इस बात को महसूस करते हैं कि केवल पोलिटिकल व्हिम्स के आधार पर या केवल बहमत के साधारण थोये तर्क पर इन चीजों में परिवर्तन नहीं होना चाहिए । हमने खद सेनर सेन्टीमेन्टस के आधार पर इन कारणों का दूरगामी परिणाम होने की वजह से ये शर्ते तय की हैं; क्योंकि हम जानते हैं कि शासन कितनी भी बहुमत में हो इस शासन को फिर से लोगों के सामने अपने को कसौटी पर कसवाने के लिए प्रस्तुत होना पडता है और वह जनता है, एलेक्टोरेट है जो उसे सब प्रकार के केडिट्स लेने के बावजूद भी दूध की मक्खी के समान निकाल फोंक सकती है। जब तक हमें अधि-कार मिला है हम सारी चीजें जिनको हम उचित समझते हैं करें, जितना अधिकार मिला है उस हद तक करें, इसकी इजाजत हमको है । इस-लिए में समझता है कि कॉस्टीट्यशन की विभिन्न धाराओं में हमने इन सब प्रावधानों का समावेश किया है। मैं यही चाहूंगा कि हम उसके पीछे निहित भावनाओं का आदर करें, उसके अन-सार अपने को ढालें।

करने के लिए यहां का शासन निरंकुशता को अख्तियार कर सारे कांस्टीट्यूशन को लपेट-कर कहीं रख सकता है। बिना कांस्टीट्यूशन के भी शासन चलते हैं, चलाए जा सकते हैं। कांस्टीट्यूशन न भी बने इसकी भी आवश्यकता किसी के द्वारा प्रतिपादित की जा सकती है, परन्तु जनतंत्र एक व्यक्ति के व्हिम्स के आधार पर नहीं चल सकता। जहां 5 आदमी मिल कर सम्मिलत चिन्तन के आधार पर कोई निर्णय लेना चाहते हैं, वहां वही लोग हर विषय पर सब्जिन्टवली ही विचार न करें, उनके सामने शासन के आब्जेक्टिब्स रहें, देश की शासन-प्रणाली की मर्यादाएं, दिशाएं रहें, किसी तरह की गरम-जोशी में कुछ गलती न कर

बैठें और ठंडे दिमाग से तय किए हुए सिद्धान्तों को लागू करने के लिए, अपनी मदद के लिए ही उन्होंने सुप्रीम कोर्ट की व्यवस्था की और कानून के इन्टर(प्रटेशन की व्यवस्था उसके स्पूर्व की । हम उसको बदलने का अस्ति-यार रखते हैं। हम जो यहां चन कर आए हैं, संविधान के अंतर्गत हम इस शासन को 5 वर्ष तक एक व्यवस्था से चलाने के लिए आए हैं। अगर हम ऐसा समझते हैं कि एक परि-स्थिति पैदा हो गई है, जब इन मूल चीजों में परिवर्तन की आवश्यकता है तो यह अधिकार जो जनता प्रदान करती है उसके पास हम जायं, एक मेन्डेट लेकर आएं कि इन चीजों को मीलिक रूप से बदलने के लिए तुम अधिकार दो, जनता से अधिकार प्राप्त करने के बाद हमको सब कुछ बदलने का हक है, कोई हमको रोकने वाला नहीं, कोई हमारे मार्ग में रुकावट पैदा नहीं कर सकता। लेकिन हम इन मर्यादाओं को प्रस्थापित करना चाहेंगे, तो कभी-कभी कुछ एक्सीजेंसीज में हमारे लिए ऐसी चोटें पड सकती हैं, जैसी कि सुप्रीम कोर्ट ने हमको इस समय दी, लेकिन मैं समझता हं कि स्पोर्टसमैन स्पिरिट में हमे इसको स्वीकार करना चाहिये, इसकी मर्या-दाओं में चलना चाहिए, नहीं तो जैसा लास्की ने एक जगह पर कहा है---

When the rules of the game do not prove satisfactory for victory, the gentlemen of England do not mind changing the rules of the game.

यह तो किया जा सकता है, मगर उसको बदलने की जो प्रक्रियाएं हैं, हम उनको नजरन्दाज करके चलेंगे, तो आज बहुमत के आधार पर बनाए गए कानून की भी किसी के द्वारा उपेक्षा किया जाना स्वीकार करना होगा। बहुमत के आधार पर पास किए हुए किसी भी प्रस्ताव या किसी भी निर्णय को पार्टी के निर्णय की संज्ञा देना हमको तोहीन मालूम देती है, हम उसको आथन्टीकेट करना चाहते हैं कि सदन का फैसला है। तो इस बहुमत के सिद्धान्त के अनुसार हम सदन के निर्णय की परिभाषा दे कर चलना चाहते हैं, चाहे वह स्पष्ट बहुमत के आधार पर क्यों न लिया गया हो। मैं उस सिद्धान्त को स्वीकार

करता हूं । यह अधिकार मिला है उस पढ़ित में फैसला करने का । पर यहां मर्यादाएं केवल एक जगह ही लागू न हों, सब जगह की प्रकियाओं पर उनका परिणाम होता है । इसलिए जब सुप्रीम कोर्ट ने उसके औचित्य के सम्बन्ध में राय बनाई, तो जो कानून हम बनाते हैं उसी को लागू करवाने के सम्बन्ध में हम अपनी जबान को काबू में रखें, हम अपने व्यवहार को काबू में रखें, हम अपने व्यवहार को काबू में रखें, उसके सम्बन्ध में गैर-जिम्मेदाराना व्यवहार या भाषा का प्रयोग यह किसी भी संवैधानिक संस्था के सदस्यों के लिए शोभा का कारण नहीं बन सकता । यह सही है कि हम कानून बनाने के अधिकारी हैं और यह कानून हम फिर बना रहे हैं ।

किसी ने कहा, शायद श्री कील ने कहा कि हमने सुप्रीय कोर्ट के साथ कम्पेनसेशन क्वान्टम बढ़ा कर पीस परचेज करने का प्रयत्न किया है। भगवान करे उनके शब्द फलें-फलें, मगर इस भाषा पर वे पूर्नावचार करें। 'पीस-परचेज की 'इन शब्दों पर मैं आपित करता हं। सुप्रीम कोर्ट के जिस रुतवे की वे इज्जत करना चाहते हैं, उसके अनुकुल शब्दों का प्रयोग उन्होंने नहीं किया । सुप्रीम कोर्ट को इन्टर-प्रेट करने का उतना ही अधिकार है जितना हमको बार-बार कानून बनाने का अधिकार है। कोई एक दूसरे के साथ आंख मिचीनी खेल कर इस सारे देश की जनता को धोखे में नहीं रख सकता । हम अपना फर्ज निभाएं, सुत्रीम कोर्ट अपना फर्ज निभाएगा । सुत्रीम कोर्ट हमारे द्वारा बनाए हुए कानुनों के अंतर्गत फंक्शन करता है और अपनी मर्यादाएं और सीमाएं वह जानता है।

उसने 'कानून या संविधान की खिलाफ-वर्जी' की, यहां तक हम चार्ज लगाने लगे । मैं समझता हूं कि इससे पता लगता है कि हमारे सोचने के तरीके में बहुत बड़ी लगाम की जरू-रत है । जजेज के ऊपर कांस्टीट्यूणन की खिलाफवर्जी का चार्ज लगाना पार्लियामेंट के मेम्बरों को कहां तक शोभा देगा, जबकि उनको कानून बनाने का अधिकार हैं । अगर हम समझते हैं कि जजेज का कन्डेक्ट, जजेज का

किसी प्रकार का व्यवहार—मैं अभी तक यह तय नहीं कर पाया कि इन्टरप्रिटेशन आफ ला यह कन्डक्ट की परिभाषा में आता है या नहीं ---ऐसा है, जिस पर हम शंका करते हैं तो, इम्पीच-मेंट के द्वारा जजेज को इस सदन के सामने ला सकते हैं। कन्डक्ट को इंपीच करने का अधिकार है, इंटरिप्रटेशन के प्रश्न पर उन पर चार्ज लगाने का अधिकार इस सदन के लोगों को है या नहीं इस बात का उल्लेख करते समय उनको पहले सौ बार सोचना पडेगा । अगर वे चाहते हैं कि उन्हीं के द्वारा निर्माण की हई, सदन के द्वारा प्रस्थापित संस्थाओं को अगर हम देश में रखना चाहते हैं, हम ला-लेसनैस निर्माण करना नहीं चाहते, हम अनार्की की सिचएशन पैदा नहीं करना चाहते हैं और यह कहते समय मैं कहना चाहता हं कि केवल रेल-गा(डियां जलाने से ही अनार्की नहीं आती, पुलिस के थानों पर हमला करने से ही अनार्की नहीं आती, जिन इंस्टीटयशन्स का हमने निर्माण किया है और जिनके अंतर्गत हम को शासन की तमाम परंपराओं को चलाना है, उनके प्रति गैर-जिम्मेदाराना व्यवहार या उनकी प्रतिष्ठा के लिए प्रतिकल शब्दावली का प्रयोग करना भी अनार्की को जन्म देता है, ला-लेसनैस का निर्माण करता है और इस बात को हमें कभी भलना नहीं चाहिये। मैं ऐसा समझता ह कि इन बातों को अगर विवाद का विषय बना कर यहां कुछ बातें कही गयी हैं, तो उसी कारण मझे यह बात कहने की जरूरत पड़ी । मैं अपनी तरफ से सदन के सदस्यों से निवेदन करना चाहता हं कि हमारे कुछ राजनीतिक मतभेद हैं, हमारे अपने-अपने तरीके के सोशल जस्टिस के तराज हैं, हम अपनी राजनीति में एक दूसरे से डिफर करते हैं और यह राजनीति का खेल है और इसमें जिसकी हकमत पर बैठ कर नियम बनाने का अधिकार मिलेगा वह नियमों को अपने हिसाब से लाग करेगा हमको जो यहां बैठ कर विरोध करने का अधि-कार मिला हुआ है, हम उसके अंतर्गत चलेंगे, लेकिन हम उन सीमाओं को स्वीकार कर के चलें, इतना ही इस समय मझे (तबेदन करना है।

थि। सन्दर सिंह भंडारी

मैं फिर से अपने उस प्रस्ताव पर आना चाहता हं । मैं समझता हं कि मैंने जब इस अध्यादेश के (नरनमोदन करने का प्रस्ताव रखा, उस संबंध में सदस्यों ने शायद दोनों चीजों को मिला दिया । मैंने इस बात को रखने की कोशिश की थी कि सुप्रीम कोर्ट के फैसले के बाद भी पुराने कानुनों के आधार पर रिजर्व बैंक ने इस प्रकार के आदेश दिये हैं, मैंने उस का उदघरण दिया था कि जिसके अंतर्गत वैकों के काम को रास्ते पर लाया जा सकता था, उसको रेगलेट किया जा सकता था, उनके ऊपर वह पाबन्दी लगा सकता था और वह उसने लगायी । ला मिनिस्टर ने कुछ एचीवमेंटस गिनाये । मैं समझता हं कि उन्होंने जो जो बातें गिनायीं उनमें उन्होंने कुछ कंप-रेटिव फीगर्स दीं, इन सारी चीजों को टेकअप करने के पहले क्या फीगर थे और क्या बाद में थे अर्थात फीगर्स में बढोत्तरी हुई । कोई नया आइटम उन्होंने नहीं बताया कि पहले यह नहीं होता था और अब यह होने लगा है । मैं मानता हं कि पहले जो चीजें थोडी होती थीं वह चीजें अब वढ़ी हैं अर्थात् यह सब कुछ होता था, हो सकता था, लेकिन उसको नेग-लेक्ट किया गया । उसमें कुछ केसेज आपने बढाये । मैं उस तरीके पर नहीं जाना चाहता, जैसा कि कुछ माननीय सदस्यों ने कहा है और जैसा कि राजनारायण जी ने वड़ी भोंडी शब्दा-वली में आप के सामने रखा कि कितने एका-उन्टस बढ़ गये, रिक्शे वालों के, छोटे ट्रेडर्स के और उनके लिए जिस मध्दावली का प्रयोग किया, अगर उनकी वात की आप स्कटनी करने लगें, तो जो आरोप उन्होंने लगाया उस पर विचार करने का भीका आपको और हमको मिल सकता है, लेकिन में उसमें जाना नहीं चाहता। मेरा यही कहना है कि इस क्षेत्र में विकास हो। छोटी है(सयत के लोगों को, छोटे लोगों को मदद मिले. आर्थिक दिष्ट से पिछड़े लोगों की आप मदद करें और इस बात का मैं समर्थन करता हं, लेकिन मैं इंगित करना चाहता हं कि यह एक भी कैटेगरी एसी नहीं है, जो आपके इस

कदम के उठाने के पहले से ही बैंकों की एडवांस देने वाले लोगों की श्रेणी में न हो या जिनको बैंक एडवांस न देते रहे हों । आपने इनकी संख्या बढ़ा दी है और यह और बढ़नी चाहिए यह ठीक है, लेकिन मैं ने इसके लिए जो खतरे उपस्थित किये उनकी ओर आपका ध्यान जाना जरूरी है। आपने बतलाया कि एका-उन्ट्स बढ़ गये यह अच्छी बात है। उनके एडवांस लेने वालों की संख्या बढ गयी, यह भी अच्छी बात है, लेकिन मैं ने एक बात पर हिट करने की कोशिश की कि आपको पैसा कितना मिला, आपके जमा क्या हुआ ? अगर यह सार। खेल रिजर्व वैंक से पैसा ले कर ही चलता रहे. उस पैसे से ही आप इस सारे एडवांस का इंतजाम करते रहें और उसी से यह सारा काम चलाते रहें तो हम ऐसा कर के एक विशस सर्किल में ही फंस रहे हैं और इसमें से हम इन ग्रोइंग डिमांड्स को एक सीमा तक ही पूरा कर पायेंगे और बहत शीझ ही ऐसी स्थिति पैदा हो जायगी, जब कि हम को तय करना पडेगा कि यह पैसा किस काम के लिए हम रिलीज करे और किसके लिए नहीं । डिपा-जिट्स उतनी माला में नहीं आ रहे हैं, जितनी माता में आने चाहिए और रिजर्व वैंक ने उसके ऊपर स्टिक्ट चेक्स लगाये हैं । उनको आप देखिये । रिजर्व बैंक ने रि-फाइनेंस पर रेट आफ इंटरेस्ट बढाया है और अलग-अलग सलैब्स के आधार पर रेट आफ इंटरेस्ट तय किया है, जो ऊपर में 30 परसेंट तक जाता है। आप कल्पना की जिए कि अगर उन बैंको को जिनको हम पैसा लगाने के लिए देना चाहते हैं और उनका पैसा अगर रिजर्व वैंक से आना है लिक्वीडिटी के आधार पर और उन का नया रास्ता है तो उस पर उन को इंटरेस्ट देना है. रिजर्व बैंक को इंटरेस्ट देना है तो यह कैसे चलेगा और ऐसा होने पर जो पैसा इन छोटे लोगों को मिलने वाला है, वह उनको मिलेगा या जो ज्यादा रेट आफ इंटरेस्ट दे सकते हैं उनको मिलेगा । ये अधिगृहीत किये गये वैंक भी अपने पैसे को किस प्रकार इस्तेमाल करना चाहेंगे, इस पर भी आपको सोचना है

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या आप इन बैंकों का बैलेंस शीट भी घाटे का बना कर ही देश के सामने रखना चाहते हैं ?

डेफिसिट के बारे में कहा गया कि पब्लिक सेक्टर कंर्सन्स जो हैं, वे अधिकांश घाटे में चल रहे हैं। यह बात सुनने में कुछ लोगों को चभती है, लेकिन उस घाटे को हम कैसे छपा-मेंगे ? इसके लिए जरूरी है कि उसके मैनेज-मेंट को ओवरहाल किया जाय, उसके फंक्श-निंग की पूरी ओवरहालिंग हो और सरकार इसका कोई उदाहरण पेश करे देश के सामने ताकि उस एफीशियेंट मैनेजमेंट का अनुकरण दूसरी जगहों पर किया जा सके; क्योंकि आज देश में ऐसी अनेकों चीजें हैं, जो सार्वजनिक क्षेत्र में चल रही हैं, उनमें सुधार होना चाहिए। श्री कुलकर्णी जी ने एक अजीब तर्क पेश किया कि अगर लग्जरी कंजम्शन रिक्वायरमेंट्स बढ़ रही हैं और जिनके लिए बैंकों से लोन मिलता है, तो वह भी अच्छा है। बैंकों का पैसा अगर प्रोडक्टिव परपजेज के लिए जाय तो यह बात हमारी समझ में आती है। लेकिन अगर कोई अपनी लड़की की शादी में दहेज देने के लिए बैंक से एडवांस ले या शादी की दावत के लिए एडवांस ले और कहे कि यह भी तो युटिलाइ-जेशन है, उसमें भी चीजों का कंजम्यन होगा और उससे प्रोडक्टि।वेटी बढ़ेगी, तो मैं समझता हं कि यह बात उचित नहीं मानी जानी चाहिए। अपने उपभोग की चीजों के लिए वैंकों से केडिट नहीं मिलना चाहिए और अगर मिलता है तो बंद किया जाना चाहिए । हम केवल प्रोड-क्टिव परपजेज के लिए ऋडिट दें । मैं रिक्शे आमदनी बढ़ाने में मदद देता है । वह एक समझता हूं कि इस पर जरूर लगाम लगानी

अंत में मैं केवल यही कहना चाहता हूं कि विदेशी बैंकों के बारे में मंत्री जी ने कोई तर्क नहीं दिया, लेकिन जो तर्क यहां उपस्थित हए हैं, उनमें शीलभद्र याजी जैसे उन की पार्टी के सदस्य ने भी विदेशी बैंकों के राष्ट्रीयकरण की बात कही है । उन्होंने एक भली बात कही सारी बेहदगियों में और एक बात और कही। और उन्होंने एक बात बड़ी अच्छी कही, मंत्री जी उस पर विचार करें। मैं समझता हं कि न तो विदेशी व्यापार की दुष्टि से और न रेसि-प्रासिटी की कसोटी पर ही विदेशी बैंकों को अछत। छोड़ना उचित है और न किसी भी तर्क पर यह चीज खरी बैठती है। ये विदेशी बैंक हिन्द्स्तान में विदेशी धन के आने और उस विदेशी धन के आधार पर हिन्द्स्तान की सामा-जिक और राजनैतिक दोनों प्रकार की परि-स्थितियों में दखल देने का एक बहुत बड़ा हथि-यार आज देश में बने हुये हैं और विदेशी बैंक इसके लिये एक बहुत बड़े कारण भी हैं। तो इस कसीटी पर इसको आप कर्से और फिर इस पर आप पुनविचार करें।

" (Time bell rings.)

इस विल के अमेंडमेंट्स के वक्त मझे और बोलने का मौका (मलेगा, तब मैं इसकी धाराओं के बारे में बताऊंगा। लेकिन यह जो अध्यादेश जारी बारने की प्रव(त है, विना कारण से अध्या-देश जारी करने की प्रवृत्ति हो गई है, उस प्रवृत्ति का हम सब लोगों को विरोध करना चाहिये और इसी मंशा से अध्यादेश का निरनुमोदन करने का प्रस्ताव मैं करना चाहता हूं और सदन के सदस्यों से यह प्रार्थना करूंगा कि वह मेरे प्रस्ताव का समर्थन करें।

SHRI P. GOVINDA MENON: Sir, I feel के लिए केहिट देन के पंत्र में हैं । वह उसकी happy to note that the strength of the opposition to the Bill which L was able to witness in August last year has praclically disappeared प्राहितरव इवस्टमेंट है। इस के लिये में उसके from this House and some Opposition Members have concentrated their attention to Mr. लोन को उचित समझ सकता हूं, लेकिन Bhandari's motion. Many others did not oppose अगर लोन्स को सब लोगों में बांटा जाय चाहे the Bill here. Many criticisms were made by Members because a large field was covered. I उसका परपंज प्रोडक्टिव हो, या न हो तो में need not answer all those criticisms because they were promptly answered by other hon. Members of this House. Therefore I would not detail the House any longer with a detailed speech. But I have to make one thing clear.

[Shri P. Govinda Menon.]

Mr. Venkataraman, Mr. Das and some other Members put the question: Why is the Government not coming forward with an amendment of the Constitution? Sir, the attempt on this occasion is to see that the Bill which was passed by Parliament last year is salvaged and that the nationalisation measure which was struck down is restored. That is the object of this Bill. And we are showing great respect to the Supreme Court in this matter because the Supreme Court Jias declared that it is within the competence, the legislative competence, of Parliament to acquire the undertakings of these banks. That is the first decision. But the Supreme Court was not satisfied with the way in which the principle for fixation of compensation has been laid down in the previous Act. Another alternative as provided in article 31(2) which we have adopted is to fix the definite amounts of compensation for each undertaking. The words of article 31(2) are so clear in this matter that I feel no doubt whatsoever that Parliament is going along the right lines in giving support to this Bill.

There have been many suggestions made by hon. Members. One hon. Member, Mr. Kulkarni, said that he is aware of certain malpractices which took place in one of the banks. 1 did not speak about that in my opening speech. It is proposed, Sir, to have vigilance cells in all these 14 nationalised banks. That would be an improvement which will certainly check the corrupt practices, if any. Then the question is: Why not all the banks, why not foreign banks, etc? Now it has been stated that by the banks already nationalised like the State Bank of India, the subsidiaries of the State Bank of India and these 14 nationalised banks a very large proportion—I think 83 per cent, or so of the deposits—is being taken over by the Government and the Government's intention being the achievement of certain social objectives which were described here earlier, the Government came to the conclusion that it is enough if these 14 major banks are nationalised. Dr. Mahavir put the question: Why did you nationalise 14 banks, because in the informal note which the Prime Minister sent to the Working Committee which met in Bangalore last year she had mentioned only 5 or 6 banks? I feel proud that Mem-bet* of the Opposition are taking K>

much interest in the activities and the working of the Indian National Congress. Now, Sir, the idea underlying that note was that some of the bigger banks should be nationalised but when we proceed to identify the banks which have to be nationalised, some rational classification should be there and what has been done is that banks with deposits of Rs. 50 crores and more were classified as major banks and the Bill was intended to acquire the undertakings of those banks. Even previously the Reserve Bank for certain purposes had classified banks into two categories, those with deposits of Rs. 50 crores and more were put in one category and others were put in another category. So, that classification was already there. One Member during his speech said that we have left out the Andhra Bank. The Andhra Bank has not reached this Rs. 50 crores figure. It is Rs. 47 or Rs. 48 crores. As one hon. Member said, there is nothing mysterious about the figure of Rs. 50 crores. For classification purposes we adopted it; that is all.

Now, Sir, the opponents of the Bill like the Leader of the Jan Sangh are invariably putting the question: Why not foreign banks also? The supporters also have raised that question. It is not on account of any complications of an international character that we have decided not to nationalise the foreign banks by this Bill. The Government is of the opinion that the functioning of these foreign banks here is helping the country in its import-export trade. When that is the view of the Government, I hope the House will appreciate when we say that that was the reason why we did not go in for nationalisation of the foreign banks at present,. Most of the branches of the foreign banks are located in the principal ports of India. Earlier some of them bad their barnches in the interior also. Now just to be exact, accurate and precise in my statement, I will read out the main reasons why the foreign banks have not been natio-9 r.M. nalised. Firstly, Sir, these foreign banks are part of a worldwide organisation. Their international connections enable them to give better facilities in regard to our foreign trade than most Indian banks can. So, if it is the finding of the Government that the operation of these

/ foreign banks with branches all over the world is helping the country in

advancing it« export and import trade,

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then not making attempts to nationalise j these foreign banks has been in the interests of Then, Sir, certain of these the country. foreign banks have various items of business of a specialised nature. For instance, the Bank of the Netherlands specialises in financing all exports of jewellery, and imports of uncut diamonds for processing in India. In the matter of export of cotton the Japanese banks claim to be in a position to render special facilities to our people. Then thirdly, Sir, foreign banks also assist in raising foreign currency loans and also assisting entrepreneurs to contact parties overseas equipped with technical know-Here I would pause to remind the how. House that ours is a developing economy and we want help from many foreign countries with respect to technical know-how and all that, and if tolerating the working of the foreign banks' branches in India will enable us to get the benefits, for better industrialisation, etc., of our country, then our not countries, from foreign proceeding to nationalise them is a decision taken in the national interests of India. That is how I would like to put it. Then, Sir, several foreign firms have longstanding and close relationship with the offices foreign banks operating in India. Then, Sir, is also the question of Sir, it is only recently that finally there reciprocity. Government began to enter the field of banking; that is, the public sector banking started only in the year 1955 when, for the first time, the Imperial Bank of India was nationalised and the State Bank of India was created. Then in 1959 some of the banks in the Princely States were nationalised and made subsidiaries of the State Bank of India. And then, it Ts only the other day, it is only last year that we thought of nationalising these 14 major banks. Now, as a developing country it should be our objective to see that as many branches as possible of our banks are established in foreign countries. Now we have got branches in several coun-Africa,. We tries in Asia and have branches in the United Kingdom. We have branches in Japan. A Member pointed out, "You have no branches in the United States of America, nor in West Germany." That is true, but I think that, as our activity in the banking field increases and grows, certainly we will think of branches in those countries also. In this matter the question of reciprocity between various countries is to be kept in view, and if W9 take to unilateral nationalisation of

foreign banks, our country's interest* will suffer. That is why we have not done it, for no other reason.

Sir, I read out Statements regarding the advances made to various categories of people who did not get the benefit from the joint stock banks previously. I gave the numbers; They are all numbers collected with very great care from the banks themselves and from the Reserve Bank of India. Now, as I was reading out these numbers, some of them go to thousands. Some of them go to tens of thousands. Mr. Raj-narain asked me to read out the names of the parties to whom the advances have been made by these nationalised banks. The question contained its own absurdity and therefore I did not want to refer to it. If I had begun to read out those names, my opening speech would not have been finished even by this time assuming that the names were available

Sir, Mr. A. P. Jain, one of the respected colleagues in our party, wanted me to explain the question as to what would become of these existing banks after the banking are taken over. Now that is undertakings not a matter which I am called upon to answer now. The Supreme Court took objection to a certain clause in the previous Act wherein it was stated that these banks cannot do banking business, they might do any other business. The Supreme Court came to the conclusion that in so providing we have indulged in hostile discrimination against these banks. Now this is not the forum wherefrom I could say whether the Supreme Court is right or wrong. In ma'ters of law, what the Supreme Court lays down is supreme. They have said that and therefore in this Bill we have avoided introducing any prohibition of the type which existed in the previous Bill, in (he previous Act. Now what would happen? Can they do banking business? That is what Mr. Jain asked me. Why should I give that opinion now? Tt will create confusion in the matter of this discussion. Now they are selling their undertakings by force of law to these statutory corporations corresponding to those 14 banks, and that would mean that their banking operations come to an end. Now, whether they can start fresh banking operations or *not* is not a matter to be considered now. It is a matter which they have to take up with the Reserve Bank of India. That Is the position. Then, Sir, Mr, Jain also said that these moneys should

[Shri P. Govinda Menon.]

Banking Companies

have gone to the shareholders, or at least the existing banks could distribute them to the shareholders. It would be open to the shareholders, now that the main business for which these companies were incorporated has disappeared, it would be open to them to make a prayer for the liquidation of the banks and get the money which is due to them. These are matters of detail which do not pertain to this Bill and therefore I do not want to indulge in them.

Many positive suggestions were given by friends and I want to remind them that under Clause 9 of the Bill there ',s the provision to produce the Scheme, which will be placed before Parliament for discussion, and amendment if necessary. Many of these details will come in the Scheme, and therefore I do not want to refer here to any of the positive suggesions made by friends.

With these remarks, Sir, I move, and hope to get unanimous support for the Bill.

MR. DEPUTY CHAIRMAN : The question is— $\,$

"That this House disapproves the Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1970 (No. 3 of 1970) promulgated by the President on the 14th February, 1970."

The motion was negatived.

MR. DEPUTY CHAIRMAN: Ihe question

"That the Bill to provide for the acquisition and transfer of the undertakings of certain banking companies, having regard to their size, resources, coverage and organisation, in order to control the heights of the economy and to meet progressively, and serve better, the needs of development of the economy in conformity with national policy and objectives and for matters connected therewith or incideritail theretlo, as passed by the Lok Sabha, be taken into consideration."

The motion way adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause by clause consideration of the Bill.

Clause 2 (Definitions)

of Undertakings lit/, 1970 SHRI CHITTA BASU : Sir, I move :

- 2. "That at page 2, line 5, for the words "does not include" the word "includes" be substituted."
- 5. "That at page 2, for lines 14 to 18, the following be substituted, namely:—
 - (/) "existing banks" means a banking company as defined in section 5 (c) of the Banking Act, 1949."

SHRI BANK A BEHARY DAS : Sir, I

- 3. "That at page 2 for lines 5 and 6, the following be substituted, namely:—
 - '(h) "banking company" means all banks including foreign banks and their branches functioning in India and regulated by the Reserve Bank of India."
- 6. "That at page 2, lines 15 to 18, the words 'being a company the de posits of which, as shown in the re turn as on the last Friday of June, 1969, furnished to the Reserve Bank under section 27 of the Banking Re gulation Act, 1949, were not less than rupees fifty crores' be deleted."

SHRI M. K. MOHTA: Sir, I move:

4. "That at page 2, lines 7-8, for the figures and words '19th day of July, 1969' the figures and words '20th day of February. 1970' be sub stituted."

SHRI SUNDAR SINGH BHANDA-RI: Sir, 1 move:

- 43, "That at page 2, line 5, for the words 'does not include' the word 'includes' be substituted.."
- 45. "That at page 2, lines 7-8, for the figures and words '19th day of July, 1969' the words 'appointed day' be substituted."
- 46. "That at page 2, line 16, for the words and figures 'last Friday of June, 1969' the words 'appointed day' be substituted."

SHRI M. R. VENKATARAMAN: Sir, I move:

- 44. "That at page 2, for lines 5 and 6, the following be substituted, namely:—
 - '(b) 'banking company' includes a foreign company doing bank-

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ing business in India for the purposes of acquisition under this Act.'."

The questions ere proposed.

SHRI CHITTA BASU: At this stage 1 do not want to say much on my amendements.

AN HON. MEMBER: Withdraw them.

SHRI CHITTA BASU: There Is no question of withdrawing. Sir, my amendment is very simple, simple in language also. In sub-clause (b) of clause 2 where 'banking company' has been defined, it has been said that banking company does not include a ioreign company within the meaning of section 591 of the Companies Act, 1956. My amendment is here instead of the words 'does not include' it should be 'includes.' The Bill as such excludes the foreign banks. The reasons for excluding the foreign banks have been elucidated by the hon. Minister, but I do not want to take the time of the House by giving my own point of view about the exclusion of foreign banks. I would only say that I am not convinced by the arguments he has given. I still feel that the purpose for which this Bill has been brought aanuot be served unless all the banks including foreign banks are nationalised. Therefore I plead that the Government should accept my amendment.

So far as my other amendment is concerned, it is also the same thing. I want that the "existing bank" should mean not only the fourteen banks as shown in the Scheduled but should also include all banks.

MR. DEPUTY CHAIRMAN: Yes; it is clear now.

SHRI BANKA BEHARY DAS: Mr. Deputy Chairman, Sir, I heard with rapt attention the arguments advanced by the Law Minister for the exclusion of foreign banks from the scope of this Bill. I am very sorry to say that I cannot agree with him. I have already given my arguments and if he wants I can give further arguments. Of the foreign banks functioning here in India one is from Netherlands, another is from France, another is from Japan and all the rest are either from the U. K. or the U.S.A. We have trade relations with so many other countries

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and specialised trade has not been affected in spite of the fact that the banks of those countries have no branches here. When I raised the question of reciprocity I was very much aware of the fact that we have much more trade relations with many countries but their banks have no branches here. And therefore I think their argument in this connection is just oversimplifying the matter. So I would like to press this amendment of mine

{Acquisition and Transfer of Undertakings} Bill.' 1970

My next amendment seeks to bring all the banks under the scope of this Bill and so I have said that this restriction of deposit of Rs. 50 crores should be eliminated so that all the banks can be brought within the scope of this Bill

SHRI M. K. MO'HTA: Sir, the effect of my amendment would be that the commencement of the Act would start not from 19th July 1969 but from 20th February 1970 and the reason why I have tabled this amendment is that the ordinance was promulgated only on the 20th February 1970. Whatever Act is going to replace the ordinance must take effect only from the date on which the ordinance was promulgated. If the reference is to the old Banking Act, that has been declared unconstitutional and illegal by the Supreme Coutt and all the actions taken under the old Act are illegal. What this clause seeks to do is to make all those illegal actions valid which is not at all a proper and just thing to do. Therefore my amendment seeks to set this right; it would not concede the right of the Government to convert all the illegal acts into legal acts just by a stroke of the pen because then it would be a miscarriage of justice.

श्री सुन्दर सिंह मंडारी: मैंने अपने संशोधन द्वारा फारेन बैक्स को शामिल करने का आग्रह किया है। मैं यह स्वीकार नहीं करता कि जितने भी विदेशी बैक्स हैं, वे सारे वर्ल्ड बैंक्स हैं। इसमें तो कोई शक नहीं है कि इस देश में भी हैं, हिन्दुस्तान में भी है और दुनिया के सभी देशों में होंगे, यह जरूरी नहीं है। इसलिए यह कहना कि हिन्दुस्तान के बैंक्स ये वर्ल्ड बैंक्स नहीं है, यह अपने बैंक्स का अपनान करने के समान हैं। जब हम अपने बैंक्स का राष्ट्रीयकरण करने के नाम पर उनका राष्ट्रीयकरण कर नकते हैं, अपने देश में लाग

श्री सन्दर सिंह भंडारी

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कर सकते हैं, तो अपने देश में काम करने वाले इन बैंकों का भी अधिग्रहण करने में संकोच नहीं होता चाहिये।

स्पेणल देह का जहां तक सवाल है, अधि-प्रहण माल से स्पेशल ट्रेड बदलता नहीं । अगर यह चीज हम माने कि स्पेशल ट्रेड में काम करने वाले बैंक्स का अधिग्रहण उस स्पेशल ट्रेंड को खत्म कर देगा तब तो हमें भी अपने वैकों में यह खतरनाक सिद्धान्त लाग् करना होगा। आबिर अपने बैंक भी जिन्हें आप अपने अधि-कार में ले रहे हैं, वे भी कोई न कोई स्पेणला-इज्ड ट्रेंड करते होंगे। इन वैंकों को अपने अधिकार में लेते समय आपको किसी तरह का संकोच नहीं हो रहा है, परन्तु जो दूसरे बैंक हैं, बाहर के हैं, उन्हें महज इस वजह से कि वे बाहर विदेशों में हैड आफिस रखने वाले बैंक हैं, एक स्पेशल टेड करते हैं, इतने मान से उनका टेक ओवर करने में आपको संकोच महीं होना चाहिये। आज हम न करें तो यह बात समझ में आ सकती है । आज हम इन शिडवल्ड वैक्स को शामिल करें या न करें, यह बात हम पोस्टपोन कर सकते है और इस तरह का अमेंडमेंड करने के लिए हम तैयार हो जायग, परन्तु हम सारे स्कीम आफ दि ला से, बैंक की परिभाषा से फारेन बैंक्स को निकाल दें। मैं समझता हं कि इसमें से एक ऐसी परिस्थिति पैदा हो जायेगी, जिसकी वजह से हम फारेन बैक्स की भी लें लेंगे । आज यह सब आइवाश है और हमारा जो संशोधन है उसे स्वीकार किया जाना चाहिये । बैंक चाहे वे हिन्द्स्तानी बैंक हों या चाहे विदेशी बैंक हों. जो भी हिन्दुस्तान में काम करते हैं, उससे बैंक की परिभाषा नहीं बदलती है। अगर आप इनका अधिग्रहण आज करते हैं या चार साल बाद करते हैं, उस सनय भी वें बैंक ही रहेंगे और वे बैंकों के नाम से उसी परिभाषा में शामिल होंने । इसलिए कोई कारण नहीं कि आज हम फारेन वैंक्स का अधिग्रहण नहीं कर रहे.

of Undertakings) Bill, 1970 इसलिए हम बैंक डेफनीशन को भी किसी तरह से छोटा करने का प्रयत्न करें और इसीलिए मैं चाहता हूं कि इस डेफनीशन क्लाज में मे बैंक्स की परिभाषा में फारेन बैंक्स को एक्स-क्ल्यड न किया जाय ।

(Acquisition and Transftr

MR. DEPUTY CHAIRMAN: That point has been covered.

SHRI M. R. VENKATARAMAN: I move the amendment. No speech.

SHRI JOACHIM ALVA: I want to say one word . . .

MR. DEPUTY CHAIRMAN: This is a simple clause.

SHRI JOACHIM ALVA: I am inclined to support Mr. Chitta Basu, though I may vote with the Government. I think the arguments put forward by the Law Minister really do not hold ground. If our young men at the banking counter are not capable of delivering the goods, it is time that we closed our banking business. In 1955 when the Banking Companies (Amendment) Bill came in the other House I spoke at that time. Shri Shyama Prasad Mookerjee came up to me and said.

MR. DEPUTY CHAIRMAN: That is enough.

SHRI JOACHIM ALVA: We should train up our young men. The British Bank of the Middle East came here during the time of Mr. Krishnamachan. The Bank of America came here later. We want all these to go. How long will this go on? (*Time bell rings.*) — An Oxford Professor said that China is selfreliant. China does not want anything. It is time we became self-reliant. Otherwise, we will not be self-reliant either economically or politically.

SHRI P. GOVINDA MENON: I have nothing to say. All that I wanted to say I have said already.

MR. DEPUTY CHAIRMAN: The

2. "That at page 2, line 5, for the words 'does not include' the word 'includes' be substituted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

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- 3. "That at page 2, for lines 5 and 6, the following be substituted, namely:-
 - '(6) 'banking company' means all banks including foreign banks and their branches functioning in India and regulated by the Reserve Bank of India;"

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

4. "That at page 2, lines 7-8, for the figures and words '19th day of July, 1969' the figures and words '20th day of February, 1970' be sub stituted.'

on was negatived.

MR. DEPUTY CHAIRMAN: The question is:

5. "That at page 2, for lines 14 to 18, the following be substituted, namely:-

'(0 'existing bank' means banking company as defined in section 5 (c) of the Banking Regulation Act, 1949." The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

6. "That at page 2, lines 15 to 18, the words being a company the deposits of wheih, as shown in the return as on the test Friday of June, 1969, furnished to the Reserve Bank under section 27 of the Banking Regulation Act, 1949, were not less than rupees fifty crores' be deleted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

43. "That at page 2, line 5, for the words 'does not include' the word 'includes' be substituted.'

The motion was negatived,

MR. DEPUTY CHAIRMAN: The question is:

- 44. "That at page 2, for lines 5 and 6, the following be substituted, namely:
 - '(b) 'banking company' includes a foreign company doing banking

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business in India for the purposes of acquisition under this Act.'

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

45. "That at page 2, lines 7-8, for the figures and words '19th day of July, 1969' the words 'appointed the words 'appointed day' be substituted."

The motion was negatived,

MR. DEPUTY CHAIRMAN: The question is:

46. "That at page 2, line 16, for the words and figures 'last Friday of June, 1969' the words 'appointed day' be substituted."

!~!it> motion was negatived.

MR. DEPUTY CHAIRMAN: question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3—Establishment of corresponding new banks and business thereof

SHRI SUNDAR SINGH BHANDA-RI: Sir, I move:

47. "That at page 2, after line 40, the following proviso be insert ed, namely:-

'Provided that no advances secured or unsecured shall be granted to political parties, organisations or individuals for political purposes, and where such advances have already been given either be-for or after acquisition of banks by the State, they shall immediately be recalled or recovered."

मेरा संशोधन यह है कि लाइन 40 के बाद ये शब्द जोडे जायं । मैं सदन के सदस्यों के सामने यह बात रखना चाहता हूं कि हमने इन आर्थिक संगठनों का उत्तरदायित्व लिया है. देश के विकास के कामों के लिए । मैं स्वीकार करता हं राजनीति भी देश के लिए एक अनि-वार्य काम है, लेकिन डिपाजिटस के द्वारा जो संचित धन होता है, वह राजनीतिक कार्यों के लिए उपयोग में नहीं आना चाहिए। राज-

I move:

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{Acquisition and Transfer of Undertakings) Bill, 1970 SHRI SUNDAR SINGH BHANDA-RI: Sir,

[Shri Sundar Singh Bhandari]

नीतिक संगठनों को सीधे जनता के पास जाकर चन्दा इकटठा करना चाहिए और उसी की सीधी मदद से अपनी राजनीतिक गतिविधियों को चलाना चाहिए । औद्योगिक संस्थानों के ऊपर हमने आक्षेप लगाया है-और जिसकी **चर्चा** इस सदन में बहुत हुई—कि वे जनसाधा-रण का पैसा और अपने कारखानों में पैदा हुई चीजों कः पैसा राजनीतिक गतिविधियों को प्रभावित करने के लिए खर्च करते हैं और इसको हमने अनचित कहा । आज बैंकों के माध्यम से राजनीतिक दलों को चन्दा या एडवांस आए, तो उस पर भी पाबन्दी लगनी चाहिए । मैं समझता हं कि इस प्रकार प्रावीजन इस विधेयक में होना आवश्यक है और इसलिए मैं अपने इस संशोधन को प्रस्तुत करता हं।

The question was proposed.

SHRI P. GOVINDA MENON: It is not the intention of Government, nor is it the policy of Government to utilise funds available with the banks for being given by way of loans to political parties. There are so many restrictions, so many regulations that are cornnig. The scheme is coming. The Reserve Bank will have a say in these matters. It is not our policy to do so, but a legal fetter of the type which is attempted in the Bill seems to be not necessary. 1 oppose it.

SHRI SUNDAR SINGH BHANDA-

RI: The Minister assures us that the scheme will put certain restrictions on the advance of loans to political parties. I beg leave to withdraw my amendment.

* Amendment No. 47 was, by leave, withdrawn.

MR. DEPUTY CHAIRMAN: The

"That clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

Clause 4—Undertaking of existing banks to vest in corresponding new banks.

*For text of amendment, vide col. 322 supra.

48. "That at page 3, after line 3, the following proviso be inserted, namely:

'Provided that the Central Government shall constitute a Central Board of Banking which shall control, direct and coordinate the management and operations of the new banks.

The question was proposed.

मैं यह संशोधन रखना चाहता हं क्लाज 4 में । ये बैंकें निजी स्वामित्व या शेयर होल्डर्स के अधिकार में न छोडी जायं, लेकिन हम सरकार के हाथ में दें और सरकार की नोकरणाही या सरकार के राजनीतिक विचारों के आधार पर इन बैकों के धन का उपयोग हो यह किसी भी केडिट एजेन्सी के लिए ठीक नहीं होगा और इसलिए मेरा मुझाव है कि हम एक केन्ट्रल बोर्ड आफ बैंकिंग की रचना करें और रेन्ट्रल बोर्ड आफ बैकिंग के द्वारा इन 14 बैंकों के कार्य का संचालन करवाएं, तो उस पर राज-नीतिक पक्षपात का आरोप नहीं लगेगा, धन का उपयोग किसी विशेष हितों की दष्टि से नहीं होगा और इसलिए एक सेन्टल बोर्ड आफ वैंकिंग की स्थापना की आवश्यकता के लिए मेरा संशो-धन है।

SHRI P. GOVINDA MENON: The Reserve Bank has got control over all these banking companies. They can give directions and it would be duplicating effort to have another central body for these fourteen banks. I oppose it.

MR. DEPUTY CHAIRMAN: The question is:

48. "That at page 3, after line 3, the following proviso be inserted, namely:

'Provided that the Central Government shall constitute a Central Board of Banking which shall control direct and coordinate the management and operations of the new banks.

The motion was negatived.

MR. DEPUTY CHAIRMAN : The question is:

"That clause 4 stand part of the Bffl."

The motion was adopted.

Clause 4 was added to the Bill.

New Clause AA

SHRI M. K. MOHTA: Sir, I move:

7. "That at page 3, after line 3, the following new clause be inserted, namely:-

'4A. The Central Government shall guarantee the repayment of all amounts deposited and transferred from the existing banks to the corresponding new banks and also the repayment of deposits that may be made hereafter in the corresponding new banks."

There is a very understandable doubt and apprehension in the minds of the depositors on the taking over of the major banking sector by the Government because of the very regrettable record of the public sector in the management of other enterprises. My amendment says that the Central Government shall guarantee the repayment of all amounts deposited with the banks sought to be taken over. I do not understand what* objec'ion the Government can have in guaranteeing these deposits because it will create new confidence in the minds of the depositors. As a matter of fact by not accepting such a provision the doubts and apprehensions will increase... Since the 14 major banks are now going under the ownership and control of the Government, Government should have absolutely no difficulty in guaranteeing all the deposits.

The question was proposed.

SHRI P. GOVINDA MENON: refute the suggestion that there are doubts etc. in the minds of the investing public so far as the nationalised banks are concerned. This is not a new field which Government is attempting to occupy. In 1955 the State Bank of India was nationalised. Then there is this Deposit Insurance. It goes up to Rs. 5000 and a decision has been taken to raise it to Rs. 10,000. I am extremely unhappy to note that hon. Members like Shri Mohta by repeatedly speaking about the doubts in the public mind etc. are attempting to create

of Undertakings) Bill, 1970 a scare. If he has doubts in his mind, be can deposit in some non-nationalised bank.

(Acquisition and Transfer

MR. DEPUTY CHAIRMAN: The question is:

- 7. "That at page 3, after line 3. the following new clause be inserted, namely:-
 - '4A. The Central Government shall guarantee the repayment of all amounts deposited and transferred from the existing banks to the corresponding new banks and also tihe repayment of deposits that may be made hereafter in the corresponding new banks.

The motion was negatived. Clause 5.— General effect of vesting.

SHRI M., K. MOHTA: Sir, I move.

8. "That at page 4, after line 13. the following be inserted, namely:-

'(7) In any case where an existing bank has been appointed the executor or trustee of any property or estate it shall be entitled to act or to continue to act as such executor or notwithstanding anything contained in this Act and nothing in this Act shall be construed as applying to such executorships or trusteeships.'

amendment is regarding appointment of banks as executors or trustees of any property or estate under a will and similar things. As is well known many times people make wills and make banks as their executors or trustees. What is going to happen now is that the institution which was entrusted with this task according to the desire of the deceased person will not have the power to execute such a task because the undertaking would have vested in the Government, and since the Government was not intended by the deceased person to be the trustee or executor, it would be unfair on the Government's part to take over that duty on itself. So, my amendment seeks to leave this duty to the old banking companies only.

The question was proposed.

SHRI P. GOVINDA MENON: T do not accept it. The entire undertaking is being taken over and. this is part of it.

MR. DEPUTY CHAIRMAN: The question is:

- 8. "That at page 4, after line 13, the following be inserted, namely:-
 - '(7) In any case where an existing bank had been appointed the executor or trustee of any property or estate it shall be entitled to act or to continue to act as such executor or trustee notwithstanding anything contained in this Act and nothing in this Act shall be construed as applying to such executorships or trusteeships."

The motion was negatived.

DEPUTY CHAIRMAN: MR. The question is:

"That clause 5 stand part of the Bill."

The motion was adopted.

Clause 5 was added to the Bill.

use 6.—Payment of compensation

SHRI BANKA BEHARY DAS: Sir, T move:

- 9. "That at page 4, line 21, the words 'at its option' be deleted".
- 10. "That at page 4, lines 22 to 25, be deleted."
- 11. "That at page 4, line 24, for the words 'four per cent' the words 'one per cent' be substituted."
- 13. "That at page 4, line 29, for the words 'ten years' the words 'fifteen years' be substituted."
- 14. That at page 4, lines 30-31, for the words 'four and a half the word 'one' be substituted."
- 16. "That at page 4, line 32, for the words 'thirty years' the words 'fifty years' be substituted.
- 17. "That at page 4, lines 33-34, for the words 'five and a half the words 'one and a half be substituted."
- 19. "That at page 4, lines 37-38, the words 'as may be required by the existing bank' be deleted.
- 20. "That at page 4, lines 41-42, the words 'as may be required by the existing bank' be deleted."
- 21. "That at pages 4-5, for the existing clause 6, the following be substituted, namely:

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- "6. Every existing bank shall be given Central Government the compensation of rupee one in respect of the transfer, under section 4, to the corresponding new bank."
- 22. "That at pages 4 and 5, for the existing clause 6, the following be substituted, namely :-
 - '6. (1) Every existing bank shall be given by the Central Government a compensation equivalent to the paid-up capital obtaining on the commencement of this Act, in respect of the transfer, under section 4, to the corresponding
 - (2) The amount of compensation referred to in sub-section (1) shall be given to every existing bank either in cash or in saleable or otherwise transferable promissory notes or stock certificates of the Central Government, or in both, at the option of the Central Government.' "
- 23.. "That at page 5, lines 17 to 50 be deleted."

SHRI M. K. MOHTA: Sir, 1 move:

- 12. "That at page 4, line 24, for the words 'four per cent' the" words 'six per cent' be substituted."
- 15. "That at page 4, lines 30-31, for the words 'tour and a half per cent' the words 'six per cent' be substituted."
- 18. "That at page 4, lines 33-34, for the words 'five and a half per cent' the words 'seven per cent' be slituted."

SHRI SUNDAR SINGH BHANDA-RI: Sir, T move:

49. "That at page 4, line 24, for the words 'rate of four per cent' the words 'bank rate in force' be substituted.

The questions were proposed.

SHRI BANKA BEHARY DAS: Sir, this is the most important clause in the entire Bill. The amendment may be lost, that is a different thing. If my amendment is lost, it will be a great loss to the exchequer and the taxpayers of the country. I am really very sorry that the Government of India has gone even beyond the judgment of the Supreme Court. Not only they have provided Rs. 87.60 crores to the shareholders of the 14 nationalised banks but they have given all options to the shareholders of the banks. 1 have never seen up till now any Bill pass by Parliament or any State Legislature in India where the option has been given to the owner of the property. Here the clause clearly states that the amount of compensation referred to in sub-section (1) shall be given to every existing bank at its option.. That means the owner of the property will determine at his option when he is to get the compensation and even the option is to be exercised as to whether he wants to take everything in cash in three equal annual instalments. If any banker wants to take the compensation in three annual instalments and everything in cash, then the Government of India is bound to give him that according to

SHRI P. GOVINDA MENON: That is the idea

SHRI BANKA BEHARY DAS: Therefore, I am saying that they are going much beyond the Supreme Court judgment. They have never said that the option in compensation will be exercised by the owner of the property. They have not stated this. You have tried to appease the bankers. I do not know for what purposes. You want to give all option to the bankers. The second option is they can take in cash or in saleable or in authorised promissory notes or stock certificates. The entire option is to be exercised by the bankers themselves. Mr. Deputy Chairman, here I want to point out that when the French banks were nationalised, to which I referred at that time, the wording in the law was that the shareholders would be paid over a period of 50 years, the price to be determined by the Valuation Board by reference to market value. That means that when the French banks were nationalised, it was decided that the Government would pay them this compensation over a period of fifty years and the Valuation Board would decide it. Again, take the case of quantum of compensation. I would have been very happy if the Government of India at least had agreed to pay them according to the paid-up capital or even if they have gone a little further and considered the market value of the shares. I have a cutting here published in the Statesman just when the banks were nationalised, and they mentioned at that time: "The scrip of the banks in the

share market ranged from 160 per cent in the c.isc of the Allahabad Bank to 6 per cent in the case of Bank of Maharashtra". So, leaving aside the question of paid-up capital, even the market value obtaining at that time has not been taken into consideration and the Government of India wants to give much more than the market value that was prevailing at that time. That is why I have serious objection to this method of payment of the quantum of compensation. I will only say that this is only appeasing the bankers and fleecing the State exchequer in favour of the bankers. So, I oppose this clause, and I hope my friends will agree with me that at least, if a national or illusory compensation is not fo be paid, the value of the paid-up capital should be taken into consideration as regards payment of compensation.

SHRI M. K. MOHTA: My three amendments 12, 15 and 18 are in regard to the rate of interest that would be payable on the compensation. Sir, according to the scheme of payment of compensation, the cash compensation is not payable all at once. If it had been payable at once, there would not have been any objection at all, but the Bill provides that the cash would be paid in three equal annual instalments which means that the Government would have at its disposal rather forcibly the money which belongs to the banks. If it is required to be done, at least some reasonable interest must be paid on the amount that is not paid immedistely. When we come to regard what is reasonable interest on this question, we have before us the Reserve Bank rate, we have before us the call money rate today, we have before us the lending rate of the commercial banks today, which is all higher than the rate mentioned. The Reserve Bank rate is 5 per cent; call money 8 per cent; banks do not advance at less than 10 per cent, and yet only 4 per cent interest has been provided here. Therefore, my amendment says that instead of 4 per cent, the words "six per cent." should be substituted. That is the first amendment.

As regards the second amendment, two kinds of promissory notes are sought to be given by the Government. One kind of promissory note would have a maturity of ten years and the other thirty years. Looking to the period involved, my amendment says that instead of 4i per cent., the ten[Shri M. K. Mohta.J

year notes shall carry interest at 6 per cent., and the thirty-year notes 7 per cent. This would be more in line with the prevailing interest rates in the coun try.

श्री सुन्दर सिंह भंडारी: मेरा संशोधन भी रेट आफ इंटरेस्ट के बारे में हैं। मैं भी ऐसा समझता हूं कि इसमें रेट आफ इंटरेस्ट के बारे में है । मैं भी ऐसा समझता हूं कि इसमें रेट आफ इंटरेस्ट के बारे में जो व्यवस्था है उसके पीछे कौन सा तकं है यह स्पष्ट नहीं होता। यह अच्छा होगा कि हम बैंक रेट को रेट आफ इंटरेस्ट मान लों। जिस तरह का वह केस है या जितने समय के लिये है और उसके सम्बन्ध में जो बैंक के जिल्ला नियम हैं रेट आफ इंटरेस्ट के बारे में वही इस पर भी लागू किये जायें तो किसी प्रकार की दुविधा नहीं रहेगी या इस रुपये के बारे में हम एक अलग स्टैंडर्ड लागू कर रहे हैं ऐसा इसमें से अनुमव नहीं होगा, और इसीलिए हम चाहते हैं कि यहां पर बैंक रेट ही इसमें लागू किया जाय।

SHRI P. GOVINDA MENON: Mr.. Mohta and Mr. Bhandari appear to be more interested in these 14 lifeless corporations than in the Government of India which represents the 55 crores of people of this country.

SHRI SUNDAR SINGH BHANDARI: I take objection to this logic.

SHRI P. GOVINDA MENON: I take wholesale objection to your logic.

SHRI SUNDAR SINGH BHANDARI : You are not the only custodian of the people*

SHRI P. GOVINDA MENON: Anyhow, these 14 corporations certainly are not. Sir, with respect to bonds for a period of 30 years the rate now prevailing is 5i per cent. That is why this has been put there. With respect to the promissory notes of 10 years' duration the prevailing rate of interest is 4i per cent, interest. That is why that has been given. With respect to those people who want money immediately in two or three instalments it is as if notionally the compensation amount is in deposit with these banks, and as everyone knows, the rate of interest for savings bank deposits, comes

to round about 4 per cent. So this 4i per cent, and 5± per cent are extremely reasonable and the option is with the company.

SHRI BANKA BEHARY DAS: He did not reply to my observation. I think they are accepting my amendment. Kindly put it to vote..

MR. DEPUTY CHAIRMAN: The question is:

9. "That at page 4, line 21, the words 'at its option' be deleted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

10. "That at page 4, lines 22 to 25, be deleted."

The motion was negatived.

MR. DEPUTY CHAIRMAN : The question is:

11. "That at page 4, line 24, for the words 'four per cent' the words 'one per cent' be substituted.

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

12. "That at page 4, line 24, for the words 'four per cent' the words 'six per cent' be substituted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

13. "That at page 4, line 29, for the words 'ten years' the words 'fif teen years' be substituted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

14. "That at page 4, lines 30-31, for the words 'four and a half the word 'one' be substituted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

15. "Ihat at page 4, lines 30-31, for the words 'four and half per cent' the words 'six per cent' be sub stituted "

The motion was negatived.

MR. -DEPUTY CHAIRMAN: The question is:

16. "That at page 4, line 32, for the words 'thirty years' the words 'fifty years' be substituted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

17. "That at page 4, lines 33-34, for the words 'five and a half the words 'one and a half be substitut

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

18. "That at page 4, lines 33-34, for the words 'five and a half per cent' the words 'seven per cent' be substituted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

19. "That at page 4, lines 37-38, the words 'as may be required by the existing bank' be deleted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

20. "That at page 4, lines 41-42, the words 'as may be required by the existing bank' be deleted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

21. "That at pages 4-5, for the existing clause 6, the following be substituted, namely:

'6. Every existing bank shall be given by the Central Government a compensation of rupee one in respect of the transfer, under section 4, to the corresponding new bank."

The motion was negatived.

- * MR. DEPUTY CHAIRMAN: The question is:
 - 22. "That at pages 4 and 5, for the existing clause 6, the following be substituted, namely:-
 - '6, (/) Every existing bank shall be given by the Central Govern'

ment a compensation equivalent to the paid-up capital obtaining on the

of Undertakings) Bill, 1970

commencement of this Act, in respect of the transfer, under section 4, to the corresponding bank.

(2) The amount of compensation referred to in sub-section (7) shall be given to every existing bank either in cash or in saleable or otherwise transferable promissory notes or stock certificates of the Central Government, or in both, at the option of the Central Government."

The motion was negatived.

MR. DEPUTY CHATRMAN: The question is:

23. "That at page 5, lines 17 to 50 be deleted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

49."That at page 4, line 24, for the words 'rate of four per cent' the words 'bank rate in force' be substituted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That Clause 6 stand part of the Bill."

The motion was adopted.

Clause 6 was added to the Bill.

lause 7—Head office and management

SHRI M. K. MOHTA: Sir, 1 move.

- 26. 'That at page 6, lines 14 to 29 be deleted."
 - 27. 'That at page 6,—
 - (i) in line 30, the word •first' be deleted.
- (H) in line 31, for the words, brackets and figure "sub-section (3)" the word and figure "section 9" be substituted."
- 28. "That at page 6, lines 42-43, the words 'or, if U fe of opinion that it is necessary in the interests of the corresponding new bank so do' be deleted.'

[Shri M. K. Mohta]

29. "That at page 6, lines 47-48, for the words 'Central Government* the words 'Reserve Bank in consultation with the Central Government' be substituted."

SHRI SUNDAR SINGH BHANDA-RI: Sir, I move:

50. "That at page 6, after line 13, the following be inserted, namely:— "Provided that the Board of Directors shall include at least a Member of Parliament, an economist, a chartered accountant and a representative each of small and medium scale industries, agriculturists, employees and depositors:

Provided further that no ie-muneration other than travelling and boarding expenses shall be paid to the Members for attending Board Meetings or performing other functions as Board Members.'

The questions were proposed.

[THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair]

SHRI M. K. MOHTA: Sir, clause 9 already lays down the procedure, for constituting the Board of Directors, but instead of proceeding under clause 9 from the very beginning, clause 7 says that the first Board of Directors of the corresponding new banks would be constituted by the Central Bank. I do not understand why there should be two sets of regulations for constituting the Board of Directors. I, therefore, propose in my amendment that the word "first" be deleted and clause 9 only should apply from the very beginning.

As regards clause 29 it is in regard to holding of office by the Custodian and the question of at whose pleasure shall the Custodian hold the office. My amendment says that it should be at the pleasure of the Reserve Bank instead of the Central Government only. The reason for moving this amendment is that the Reserve Bank of India being an expert body is in a much better position to decide this procedural issue, i.e. the matter of day-today working of the banks. Therefore, it will be much better if the power is vested in the Reserve Bank of India in consultation with the Central Government instead of the Central Government itself.

श्री मुन्दर सिंह भंडारी: यहां पर क्लाज 7 सब क्लाज 2 में बोर्ड आफ डाइरेक्टर्स को एप्वाइंट करने के बारे में एक व्यवस्था है। तो बोर्ड आफ डाइरेक्टर्स में एक व्यवस्था है। तो बोर्ड आफ डाइरेक्टर्स में किन लोगों को शामिल किया जाए इसके सम्बन्ध में मेरा सुझाव है। इस संशोधन में मैंने यह मांग की है कि उसमें डिपाजिटर्स, इम्प्लाईज, एप्रीकल्चरिस्ट्स, मीडियम एंड स्माल स्केल इंडस्ट्रीज के रिप्रे-जेंटिट्ज और इसके साथ ही एक एकानामिस्ट, एक चार्टर्ड एकाउंटैंट और एक मेम्बर आफ पार्लियामेंट इस बोर्ड आफ डाइरेक्टर्स में रखना चाहिये। ये सब डिफरेंट इंटरेस्ट्स को वहां रिप्रेजेंट करेंगे और सब लोगों के हितों की चिन्ता

ठीक प्रकार से इसमें हो सकेगी।

उसके साथ ही मैंने यह व्यवस्था मांगी है कि इस बोर्ड आफ डाइरेक्टर का सदस्य होना कोई आमदनी का जिर्या नहीं होना चाहिये। इनकी बैठकों में आने वाले व्यक्तियों को केवल ट्रैवलिंग और बोर्डिना का खर्चा दिया जाय इसके अतिरिक्त और कोई रिम्युनरेशन उनको नहीं मिलना चाहिये। मैं समझता हूं कि बोर्ड आफ डाइरेक्टर्स के काम को ठीक करने के लिये और बोर्ड आफ डाइरेक्टर्स का मेम्बर होने में जो लाभ प्राप्त हो सकता है उससे उनको वंचित करने के लिये ये दोनों प्राविजंस इसमें हैं और ये प्राविजंस बोर्ड आफ डाइरेक्टर्स के काम को व्यवस्थित बनाने के लिये हैं। इसमें कोई सैदालिक मतभेद नहीं होना चाहिये।

SHRI P. GOVINDA MENON: Sir, this Board of Directors contemplated in clause 7 is a stop-gap arrangement. There is clause 9 which provides for a scheme. This scheme will contain the rules under which the Board of Directors will be appointed or elected. You would see, Sir, that in clause 9 we are attempting to bring in the representatives of the employees of the banks, artisans, small traders, small industrialists, etc. They will take time till, in about six months, the scheme would be finalised. In the meanwhile there should be a stop-gap arrangement. I am sure the House will agree that instead of having one Custodian the Government can appoint not less than seven directors for each bank. That would be safer. I do not see why Mr. Mohta should take up the cause

of 14 Custodians as against the directors which we are going to appoint. Sir, I am opposing the amendments of Mr. Mohta. I also appose the amendment of Mr. Bhandari.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): The question is:

26. "That a page 6, lines 14 to 29 be deleted."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): The question is:

- 27. "That at page 6,—
- (i) in line 30, the word 'first' be deleted:
- (ii) in line 31, for the words, brackets and figure 'sub-section (3)' the word and figure 'section 9' substituted."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI AK-! BAR ALI KHAN): The question is:.

28. "That at page 6, lines 42-43, the words 'or, if it is of opinion that it is necessary in the interests of the corresponding new bank so to do' be deleted."

The motion was negative.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): The question is:

29. "That at page 6, lines 47-48, for the words 'Central Government' the words 'Reserve Bank in consultation with the Central Government' be substituted."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): The question is;

50. "That at page 6, after line 13, the following be inserted, namely:-

'Provided that the Board of Directors shall include at least a Member of Parliament, an economist, a chartered accountant and a representative each of small and medium scale industries, agriculturists, employees depositors:

Provided further that no remuneration other than travelling and boarding expenses shall be paid to the Members for attending Board Meetings or performing other functions as Board Members "

The motion was negatived.

{Acquisition and Transfer 342 of Undertakings) Bill, 1970

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): The question is:

"That clause 7 stand part of the Bill."

The motion was adopted.

Clause 7 was added to the Bill.

Clause 8—{Corresponding new banks to be guided by the directors of the Central Government)

SHRI M. K.. MOHTA: Sir, I move:

30. "That at page 7, lines 3-4, for the words Central Government may, after consultation with the Governor of the Reserve Bank', the words 'Governor of the Reserve Bank in consultation with the Central Government' be subsituted."

Sir, the amendment is self-explanatory.

The question was proposed.

SHRI P. GOVINDA MENON: Sir, I oppose it for obvious reasons.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): The question is:

30. "That at page 7, lines 3-4, 'Central Government for the words may, after consultation with Governor of the Reserve Bank', the the words 'Governor of the Reserve Bank Government' be substituted."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question is:

'That clause 8 stand part of the Bill."

The motion was negatived.

Clause 8 was added to the Bill.

Clause 9—{Power of Central Government to make scheme)

SHRI M. K. MOHTA: Sir, I move:

- 31. "That at page 7, line 5, for the word 'may' the words 'shall with in a period of six months from the enactment of this Act' be substitut ed."
- 33. "That at page 7, line 32, after the word 'artisans' the words 'professional men and other self-employed persons' inserted."

SHRI CHITTA BASU: Sir, I move:

Banking Companies

32. "That at page 7, after line 26, the itself the guidelines according to following be inserted,- namely:—

'(e) investment and credit policies of corresponding matters incidental. thereto'."

SHRI SUNDAR SINGH BHANDA-RI: Sir, I move:

51. "That at page 7, after line 24, the following be inserted, namely:-

'(cc) the guidelines according to which the loans and advances were to be made with or without security;"

52. "That at page 7, line 32, after the word 'workers' the words 'small traders, small and dustries' be inserted...

The auestions were proposed.

SHRI M. K. MOHTA: Sir, my amendment is very simple. The Bill says:

consultation with the Reserve Bank, make a scheme for carrying out the provisions of this

When? Within what time? The Central Government is famous for its delays and indecisions. So I want to nail them down by ऐसा लगता है कि उसमें स्माल ट्रेडर, स्माल saying that instead of "may", the words "shall within a period of six months from the enactment of this Act" should be substituted.

SHRI CHITTA BASU: Sir, mine is a very simple one, and I think the hon. Minister will not oppose it on pirfinciple. There is a provision कि इसमें फार्मर्स के, वर्कर्स के और आधिजन्स for making a scheme under this particular clause and in sub-clause (2) it has been suggested that the scheme should relate to certain things. But इसमें एक ओमीशन जो है वह ओमीशन है स्माल the most important thing regarding which there should be a scheme and in regard to Parliament's consent has also to be obtained, is the investment and credit policy of the nationalised banks. So far as the Bill is concerned, no देकर इसमें समावेश होना चाहिये । यह मेरे scheme is likely to be prepared under this clause with regard to this very vital aspect. Therefore, I want to put it in explicit terms that the scheme should also relate to the investment and credit policy of the nationalised banks. This. I think, is intention of the Government is to bring a the major object of nationalising the banks scheme within the next six months. Mr. Therefore, I

think it must find some mention in the clause

श्री मुन्दर सिंह भंडारी : जो स्कीम तैयार new banks and/or की जा रही है उसमें कुछ बातों के बारे में इस । विधान में लिखा है । मैं चाहता हूं कि इसमें क्लाज (सी) के बाद एक क्लाज (सीसी) और जोड़ा जाये जिसमें कि : which the loans and advances were to be made with or without security."

इस चीज को भी इस स्कीम में समाविष्ट किया जाये, कि उस स्कीम के द्वारा लोगों को कर्जा medium scale in दिया जायेगा जमानत से या बिना जमानत ा से । जमानत से किसको दिया जा सकता है, विना जमानत के किस को दिया जा सकता है, यह भी इस स्कीम में गाइडलाइन के नाते "The Central Government may, after जोड़ना चाहिय । इसका समावेश इसमें किया जाये । दूसरा मेरा अमेन्डमेंट है इस क्लाज में कि बोर्ड आफ डाइरेक्टर्स में जो विभिन्न प्रकार के इन्टरेस्टस के प्रतिनिधि रखे गये हैं, और मीडियम स्केल इन्डस्ट्यिलस्ट्स, इनको या तो हम अब बैंकिंग स्कीम से बाहर रखना Sir, this is a very simple and very reasonable चाहते हैं। यह क्षेत्र भी आधिक द्वाट से पिछड़ा हुआ है और अभी तक इसकी उपेक्षा हुई है। मैं इस चीज का स्वागत करता हं के, इन तीनों के प्रतिनिधि होने चाहियें लेकिन टेडर्स, स्माल एन्ड मी(डियम स्केल इन्डस्ट्रीज । तो उनके साथ इन दोनों का भी प्रतिनिधित्व दूसरे संशोधन द्वारा चाहा गया है।

> SHRI P. GOVINDA MENON: Sir. the Mohta wants it to be incorporated here and the Bill to go back to the Lok Sabha because of that amendment, in which case, instead of six months, it may be seven or eight months. So, I oppose it.. Regarding the other matter, the details regarding the scherne, when the scheme comes, it will be open to Members to make suggestions for improvement of the scheme.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): The question is:

31. "That at page 7, line 5, for the word 'may' the words 'shall within a period of six months from the en actment of this Act' be substituted."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): The question is:

33. "That at page 7. line 32, after sional men and other self-employed the word 'artisans' the words 'proles-persons' be inserted.'

The motion was negatived.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): The question is:

32. "That at page 7, after line 26, the following be inserted, namely:-

'(e) investment and credit policies of the corresponding new banks and/or matters incidental thereto."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): The question is:

51. "That at page 7, after line 24, the following be inserted, namely:-

'(cc) the guidelines according to which the loans and advances were to be made with or without security;"

The motion was negatived.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): The question" is:

52. "That at page 7, line 32, after the word 'workers' the words 'small traders, small and medium scale in dustries' be inserted."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): The question is:

"That clause 9 stand part of the Bill."

The motion was adopted.

Clause 9 was added to the Bill.

Clause 10—(.Closure of accounts and disposal of profits)

SHRI M. K. MOHTA: Sir, J move:

34. "That at page 8, line 47, after the words 'Central Government' the

(Acquisition and Transfer 346 of Undertakings) Bill, 1970

words 'through the Comptroller and Auditor-General of India who shall, after scrutiny, forward it to the Central Government with his observations' be inserted '

SHRI SUNDAR SINGH BHANDA-RI: Sir, I move:

53. "That at page 9, line 5, tor the words 'the Central Government' the words 'its reserve fund' be substituted.'

The question was proposed.

SHRI M. K. MOHTA: Sir, my amendment is regarding the submission of the report of the auditor of the banks. What I have proposed is that the auditor would submit the report through the Comptroller and Auditor-General of India to the Central Government. The reason for making this amendment is that the Public Accounts Committee every year finds out so many cases of lapses in Government departments—leakage of public money and so on—that if the auditor were to submit the report only to the Government of India, any wrong doings of these nationalised banks may not come to light. Therefore, it is necessary to bring the office of the Comptroller and Auditor-General of India into the picture so that there will be better check on the working of these banks.

SHRI SUNDAR SINGH BHANDA-RI: मेरा संशोधन है कि सैक्शन 10 के सबक्लाज 7 में जहां पर यह लिखा हुआ है:

"After making provision tor bad and doubtful debts, depreciation in assets, contributions to staff and superannuation funds and all other matters for which provision is necessary under any law, or which are usually provided for by banking companies, a corresponding new bank shall transfer the balance of profits to the Central Government."

मेरा संशोधन यह है कि सेन्ट्रल गवर्नमेंट में ट्रान्सफर करने के बजाय हर एक बैंक अपना रिजर्व फंड रखता है और उस रिजर्व फंड में उसका पैसा रहता चा हिये। जब सारा पैसा और बैंक ही सरकार के हो गये हैं तो हर आइटम पर सरकार के पास पैसा जाय यह उचित मालूम नहीं देता है और इस तरह से वैंको के ओवरहाल फाइनेन्स की जांच करना भी ठीक नहीं होगा। [Shri Sundar Singh Bhandari.]

अगर सेन्टल गवर्नमेंट इस में से ड्रा करना चाहती है तो नियम नुसार ड्रा करें। इसलिए मैं चाहता हं कि यह रुपया सेन्ट्रल गवर्नमेंट को ट्रान्सफर करने के बजाय बैंको के रिजर्व फंड में ट्रान्स-फर किया जाना चाहिये।

SHRI P. GOVINDA MENON: I oppose both the amendments.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): The question is:

34. "That at page 8, line 47, after the words 'Central Government' the words 'through the Comptroller and Auditor-General of India who shall, after scrutiny, forward it to the Cen tral Government with his observa tions' be inserted."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): The question is:

53. "That at page 9, line 5, for the words 'the Central Government' the words 'its reserve fund' be substituted."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): The question is:

"That Clause 10 stand part of the Bill."

The motion was adopted.

Clause 10 was added to the Bill.

Clause 11 was added to the Bill.

Clause 12.—Removal of Chairman from office

SHRI M. K. MOHTA: Sir, I beg to move:

35. "That at page 9, after line 28, the following proviso be inserted. namely:-

'Provided that if within one year from the commencement of this Act any officer or employee of an existing bank wishes to resign from the service of the corresponding new bmnk, he shall be at liberty to do so and upon such resignation he shall be paid in full all such retirement benefits by the corresponding new bank as would have been payable to him by the existing bank on the basis of continuity

{.Acquisition and Transfer 348 of Undertakings) Bill, 1970

of service and without any deduction wnatsoever in respect of any shortfall in the total period of continuous service required for qualifying for such benefits."

36,, "That at page 9, for lines 34 to 40, the following be substituted, namely:-

'(4) The compensation, if any, payable to an officer or other employees under the Industrial Disputes Act, 1947, or under any other law for the time being in force in respect of the transfer of his services from an existing bank to the corresponding new bank shall be paid to him by the corresponding new

SHRI CHITTA BASU: Sir. I beg to move: 37."That at page 9, after line 40, the

following proviso be inserted, namely:-

'Provided that the existing terms and conditions of their services shall not be prejudiced in any way."

SHRI SUNDAR SINGH BHANDA-RI: Sir, I beg to move:

* 54. "That at page 9, after line 40, the following be inserted, namely:-

"Provided that the period of service put in by the employee under an existing bank shall be deemed to be service put in under the corresponding new bank for all purposes including retrenchment compensation."

The Questions were proposed,

SHRI M. K. MOHTA: Sir, my amendments are self-explanatory.

CHITTA BASU: Sir, amendment requires a little of explanation. I think my friend, Mr. Mahitosh, will agree with me in this particular amendment to subclause (4) of Clause 12. There is a provision in this subclause that no employee or officer shall be entitled to any compensation on his transfer from one bank to another. My simple amendment is that a proviso should be added that "the existing terms and conditions of their services shall not be prejudiced in any way". I apprehend that in dilferent units of these nationalised banks there may be different sets of service conditions,

there may be different scales of pay. And under this provision it may be that the employees or officers may be required to be transferred and on such transference they will be put under the particular set of service conditions and scales of pay of that new corresponding bank. Therefore, my only demand is that their service conditions and scales of pay should be protected and that they should not be in any way adversely affected. This is all the more necessary because of the fact lhat in the running of this nationalised sector of banks we require the employees and officers to be involved. And that would not be possible unless we enlist the sympathy of the employees. Therefore, in order to attain that involvement of the employees in the administration of the banks it is all the more necessary that the proviso which I am suggesting should be added there. It is but natural that the rights of every employee should be protected whenever there is any dispute or any difficulty.

श्री सुत्दर सिंह भंडारी : जिन कर्मचारियों की सेवा के संबंध में श्री चित्त बसू ने अपना संशोधन रखा है, उसी संशोधन के सन्दर्भ में मेरा संशोधन भी है। दो बातें इसमें आग्रह की गई हैं। यद्य पि हमारे इस कानून से एक नया बैंक अस्तित्व में आता है, परन्तु इन बैंकों में काम कर रहे कर्मचा(रयों की सेवायें के संबंध में "पिरियड आफ सर्विस" का जो शब्द इस्तेमाल किया गया है, वह नये वैंकों की सेवा में जाने मात्र से "पिरियड आफ सर्विस" तब से चालू नहीं होना चाहिये। पुराने बैंको में जो उनका सेवा काल है, वह सेवा काल इस नये वैकी में शामिल कर के गिना जाना चाहिये और उन को इस पीरियड आफ सर्विस के आधार पर मिलने वाले सब लाभ मिलने चाहियें। मैने विशेषकर रिट्रेक्नोट कम्पनसेशन के बारे में आग्रह किया है कि अगर किसी भी कारण से उनकी सर्विस रिट्रेन्च की जाती है तो रिट्रेन्च कम्भेनसेशन के लिए यह पिरियड आफ सर्विस बड़ा महत्व रखता है। यह पीरियड आफ सर्विस पुरा रहे और उसी के हिताब में उन्हे इस पुरे पीरियड आफ सर्विस के आधार पर रिटेन्चमेंट कम्पेनसेशन भी मिलना चाहिये।

इन दोनों बातों का समावेश मैंने अपने संशोधन द्वारा चौथे प्रो(वजो के रूप में समावेश करने का आग्रह किया है।

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): The question is:

35. "That at page 9, after line 28, the following proviso be inserted, namely:-

'Provided that if within one year from the commencement of this Act any officer or employee of an existing bank wishes to resign from the service of the corresponding new bank, he shall be at liberty to do so and upon such resignation he shall be paid in full all such retirement benefits by the corresponding new banks as would have been payable to him by the existing bank on the basis of continuity of service and without any deduction whatsoever in respect of any shortfall in the total period of continuous service required for qualifying for such benefits.'

The motion was negatived.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): The question is:

36. "That at page 9, for lines 34 to 40, the following be substituted, namely:-

'(4) The compensation, if any, payable to an officer or other employee under the Industrial Disputes Act, 194>7, or under any other law for the time being in force in respect of the transfer of his services from an existing bank to the corresponding new bank shall be paid to him by the corresponding new bank."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): The question is:

37. "That at page 9, after line 40, following proviso be inserted, namely:-

'Provided that the existing terms and conditions of their services shall not be prejudiced in any way."

The motion was negatived.

picture.

of Undertakings) Bill, 1970 THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): The question is:

54. "That at page 9, after line 40, the following be inserted, namely:-

'Provided that the period of service put in by the employee under an existing bank shall be deemed to be service put in under the corresponding new bank for all purposes including retrenchment compensation."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): The question is:

"That Clause 12 stand part of the Bill."

The motion was adopted.

Clause 12 was added to the Bill.

Clause 13 to 18 were added to the Bill. Clause 19.—Power to make regulations

SHRI M. K. MOHTA: Sir, I beg to move:

38. "That at page 11, lines 10-11, the words 'and with the previous sanction of the Central Government' 'and with the previous be deleted."

SHRI CHITTA BASU: Sir, I beg to move:

39. »*That at page 12, after line 12, the following be inserted, namely:

'(n) establishment of Joint Consultative Councils at all levels consisting of the representatives of management and recognised trade unions of the employees including the supervisory staff."

The questions were proposed.

SHRI M. K. MOHTA: Sir, Clause 19 is regarding powers to make regulations in regard to the day to day functioning of the banks.. My amendment says that such regulations may be made in consultation with the Reserve Bunk of India only and no previous sanction of the Central Government would be necessary for making such regulations. The reason why I am making this amendment is that we are all very anxious and apprehensive regarding bureaucratisation of the banking sector, and the Reserve Bank of India being an expert body would be quite competent to advise the banks in the framing of regulations and there is absolutely no necessity why the paper work should be increased further by reference of this urgent matter *to* the Central Government. Therefore, to simplify matters and for better administration it is necessary that only the Reserve Bank of India should be kept in the

AAcqatailion and Transfer 352

SHRI CHITTA BASU: Sir, I think this amendment of mine is all the more necessary for getting these employees 'involved in the administration of the banks. I hope that the Government would accept the spirit of it so that the banks can be run in a proper way with the assistance of the employees concerned.

SHRI P. GOVINDA MENON: Sir, I do not accept the amendments.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): The question is:

38. "That at page 11, lines 10-11, the words 'and with the previous sanction of the Central Government' be deleted.'

The motion was negatived.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): The question is:

39. "That at page 12, after line 12, the following be inserted, name

'(n) establishment of point Consultative Councils at all levels consisting of the representatives of management and recognised trade unions of the employees including the supervisory staff."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): The question is:

"That clause 19 stand part of the Bill."

The motion was adopted.

Clause 19 was added to the Bill.

Clauses 20 and 21 were added to the Bill.

The First Schedule

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): Thre is one amendment. No.

SHRI SUNDAR SINGH BHANDARI: Sir, I beg to move: 55. "That at page 14, after line 50, the following be inserted, namely :-

'Algemene Bunk Nederland N. V. (General Algemence Bunk Nederland (General Bank of Netherlands Limited).

American Express International Banking Corporation Inc.

Bank of American National Trust and Saving Association Inc.

Bank of Tokyo Limited.

Banque Nationale de Paris Limited,

British Bank of the Middle East Limited.

Chartered Bank Limited.

Eastern Bank Limited.

First National City Bank Inc.

Hongkong and Shanghai Banking Corporation Ltd.

Mercantile Bank Limited

Mitsui Bank Limited.

National and Grindlays Bank Limited.

Bank of Netherland).

American Express International Banking Corporation.

Bank of American National Trust and Saving Association.

Bank of Tokyo.

Banque Nationable de Paris.

British Bank of the Middle East.

Chartered Bank.

Eastern Bank.

First National City Bank.

Hongkong and Shanghai Banking Corporation.

Mercantile Bank.

Mitsui Bank.

National and Grindlays Bank," "

इस संशोधन में मैंने हिन्दुस्तान में काम करने वाले उन 13 बैंकों के नाम भी सम्मिलित करने का आग्रीह किया है जिनकी 50 करोड़ से अधिक विका पंजी है। कोई कारण नहीं कि उनको इस शेडयल में शामिल न किया जाय । मैं इस बात को जानता हूं कि जिन बैंकों के नाम मैंने लिखे हैं उनके प्रधान कार्यालय भारत से बाहर हैं, परन्तु वे वैंक उसी प्रकार के लिमिटेड बैंक्स हैं जिस तरह की यह सूर्च। 14 बैंकों की दी हुई है, ये हिदस्थान में काम करते हैं और एक ही प्रकार की श्रेणी में हैं, केवल उनके शेयर कौन होल्ड करता है, इसी बात पर अन्तर करना, यह देश के किसी भी विधान के अन्तर्गत उचित नहीं होगा। हमने जब एक श्रेणी तय की 50 करोड

से अधिक कारोबार करने वाले बैंकों के सरकारी अधिग्रहण की तो वे सारे 13 बैंक, जिनका मैंने इनमें समावेश किया है— मैं नाम पढना नहीं चाहता--उनको भी इस शेड्यूल में सम्मिलित करना चाहिए।

The question was proposed.

SHRI P. GOVINDA MENON: This goes against the entire scheme of the Bill, Therefore I am not accepting it.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): The question h:

55. "That at page 14, after line 50, the following be inserted, namely:-

'Algemene Bank Nederland N. V. (General Bank of Netherlands Limited)

American Express International Banking Corporation Inc.

Bank of American National Trust and Saving Association Inc.

Bank of Tokyo Limited.

Banque Nationale de Paris Limited.

.. British Bank of the Middle East Limite 1.

Algemence Bank Nederland (General Bank of Netherland).

American Express International Banking Corporation.

Bank of American National Trust and Saving Association.

Bank of Tokyo.

Banque Nationale de Paris

British Bank of the Middle East.

Chartered Bmk Limited.

Eastern Bank Limited

First National City Bank Inc.

Hongkong and Shanghai Banking Corporation Ltd.

Mercantile Bank Limited.

Mitsui-Bank Limited.

National and Grindlays Bank Limited.

The motion was negatived.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): The question is:

"That the First Schedule stand part of the Bill."

The motion was adopted.

The First Schedule was added to the Bill.

The Second Schedule

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): There is one amendment to the Second Schedule. But that is a negative one.

SHRI BANKA BEHARY DAS: Sir, this is a most important amendment because it relates to the amount of compensation to be granted to every bank that is going to be nationalised. Of course I do not want to advance any argument because the Minister could not reply to the arguments at the time when I talked about compensation. 1 think everybody will agree that this Schedule should be deleted from this Bill.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): The question is:

"That the Second Schedule stand part of the Bill."

The motion was adopted.

The Second Schedule was added to the Bill.

The Third Schedule was added to tfie Bill.

Chartered Bank.

Eastern Bank.

First National City Bank.

Hongkong and Shanghai Banking Corporation.

of Undertakings) Bill, 1970

Mercantile Bank.

Mitsui Bank.

National and Grindlays Bank.' "

Clause 1.—Short title and commencement

SHRI SUNDAR SINGH BHANDA-RI: Sir, I beg to move:

42. "That at page 1, lines 7 to 9, for the brackets, figures and words '(except section 21, which shall come into force on the appointed day) shall be deemed to have come into force on the 19th day of July, 1969.' the words 'shall come into force on the appointed day.' be substituted."

The question was proposed.

SHRI P. GOVINDA MENON: Sir, I don't accept the amendment.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): The question is:

42. "That at page 1, lines 7 to 9, for the brackets, figures and words '(except section 21, Tvliich shall come into Force on the the appointed day) shall be deemed to have come into force on 19th day of July, 1969.' the words 'shall come into forcelon the appointed day.' be substituted.""

The motion was negatived.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): The question is:

"That clause 1 stand part of the Bill.."

The motion was adopted.

Clause 1 was added to the Bill. Long
Title

SHRI SUNDAR SINGH BHANDA-RI: Sir, I beg to move:

41. "That at page 1, in the long title of the Bill, the words 'the heights of be deleted."

मेरा संशोधन है कि जो इसका लांग टाइटिल है उसमें ''in order to control the economy''

"the heights" इसमें रहना चाहिए। से निकाल देना चाहिए, क्योंकि यह हाइट कही है, कितने फीट ऊंची है और इस हाइट को समझने के लिए, नापने के लिए कीन सा मापदंड रहेगा या यह हाइट उतनी ही वेग है जितना सोश लिजम वेग है। अगर उसी अनुपान में इस हाइट को माना जाने वाला है तब तो बात अलग है, नहीं तो इस "हाइट" का इसमें रखना कोइ अर्थे नहीं रखता । मैं समझता हं कि एक पोलिटिकल स्लेन्ट इस बिल के टाइटिल में नहीं आना चाहिए, यह इसमें से निकाल देना चाहिए। इसी लिए मैंने संशोधन रखा है।

The question was proposed.

SHRI P. GOVINDA MENON: This is a Bill अवसर हम की मिल । with definite political overtones. So, why should it be deleted? I don't accept it.

ALI KHAN): The question is:

41. "That at page 1, in the long title of the Bill, the words 'the heights of be deleted."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question is:

"That the Long Title stand part of the Bill."

The motion was adopted.

The Long Title was added to the Bill.

The Enacting Formula and the Title were added to the Bill.

SHRI P. GOVINDA MENON: Sir, I move: "That the Bill be passed."

The question was proposed.

श्री सुन्दर सिंह भंडारी : आज यह एक बिल सदन में जिस वातावरण में हम पारित करने जा रहे हैं उस संबंध में मैं सदन के नेता और सरकार से निवेदन करना चाहंगा कि वह भविष्य में राज्य सभा की कार्यवाही की समय सारिणी इस प्रकार से निर्धारित किया करें कि सदन को इन मजबरियों में ऐसे बिल को पारित करने का दुखद अवसर न आये । मैं जानता हं कि इस बिल को आज ही पारित करने का निर्णय किन परिस्थतियों में सदन को करना पड़ा । सदन के उस निर्णय को मैं शिरोधार्य करता हं, परन्तु में चाहंगा कि बिजनेस एड-वाइजरी कमेटी के निर्णयों के प्रति एक स्वाभा-विक प्रिक्या सरकार के पक्ष की ओर से उन के आदर करने की होनी चाहिए और अगर राष्ट्रीयकृत बैंकों की स्कीम की तुलना आज की स्कीम से करना है तो बात दूसरी है, लेकिन हमारी स्कीम आफ विजनेस कुछ होनी चाहिए और जो फाइनेंशियल काम हम को करने हैं उन का लोकसभा के साथ कुछ ऐसा तालमेल बैठाना चाहिए कि तमाम मजबरियों के बाव-जद ऐसे विधयकों पर विचार करने का पर्याप्त

यह बिल अब अपने अंतिम बाचन में है। THE VICE-CHAIRMAN (SHRI AKBAR सदन ने इस की स्वीकृति लगभग प्रदान कर दी है । मैं चाहुंगा कि इस बिल को कार्यान्वित करते समय कुछ बातों की तरफ सरकार विशेष रूप से ध्यान दे । मैं ने जैसे बैंकों के पास केडिट की कभी की बात कही है, एडवांसेज के मकाबले में डिपाजिट्स कम हो रहे हैं, उस की व्यवस्था करने के लिए इस बात की आशंका है कि कहीं सरकार ब्याज की दर बढाने के लिए कदम न उठाये । इस बात की आवश्यकता है कि जिन गरीवों की हम सहायता करना चाहते है उन को सस्ते ब्याज की दरों पर आवश्यक धन उप-लब्ध होता रहे । सरकार को इस बात की जिम्मेदारी लेनी चाहिए । किसानों की हम मदद करना चाहते हैं, लेकिन जब तक काप इंग्योरेंग और कंटिल इंग्योरेंस की व्यवस्था नहीं होती, किसानों को रुपया उधार देने से उस की प्रोडक्टिवटी और उस की आधिक व्यवस्था सुधारना संभव नहीं होगा । कहीं इस प्रकार का पैसा इंफ्लेशनरी टेडस के बढाने में मदद न दे इस बात की हम को सावधानी बरतनी होगी । गांवों में भी वैंकों की शाखाएं खलें मैं इस बात का समर्थक हं लेकिन जब तक हम प्राफिट इक्वेल।इजेशन फंड पुरस्थापित नहीं करते तब तक केवल गांवों में शाखायें बढाना वास्तव में सारी आधिक व्यवस्था को ठीक प्रकार से मदद नहीं देगा । उस में भी इंफ्ले-

िश्री सुन्दर सिंह भंडारी] शनरी टेंड्स उस के माध्यम से पैदा हो सकते है। सरकार इस स्कीम को लागू करते समय इन बातों का विचार करे यही इस समय मुझे कहना है।

श्री गनेशी लाल चौधरी (उत्तर प्रदेग) उपाध्यक्ष महोदय, अभी थोड़ी देर में यह विधे-यक पारित होने वाला है और इस विधेयक के पारित होने के बाद समाज का जो आधिक हांचा है वह भी बदलने वाला है। इस बिल का सुप्रीम कोर्ट के फैसले के बाद आना इस बात का द्योतक है कि हमारा ला डिपार्टमेंट किश तरह काम कर रहा है। रेल विभाग में अगर कोई एक्सीडेंट हो जाता है तो रेलवे मंत्री इस्तीका दे देते हैं इस की मिसाल हमारे सामने मौजद है। अगर बजट का लीकेज हो जाता है तो जो हमारे वित्त मंत्री है वह इस्तीका दे देते हैं। इस विधेयक का रह किया जाना एक बड़ा भारी एक्सीडेंट है और यह जाहिर करता है कि ला डिपार्टमेंट किस तरह काम कर रहा है। खशी होती देश को अगर ला मिनिस्टर इस्तीका दे दिये होते और देश के सामने अपने फेल्योर को ले कर आते कि इस विधेयक को लाने में हुन ने जल्दी की और यहां मैं फेल हो गया।

मैं जहां यह सब चीजें कहता हूं उस के साथ ही बहुना चाहुना हूं कि जब यह बिल कार्या-िवत होगा उस की कार्य प्रणाली के बारे में में माननीय मंत्री जी और प्रधान मंत्री जी से कहना च हना हं कि मुझे दुख है कि बोर्ड आफ मैनेजमेंट में हरिजनों के अप्वाइंटमेंट के लिए कोई व्यवस्था नहीं की गयी है। इस लिए जब इस को कार्य रूप में लाया जाय तो हरिजन सदस्यों को बोर्ड आफ डाइरेक्टर्स में जरूर रखें। इस कानून से देश के आधिक ढांचे में बदलाव होगा और इस से गिरे हुए लोगों को, हरिजनों को, डाउन ट्राडन पीपुल की लाभ होगा । मुझे खशी है कि प्रधान मंत्री जी ने अपने देश का जो राजनीतिक ढांचा है उस का नेतृत्व एक हरिजन प्रतिनिधि के हाथ में दिया हुआ है।

of Undertaking!,) BU, 1970 मझे प्रसन्नता होगी अगर वह आधिक ढांच का नेतृत्व भी, जिस से देश में आधिक कांति आने वाली है, किसी हरिजन के हाथ में दें।

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इन शब्दों के साथ मैं यह चाहुंगा कि वे जिस समय इस बिल को लाग करें उस समय हमारी इस बात को ध्यान में रखें।

SHRI BANKA BEHARY DAS: Mr.

Vice-Chairman, Sir, when this Bill is going to be passed despite our dissent as regards compensation I want to remind the Government about a few facts. The Government must have heard some of the criticisms that were levelled from this side as regards the functioning of the State sector undertakings in this country. Though we are all in favour of public sector undertakings I would request the Minister to note that there are certain grave doubts about the functioning of the public sector undertakings and these banks which will be nationalised, or which have been nationalised, should manage their affairs, particularly their credit policy, in such a way that the common man, the small man, whether in the field, or business, or industry or agriculture, will be benefited. In this connection I want to draw the attention of the Minister to the Report of the Reserve Bank regarding credit to the backward regions in the country. The Minister should know that in this country in spite of the fact that about 40 per cent of the deposits were controlled by the State Bank of India and its seven subsidiaries the developed States have got away with the maximum share of the bank credit. The per capita credit advanced by all commercial banks to Maharashtra was 205.8, to West Bengal Rs,, 156.3, to Madras 83.1, whereas to Orissa it was Rs. 6.6 and to Madhya Pradesh it was Rs. 16.8.

AN HON. MEMBER: What about other

SHRI BANKA BEHARY DAS: I am showing the disparity in this matter between the developed and the backward States. The developed States have got away lion's share underdevelopted State continue to get the least advantage out of this nationalised sector. Up till now it .has been the case and after this nationalisation unless the credit policy of these banks is completely changed in favour of the backward regions you will again

hear after some time these nationalised banks being taken advantage of for this by those persons who have been fighting against the nationalisation of the banking industry in this country.

Mr. Vice-Chairman, Sir, in this connection I want to draw the attention of the Minister and the Government to the Dutt Committee Report which clearly mentions that the assistance of the public sector banking institutions to the larger industrial sector is about three-fourths of the total granted to the private sector and out of this about 47 per cent has been obtained by the 20 larger houses. If you want this nationalisation policy to succeed and the enthusiasm that was created—which to a certain extent is evaporating—is to be perpetuated it is proper that the Reserve Bank of India and the Finance Ministry—of course the Law Ministry will ,not be in the picture at all—should direct the policy of these banks in such a way that the small man in agriculture, in industry, in commerce and also the backward regions get the benefit and the objective with which nationalisation has been done is fulfilled.

श्री चंद्रशखर (उत्तर प्रदेश) : उपाध्यक्ष महोदय, मैं बधाई देता हं मंत्री महोदय को कि यह विधेयक उन्होंने इस सदन के सामने रखा किन्त अत्यंत विनम्प्रता के साथ एक निवेदन करना चाहता हं कि जो बहत से संशोधन आये और विशेष रूप से माननीय वांक बिहारी दास ने जो संशोधन रखा मैं उसकी भावनाओं से शतप्रतिशत सहमत हं । लड़खड़ाते कदम से और कांपते दिल से कभी समाज नहीं बदला जाता । बैंकों को हम अपने हाथ में लें और करोडों रुपया मुआविजा किसी भय से, किसी शंका से दे कर के समाज के परिवर्तन की हम बात करें, ये दोनों बातें साथ साथ नहीं चल सकतीं । दिशा सही हो सकती है लेकिन गति अगर ठीक नहीं है तो सही दिया होते हुए भी समय का रथ हमारे रास्ते से निकल जायेगा। जैसा कि बांक बिहारी दास जी ने कहा-वैंकों के राष्ट्रीयकरण से एक भावना इस देश में जगी, किन्तु तीन चार पांच महीनों में वह तिरो-हित हो रही है, धीरे धीरे मिट रही है । मैं मंत्री महोदय से और सरकार से यह कहूंगा कि reading giving many constructive suggestions, Thes« काल की गति को, उसकी दिशा को, पहिचानें ।

यह डो सकता है कि हम सर्वसम्मति से इस विधे-यक को यहां पारित करें, हमें इस बात से संतीष हो सकता है कि हमारे जयजयकार के नारे लगे लेकिन समय जिस तीव गति से आगे बढ़ रहा है, जिस तरह से लोगों की आकांक्षाएं और भावनायें प्रवल हो रही हैं उसको देखें। मैं ऐसा मानता हं । उपाध्यक्ष महोदय, हमें पंडित जवाहर लाल नेहरू की भावना को याद करना चाहिये, पंडित जी ने एक बार कहा था कि संसदीय जनतंत्र को, और इन संस्थाओं को, संसद को, इस बात को सिद्ध करना है कि जनतांतिक तरीके से भी समाज का परिवर्तन हो सकता है और उसी समय उन्होंने यह कहा था कि जब वास्तविक रूप से सामाजिक परि-वर्तन का कोई छोटा भी कदम उठाया जायगा तो अभिजात वर्गों के लोग, स्थिर स्वार्थों के लोग इस संसदीय जनतंत्र को समाप्त करने का प्रयास करेंगे और इसके मार्ग में अवरोध H लगायेंगे । मैं ऐसा मानता हूं कि अभिजात वर्गों के लोग वह अवरोध लगा रहे हैं और वह वाधायें डाल रहे हैं । मुझे दुख है कि कदम उठाते समय जो उत्साह और साहस दिखाई दिया अवरीवों का सामना करते समय वह साहस विखाई नहीं पडता । इस तरह से साहस के अभाव में, कांपते हुये दिल से और डगमगाते हुये कदम से न केवल हुन अपने को इतिहास से मिटा लेंगे विल्क इस गौरवपूर्ण देश के इति-हास को हमेशा के लिये हम एक कालिमा में रंग देंगे । मैं ऐसा मानता हूं कि सरकार इस पहले कदम को ही उठा कर संतोष नहीं करेगी बिक अपनी समस्त कमजीरियों की, अपनी निर्वेलताओं, अपनी शंकाओं और दुविधाओं को दूर कर के सामाजिक परिवर्तन के पथ पर अग्रसर होगी और यह पहला विधेयक हमें उस दिशा में जाने के लिये साहस देगा, इन्हीं आशाओं और आकांकाओं के साथ मैं ऐसा मानता हं कि सरकार बदली हुई परिस्थितियों पर ध्यान रखेगी।

I P. GOV1NDA MENON: Sir, 1 ara extremely thankful lo my friends who spoke in the third

[Shri P. Govinda Menon] suggestions would certainly be borne in mind by the Government while managing these nationalised banks. I also express my thankfulness to every section of this House for having given their co-operation and support for the passage of this Bill and I move that the Bill be passed.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): The question is:

"That the Bill be passed." The motion was adopted.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): The Bill is passed unanimously. I congratulate the Members for the interest they have taken and this important legislation which

will have concrete effect on the nation has been passed.. Let everybody here and outside know that the Bill has been passed unanimously.

(Acquisition and Transfer 364

of Undertakings) Bill, 1970

SHRI K. K. SHAH: I apologise to the Members for having kept them late. 1 am grateful to every Member for having cooperated to get this passed now.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): There will be no House on Saturday. The House stands adjourned till 11.00 A.M. on Monday.

> The House then adjourned at thirty-seven minutes past ten of the Clock till eleven of the clock on Monday, the 30th March, 1970.